Government of West Bengal Department of Correctional Administration Block-B, 2nd floor, Writers' Buildings, Kolkata-1

No.535-DCA/4M-54/10/C

Date: 25.06.2012

From: Shri K. K. Bandyopadhyay, WBCS (Exe), The OSD & Ex-Officio Deputy Secretary to the Government of West Bengal.

To: Shri S. L. Chakraborty, WBCS (Exe), Joint Commissioner for Reservation and Ex-Officio Joint Secretary to the Government of West Bengal. Backward Classes Welfare Department. Writers' Buildings, Kolkata-1

Request for furnishing action taken report.

Sir,

In inviting a reference to your letter No.1953-BCW dt.04.06.2012 on the captioned subject, I am directed to say that the required para-wise report has already been sent to the Joint Secretary, Government of West Bengal, Home (Special) Department (HRC Cell) vide this Department's Memo. No.2829-DCA dt.13.03.2012 and No.62-DCA dt.11.04.2012, as called for, copies of which is further enclosed for ready reference.

However, reply of this Department to SI. No.16 and recommendation No.24.1 (as asked for), is as follows:-

"The department is attentive to take necessary step on receipt of such report".

Incidently, it may please be noted that action taken report on the report of Smt. A. Agnihotri and Sri D. Sarangi, Special Rapporteurs of NHRC for Alipore Women Correctional Home and Dum Dum Central Correctional Home have been sent to the Commission.

This is for his kind appraisal and taking further action.

Yours faithfully,

OSD & Ex-Officio Deputy Secretary to the Government of West Bengal

Date: 25.06.2012

Copy to the Joint Secretary to the Government of West Bengal, Home (Special)

Department (H.R.C. Cell) for information.

OSD & Ex-Officio Deputy Secretary to the Government of West Bengal

KM

GOVERNMENT OF WEST BENGAL BACKWARD CLASSES WELFARE DEPARTMENT

Writers' Buildings, Block-I, 2nd Floor, Kolkata-700001 Visit our Website: www.anagrasarkalyan.gov.in

No: 1482-BCW/MR-47/2011(Pt.I)

Dated: 24-04-2012

From:

Shri S. K. Thade, IAS

Secretary to the Govt. of West Bengal

To

The Director General & Inspector General of Police

Writers' Buildings, Kolkata-700001

Sub: Status report of the disposal of the pending cases under Protection of Civil

Right Act, 1955 and SC & ST (POA) Act, 1989

Sir,

It is observed from the report of Additional Director General of Police (II), CID, West Bengal submitted vide memo no. 03-ADGP-II dated 13.01.2012 that total 40 (forty) number of cases under the Protection of Civil Right Act, 1955 and SC & ST (POA) Act, 1989 upto the year 2010 has been pending with the West Bengal Police.

Executive Summary of Advisory on Crime against Scheduled Caste & Scheduled Tribes, has stated that as per the data of National Crime Record Bureau (NCRB), the pendency of SC related cases in courts of West Bengal during 2008-2010 is 88.2%. The conviction rate is also as low as 06.7%. This matter of high pendency and low conviction is of major concern of the State as well as of Govt. of India. This issue was also deliberated in the conference of Home Ministers/Ministers of Social Justice on effective implementation of SC/ST PoA Act, 1989 on 17-04-2012 at New Delhi. In view of this I would request you instruct the concerned officials to expedite the investigation of the cases in right earnest to reduce the pendency of cases and to improve the conviction rate. Furthermore the report in respect year 2011 may also be submitted for the said purpose.

A detailed statement stating the incidents of atrocities during 2007-2010 is enclosed for your ready reference.

Yours faithfully,

Sd/-

(S. K. Thade)

Secretary to the Govt. of W.B.

Dated: 24-04-2012

No: 1482(2)/1-BCW

Copy forwarded for information to:

Principal Secretary, Home Department, Writers' Buildings, Kolkata-1

Additional Director General of Police (II), CID, West Bengal, Bhavani Bhavan, Alipore,

Kolkata-27

Received contents but not verified

25-4-12

Home (Political) Department Goyt, of West Bengel Writers' Buildings, Solicia les solv

(S. K. Thade)

Secretary to the Govt. of W.B.



GOVERNMENT OF WESTBENGAL OFFICE OF THE DISTRICT MAGISTRATE &COLLECTOR HOOGLY, J.M.SECTON.

MemoNo, :-

J.M.

Dated:-

Ĺο

1. The Superintendent of Police.

2-5. The Sub--Divisional Officer,

Scramore/ Chandernagore/ Sadar/ Arambag.

6. P.O. Cum DWO,

7 B C W

Reminder letter. No - 2

Subject :- Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on Prevention of Atrocities against Scheduled Castes'

This office memo no. 408(6) J.M. Dated. 17.05.2012, . Ref. :and office memo no. 275(6) J.M. Dated. 23.03.2012.

With reference to above, He is requested to send the action taken report over the matter at an early date, on urgent basis because Joint Secretary Human Rights Commission is pressing hard.

Addl. District/Magistrate (Dev

Hooghly.

Memo No :- 489(7)/(1) J.M.

Dated: 14.6.12

Copy forwarded to the Joint Secretary, Human Rights Cell, Home (Special) Department, Writers' Buildings, Kolkata-700001.

> Addl. District Magistrate (Dev) Hooghly.

De Dedrich

No. POA/01/BC W-BS 1/2012-A FR

GOVT OF WEST BENGAL



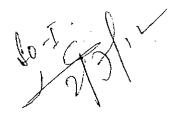
OFFICE OF THE P.O.-CUM-D.W.O., BACKWARD CLASSES WELFARE, 1 No. Station Road, Rishi Bankim Sarani, Barasat. North 24-Parganas, Pin- 700 124 Phone No. 033-2552-4078

890

Memo No. 1061/BCW/BST.

Dated: 25.06.2012

To
Shri M.K. Kundu
Joint Secretary to the Government of West Bengal
Home (Special) Department,
Human Rights Cell,
Writers' Buildings
Kolkata-700 001.



Sub: Submission of Action Taken Report (A.T.R.) for sending to National Human Rights

Commission, New Delhi over the recommendation of K.B. Saxena's report on

"Prevention of Atrocities against Scheduled Castes":

Ref: Your Letter vide No. 244(27)-HS/HRC/Misc-02/12 dated 01.03.2012 and subsequent reminder letter vide No. 606(25)-HS/HRC/Misc-02/12 dated 26.04.2012 and No.672(25)-HS/HRC/Misc/02/12 dated 09.05.2012.

Sir,

With reference to above, I am submitting herewith the para wise Action Taken Report (A.T.R.) which has been asked by National Human Rights Commission, New Delhi over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against the Scheduled Castes" during the year 2011-12.

In this connection some clarification, necessary orders are essential for further smooth implementation of targeted activities for prevention, protection & benefits of deprived scheduled castes in respect of the recommendations contained in the report on "Prevention of Atrocities against Scheduled Castes by K.B. Saxena's.

With regards,

Yours sincerely

(Sanjay Bansal)
District Magistrate
North 24 Parganas, Barasat

BCWO\Letter Head 3

Govt, of West Beng Home Department

Spic of Suchen 29-06-12

GOVT. OF WEST BROWFAL



Action already taken/ proposed to be taken as per Recommendations of the Report on "Prevention of Atrocities against SC's" by Shri K.B. Saxena.

Jurisdiction of Action: District:- North 24 Parganas, West Bengal.

SI. No.	R. No.	Particular(s)
(1)	(2)	(3)
1.	3	Training of Officials
		The 3 tier training for Civil and Police Officers at lower level will be organized at district only after getting the design and syllabus from National Human Rights Commission and the master trainer as well.
2.	3.1	Annual Workshop of S.P.s & D.M.s
		The State authorities are empowered to organize the said workshop.
3.	4 ·	Special Courts
		As per notification no. 3280-J dt. 16.02.1990 of Judicial Department, Court of the First Additional Sessions Judge, North 24 Parganas has been specified as special court under SC/ ST (POA) Act, 1989 and Public Prosecutor, North 24 Parganas has been specified for the same purpose.
4.	5	Meeting of DLV & MC
		District Level Vigilance & Monitoring Committee has been constituted on 19.01.2012 vide Notification No. 12/BCW/BST dated 02.01.2012. N.G.O.'s working for SC's are also involved in this Committee. Steps have already been taken to publicize provisions of POA Act, 1989 through distribution of handbills, display of Flexi Board etc. Tri monthly meetings are organized and proceedings thereof have been transmitted onwards. Dates of such meeting already held-06.02.2012 and 16.05.2012.
5.	7	Identification of atrocities/ untouchability prone areas
		In this respect, some areas have already been identified as atrocities prone areas under Jagaddal and Airport P.S. However cooperation has been sought from police authority for identification of such areas more judiciously.
6.	8	Annual Award for the police station
		We may assist the state authority in identifying pro-active police stations who will be found most responsive in dealing such cases.
7.	10.3	Effective utilization of compensation money for sustainable rehabilitation of the victim
		District Administration is monitoring the same itself and also through the District Level vigilance and Monitoring Committee. One Miss Gunja Halder had received a sum of Rs.25,000/- (Rupees Twenty Five thousand) only as compensation relating to a

SEV
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		rape victimized case in this district and follow-up action is continuing in the purpose of rehabilitation.
8.	10.4	Inclusion of the value of property destroyed in the compensation package
		Guidelines will be followed.
9.	15	Posting of one woman police functionary in each police station
		After completion of identification of atrocities prone areas in whole district the matter will be placed to the District Level Vigilance and Monitoring Committee which in turn may recommend the name of police stations where woman police functionaries may be posted. In case of investigation into serious complaints of violence against SC women it is being tried to depute women police officer and where this is not feasible, a woman police functionary accompanies male police officer/ officers during investigation.
10.	16	Setting up of women police station
	:	Appropriate authority will take necessary action.
11.	17	Notifying a lady officer for addressing the atrocities cases
		If such an order be communicated from the end of State authority, it will be made more obligatory to entrust one lady officer in each block for entertaining such complaints.
12.	18	Self- Help Groups
		Already 4477 nos. SC SHGs and 359 nos. ST SHGs have been formed under SGSY. Most of them are involved in income generating works after getting proper capacity building training and skill development training from DRDC. The cluster leaders will be trained on relief provisions as laid down in POA Act, 1989, how to draft complaints on behalf of the victims etc. with assistance of DRDC authorities.
13.	20	Identification of Welfare agencies
		3 such organizations are already working with us to help the victims in registering complaints and pursuing the cases.
14.	23	Identification of organizations to deal with the custodial violence etc.
		Organizations as mentioned in SI. No. 13 will be requested to deal will this matter also for keeping liaison between competent authority and NHRC/ SHRC for initiating process of enquiry expeditiously.
15.	24	Formation of an ombudsman to look into custodial atrocities
		Specific guideline is required from the respective authority of State Level.
16.	24.1	Formation of visitors committee for each Jail
		The matter will be placed before the District Level Vigilance and Monitoring

	-	Committee to constitute the Visitors Committee for each jail for performing the specified activities.
17.	25	Creation of a cell for keeping informations about SCs in police and judicial custody
		The cell will be formed very shortly headed by P.Ocum-D.W.O. A detail guideline if issued by the authority about its composition and activity it will be very helpful.
18.	30	Uploading of different informations
		All related informations including proceedings of District Level Vigilance and Monitoring Committee are being provided to State authority for uploading in the website.
19.	35	Strong Investigation and Law Wing
		Necessary actions are expected to be taken by Ministry of Social Justice and Empowerment.
20.	57	N.A.
21.	58	Awareness programme regarding the abolition of divine prostitution system
		Nothing to do on this point as in our state the 'Devdasi' system is not in vogue.
22.	59	Intensive survey to identify 'Devdasi'
		N.A.
23.	60	Rehabilitation programme for 'Devdasi'
		N.A.
24.	61	Society of 'Devdasi'
		N.A.
25.	62	Police Task Force
		The matter will be taken up with district police authorities to investigate trafficking in women and children.
26.	63	Enforcement of various laws
		Asstt. Labour Commissioner of the district will be pursued to enforce various labour laws with a view to minimize the violence committed against SCs.
27.	65	Strengthening of machinery for enforcement of labour laws
		The Labour department officials are being contacted for organizing training/capacity building etc. for strengthening their machinery.



		
28.	67	Occupations to be brought within the ambit of Minimum Wages Act. Action will be taken as per guidelines would be issued time to time.
29.	77	Comprehensive survey of SC child labour.
		It will be done as will be directed.
30.	86	Identification of SC bonded labour/child labour
		Necessary cooperation will be made to NHRC in their intensive inspection in this regard.
31.	88	Labour cachment area development programme.
-		According to specified direction of Ministry of Social Justice & Empowerment/ Ministry of Labour or the authority of State Government a labour catchment area development programme will be initiated to target those areas which push a large number of labourers to other States in search of work.
32.	96	Ensuring possession of land.
		This Department as well as this District Administration always remain alert so that no SC/ST people be deprived of getting possession of land distributed to them under any programme and land records are also being rectified accordingly.
33.	97	Providing ownership rights for the Govt. land cultivated by SCs.
		This is being done as per existing WBL & LR Act and Rules under the supervision of SDOs and officials of land department.
34.	98	Protection of SCs working as insecure tenants or share croppers.
		Officials of Land department are taking care of this matter as per law.
35.	99	Distribution of Govt. land to eligible SCs/STs
		This is a continuous process. BL& LROs are taking care of this matter after getting approval from concerned SDOs.
36.	100	To make the land under litigation available for distribution to SCs.
		This is being taken up with Judicial department for giving top priority to get expeditious court decisions.
37.	101	Restoration of land encroached by non-SC persons.
		Necessary steps are being taken whenever such problems arise with the help of civil and police administration.

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38.	102	Alienation of land owned by SCs to Non-SCs to prohibit.
	-	Relevant laws will be followed.
39.	103	Enjoyment of equal rights on community land/ property etc.
		Adequate steps are taken for ensuring that there be no restriction for SCs to enjoy equal rights on community land and other common property resources, their right of grazing or right of way, etc.
40.	104	Ownership right for those lands where SCs have constructed residential house.
		Such cases will be dealt within the ambit of existing law and in assistance of Land Department.
41.	105	Providing land to landless SC persons.
-		The process is going on under the supervision of Land-department officials under 'Chas-O-Basobas'/'Nijo Griha Nijo Bhumi' Prakalpa. Benefit of IAY is also being provided to them for construction of houses on procured land.
42.	107	Protection of SCs from being harassed for under payment/non-payment.
		Whenever any such complaints received then and there the matter is investigated, financial institutions are contacted to prohibit under payment, non-payment and fraudulent drawal of loan amount by others. Punitive actions will be taken against officials/intermediaries, if found guilty.
43.	111	Arrangements to look after needs and problems of DNT.
		Necessary actions will be taken as per guidelines issued by competent authority.
44.	112	Providing necessary support to DNTs.
		This district is ready to extend all types of cooperation.
45.	113	Sensitization of local Panchayats for development of DNTs
		The matter will be taken up after getting proper training and guidelines from competent authority.
46.	114	Research studies on various problems relating to DNTs.
		Not relevant to district level activities.
47.	115	Reservation of posts.
		It is followed according to latest guidelines on 100-point roster of reservation in every sector wherever applicable.

48.	130	Checks to stop under -utilization/diversion/misutilization of fund meant for SC development under SCP.
,		Any such misutilization is never encouraged. It is well monitored from district level so that the fund allocated for SCs/STs never be pilferaged in any form.

Countersigned,

District Magistrate North 24 Parganas P.O. cum D.W.O, B.C.W. North 24 Parganas, Barasat

		11.00
Memo	No.	1424

Dated 27/6 /2012

The Sri. M.K. Kundu. Joint Secretary

to the Government of West Bengal Home (Special) Department, Human Right Cell, Writers' Buildings,

Kolkata - 700001.

Sub :- Action taken report sought for by National Human Rights Commission over • the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes "

and the state of t 33.94 Your memoino 244 (27):HS/HRC/Misc-02/12, dt. 01/03/2012 & No. 606 (25)-HS/HRC/Misc-02/12, dt./26/04/2012.

Sir,

With reference to the subject and memo no quoted above, I am to inform you that the desired report has already been sent vide this office memo no. 1264/BCW-How dt. 21/05/2012. However I am again enclosing a copy of the said report for your perusal and taking necessary action:

Enclo :- As stated.

Yours faithfully,

District Magistrate

Howrah.

CA to Additional District Magistrate (Dev), Howrah.

District Welfare Backward Classes Welfare Howrah.

1.1.1



Government of West Bengal, Office of the District Magistrate, Backward Classes Welfare Department, <u>Howrah.</u>

Memo. No. 1264 /BCW-HOW	Dated. 2/5/10
To	,
The Joint Secretary,	
Home (Special) Department	
Human Rights Cell,	
Writers' Buildings,	
Kolkata 700001.	
Sub: Action taken report on recommendations of National	Human Rights Commission.
Ref: Your memo no. 244(27)-HS/HRC/MISC-02/12, dated 0	
	1.03.2012.
Sir,	
Lam submitting herewith action taken report on recommendation Rights Commission as desired in your memo no. 244(27)-HS/HRC/N	ndations of National Human AISC-02/12, dated 01.03 2012
Enclo: as stated.	
٥	Yours faithfully,
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$e^{A_{ij}}\gamma$	District Magistrate,
$\lambda = \lambda \lambda x$	Howrah.
I.	
Memo. No/BCW-HOW	
DCW-HOW The state of the state	Dated
Copy for information forwarded to	
The Additional District Magistrate (Dev), Howrah.	
the first of the second	District Magistrate, Howrah.
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Jurisdiction of Action: State Governments.

SI. No:	R. No.	Recommendations 1.
51, 140.	11. 110.	First and Second Tier of training is matter of State Policy
1 .	779	On completion of First and Second tier of training Executive Magistrates will
. 1	,,	, –
!		participate Third Tier Training at District Level.
	31	Annual workshop will be fixed as per schedule framed by State Government.
1		Court of First Additional Sessions Judge, Howrah, has been empowered to try the
		offences vide Notification No. 2974-J dated15.02.1990.
! .		Public Prosecutor, Howrah, has been empowered to conduct the cases vide
3	4	Notification No. 3280-J, dated 16.02.1990.
:		Matter of setting up Special Courts have been referred to the Secretary, Backward
<u> </u>		Classes Welfare Department, vide this office no. 1181/BCW-How, dated 04.05.2012,
		to take up with Judicial Department for taking necessary action.
:		In terms of Rule 17 of the Scheduled Castes & Scheduled Tribes (Prevention of
		Atrocities) Rules, 1995, District Level Vigilance Monitoring Committee has been
4	5	reconstituted vide notice dated 3th, January, 2012. Matter of selection, of Human
		Rights Organizations as invitees will be placed in the next meeting of the District Level
i (Vigilance Monitoring Committee.
		The Sub Divisional Officers and Block Development Officers have been requested vide
	:	this office no., 1185(16)/BCW-How, dated 04.05.2012, for identification of atrocity
5	γ	prone areas. The Commissioner of Police and Superintendent of Police have been
		requested to take necessary action vide this office no. 1184(2)/BCW-How, dated
- [04.05.2012, in the matter. Members of District Level Vigilance Monitoring Committee
	ļ	have also been requested to take initiative in the matter.
		The Commissioner of Police and Superintendent of Police have been requested to
, [take necessary action vide this office no. 1184(2)/BCW-How, dated 04.05.2012, in the
· 6	8	matter, Identification of Police Station as most responsive to complaints will be taken
į į		up in the District Level Vigilance Committee Monitoring Meeting on recommendation
i	{	of Police Authorities.
;		Compensation will be given as per Annexure-I, Schedule to Rule 12(4) of the West
_,	10.3	Bengal Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Rules, 1995, as
7		amended, and the matter will be taken up in the District Level Vigilance Monitoring
i		Committee in due course.
	10.4	Value of property is included in compensation in Annexure-I, Schedule to Rule 12(4) of
8		the West Bengal Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Rules,
:		1995 as amended.
. !		Matter has been taken up with the Commissioner of Police, Howrah, and
, i	15	Superintendent of Police, Howrah, vide this office no. 1184(2)/BCW-How, dated
9		04.05.2012, to select woman police functionary. Woman Civil functionary will be
		selected by the District Magistrate.
		Matter has been taken up with Commissioner of Police, Howrah, and Superintendent
10	16	of Police, Howrah vide this office no. 1184(2)/8CW-How, dated 04.05.2012.

		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
, ;		There are posts of Block Welfare Officer and Women Development Officer in each
	17	block. Selection of such officer by Block Development Officer will be done as per
11	17	instruction of District Magistrate. Names of such Officers will be communicated in due
,		course for notification. Arrangement will be publicized.
-		Matter has been taken up with the Block Development Officers and Project Director,
		District Rural Development Cell, vide this office no. 1187(14)/BCW-How. dated
. 10	18	0405.2012, for formation of Self Help Groups by Scheduled Caste Women. Accordingly
12	10	they will be given elementary training for building up confidence and to tackle cases of
		violence and atrocities to Scheduled Castes.
' 		Attempts are being taken to select voluntary women's organization, lawyer, social
i		Attempts are being taken to select voluntary workers of atractices and gender
13	20 -	activists and welfare agencies to intervene in the matters of atrocities and gender
		related violence. Particulars will duly be communicated to State Government.
14	23	District authority will communicate names of NGOs for selection by State.
		Matter of setting up Special Courts have been referred to the Secretary, Backward
15	24	Classes Welfare Department, vide this office no. 1181/BCW-How, dated 04.05.2012,
1	-	to take up with Judicial Department for taking necessary action.
		The Controller, Correctional Home, Howrah, has been directed vide this office no.
16	24.1	1188/BCW-How, dated 04.05.2012, to take necessary action for implementation of
1 10	27.1	the recommendation. Matter will be reviewed periodically.
		A cell is being constituted headed by District Welfare Officer, Backward Classes
! }		Welfare, to keep information about Scheduled Castes in Jail and Police Custody.
17	3.5	Matter has been taken up with the Commissioner of Police, Howrah and the
17	2.5	Superintendent of Police, Howrah, vide this office no. 1184(2)/BCW-How, dated
i	i	
· · · · ·	<u> </u>	04.05.2012, to take necessary action.
		All relevant information relating to atrocities, reservation, development and reports
' 18	30	on enquiry will be uploaded in official website of district. Some information is
		lavailable in the official website of Backward Classes Welfare Department.
10	7.0	Matter has been taken up with Commissioner of Police, Howrah, and Superintendent
19	35	of Police, Howrah, vide this office no. 1184(2)/BCW-How, datyed 04.05.2012
20	57	Does not pertain to this State
21	58	Custom of, 'Devdasi' is not prevalent in this district.
. 22	59	Does not arise
23	60	Does not arise an experience of the second s
24	61	Does not arise
<u></u>		Matter has been taken up with Commissioner of Police, Howrah, and Superintendent
25	62	of Police, Howrah, vide this office no. 1184(2)/BCW-How, datyed 04.05.2012
i	 	Deputy Labour Commissioner, Howrah, has been directed vide this office no.
26	63	1189/BCW-How, dated 04.05.2012, to implement law strictly.
!	 	Deputy Labour Commissioner, Howrah, has been directed vide this office no.
27	65	1189/BCW-How, dated 04.05.2012, to take necessary action in the matter involving
- 4/	"	Labour Department, NGOs, Social Activists and Trade Unions
<u></u>	ļ	Deputy Labour Commissioner, Howrah, has been directed vide this office no.
28	67	1189/BCW-How, dated 04.05.2012, to see that Minimum Wages Act is implemented.
L		1103/ DC VV-110W, trated 04.03.2012, to 300 trial minimum 1483

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29	77	Deputy Labour Commissioner, Howrah, has been directed vide this office no. 1189/BCW-How, dated 04.05.2012,to undertake a comprehensive survey of child labour with emphasis to those engaged in hazardous occupations and to take measure within ambit of law.
30	86	Scheduled Caste migrant labours may be engaged in schemes under Mahatma Gandhi National Rural Employment Guarantee Act so that they earn livelihood within their abode.
31	88	The Block Development Officers and Sub Divisional Officers have been instructed vide this office no. 1186(14)/BCW-How, dated 04.05.2012, to find out areas from which labours go out. They have been instructed to ensure effective implementation of schemes under Mahatma Gandhi National Rural Employment Guarantee. Act to eliminate exodus.
32	96	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action.
. 33	97	Patta may be given to Scheduled Caste people who traditionally cultivate vested lands. Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action.
34	. 98	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action. Share Croppers are enrolled as Bargadars and due protection is given to them.
35	99	Matter has been taken up by Additional District, Magistrate (LR), vide, this office no. 1183/BCW-How, dated 04,05.2012 to take appropriate action.
36	100	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action.
37	101	Matter has been taken up by Additional District Magistrate (LR) vide this office no. 1183/BCW-How, dated 04.05.2012 to take appropriate action. Matter will be taken up by District Level Vigilance Monitoring Committee to ensure it under 'The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989.
38	102	Law is prevalent.
i39	1.03 .	Matter is dealt under Protection of Civil Rights Act.
40	104	Matter of State policy.
41	1.05	Provision of purchasing of land from land owners by State is in vogue. Such persons under Below Poverty Line may be given houses under Indira Awas Yojana.
42	107	Matter has been taken up with the Lead District Manager, United Commercial Bank, Howrah, vide this office no. 1180/BCW-How, dated 04.05.12. Matter will also be reviewed in District Level Bankers' Meetings and Development Meetings.
43	111	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.
44	112	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.

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45	113	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.
46	114	Matter has been referred to the Secretary, Backward Classes Welfare Department, vide this office no. 1182/BCW-How, dated 04.05.2012, to take up with Department of Social Welfare.
47	121	100 point roster is being maintained by appointing authority for appointments.
48	130	Strict vigil will kept to ensure that diversion or misutilization of fund under Community Development Schemes for Scheduled Castes is not done and optimum utilization of the fund.

District Magistrate, Howrah.

GOVERNMENT OF WEST BENGAL OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT COLLECTOR MALDA

Memo No.: 1520 Ben (MLD)

Dated.03/04/2012

From: The District Magistrate

Malda

To: Sri M.K.Kundu

Joint Secretary to the Government of West Bengal

Home (Special) Department

Human Rights Cell

Writer' Buildings, Kolkata-700001

Sub: Action taken report over the recommendation of K.B Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Ref: Your memo no. 812(23)-HS/HRC/Misc-02/12 dated , Kolkata, the 29^{th} May 2012

With reference to the above, a report over the relevant matter is being placed below for your kind information and taking necessary action.

SI.	R.no.	Recommendations	Action taken
4	5	Regular meeting of Vigilance & Monitoring Committee meeting at District level	The meeting of District level Vigilance & Monitoring Committee , Malda, is being held properly and timely. The copy of its resolution also is being communicated to the State.
17	25	Creation of a cell for maintainance of records of victims and for providing relief	Action taken. P.O-cum-DWO is looking after such work.
37	101	Restoration of land belonging to Sc	Action is being taken immediately after receipt of any such informations in the district.
42	107	Investigations into complaints relating to bank loan to SCs under various development programmes	Action is being taken.
45	113	Sensitization of Local Panchayats , NGOs in the district as to various development programmes	Continuous effort is being placed from the district administration to sensitize Local panchayats and NGOs about all development programmes to SCa as well as legal provision against atrocities to them.

Yours faithfully

District Magistrate Malda

Do THIN

17/01 200

Government of West Bengal Office of the District Magistrate, Murshidabad Judicial Munshikhana

Memo No 969 JM/EN

Dated 21-06-12

From: The District Magistrate, Murshidabad.

To: The Joint Secretary to the Govt. of West Bengal,
Home (Special) Department, Human Rights Cells,
Writers Buildings, Kolkata-700001.

Sub: Action taken report sought for by National Human Rights Commission over the Recommendation of K.B.Saxena's (Retd. IAS) report on "Prevention of Atrocities Against Schedule Castes".

Ref: 672(25)-HS/HRC/Misc-02/12, dt. 09-05-12, 244(27)HS/HRC/Misc-02/12, dt. 01-03-12, & 606(25)-HS/HRC/Misc-02/12 Dated 26-04-12. In enclosing herewith the photocopy of the action taken report in respect of above noted subject and reference which are as follows will speak for Itself.

Location	Remarks	As enclosed.
Kandi Sub-Division	Any occurrence of atrocities	Report of SDO, Kandi- 1 page.
	against SCs was not received yet	

This is for favour of kind information and necessary action. The report of other 3 Sub-Division ie. Jangipur/Sadar and Domkal has already been sent vide this office memo no. 923/JM/EN Dt.07-06-12.

Enclo: As stated.

For District Magistrate,

Murshidabad.

Govt. of West Benga Homa Department

Sp 3 18 3 Diary 10 947 at 27-06-12

Ryb

1701 4 1316/12

John Alphana



Government of west Bengal
Office of the Sub-Divisional Officer,
Kandi, Murshidabad.
(SC/ST/OBC Section)

11/6/12 8/2 ofc, gM

H_-

the District Magistrate

Murshidabad

Sub: Action taken report sought for by WHRC regarding prevention of Atrocities against Scheduled Castes.

Ref: -820(5) / JM dated 14.05.2012

Sti

With reference to your fetter cited in the reference this is for tayour of your kind information that no such report of attochies against Scheduled Casses has been received by this office.

However, we are keeping close watch on the matter

Sub-Divisional Officer Kandi, Murshidabad

WEST BENGAL POLICE DIRECTORATE WRITRS BUILDINGS, KOLKATA -1.

Memo. No.

3951 - Adm/HRC Adm/HRC - 227/2012

Dated: <u>29/06/2012</u> 02.07.12

ĪΟ

Shri M. K. Kundu, Joint Secretary to the Government of West Bengal Home (Special) Department H. R. Cell.

Sub.: Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxanas' report on "Prevention of Atrocities against Scheduled Castes".

Ref.: Your No. 812(23)-HS/HRC/Misc.-02/12 dated 29/05/2012.

With reference to above a copy of action taken report on above noted recommendation received from Additional Director General & Inspector General of Police (II), C.I.D., West Bengal vide his Memo. No. 3839/POWC/ADGP/LAW dated 09/06/2012 is sent herewith for kind perusal and necessary action of the Government.

> (SANJOY MUKHERJEE) for Director General & Inspector General of Police, West Bengal

AP/29/06/12

Govt. of West Benga. Home Department Special Section

Mary No 977 dt 05-07-12

(14)

WEST BENGAL POLICE DIRECTORATE WRITRS BUILDINGS, KOLKATA -1.

73

Memo. No.

<u> 3951 – Adm/HRC</u> Adm/HRC – 227/2012 Dated:

29/06/2012

2. 67. 12

To

Shri M. K. Kundu, Joint Secretary to the Government of West Bengal Home (Special) Department H. R. Cell.

<u>Sub.</u>: Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxanas' report on "Prevention of

Atrocities against Scheduled Castes".

Ref.: Your No. 812(23)-HS/HRC/Misc.-02/12 dated 29/05/2012.

With reference to above a copy of action taken report on above noted recommendation received from Additional Director General & Inspector General of Police (II). C.I.D., West Bengal vide his Memo. No. 3839/POWC/ADGP/LAW dated 09/06/2012 is sent herewith for kind perusal and necessary action of the Government.

(SANJOY MUKHERJEE)
for Director General & Inspector

General of Police, West Bengal

AP/29/06/12

10

GOVERNMENT OF WEST BENGAL AMINAL INVESTIGATION DEPARTMENT BHABANI BHAWAN, ALIPORE KOLKATA - 700 027

Adm/the

Memo No.3839 / POWC/ADGP/ LAW

,2012

Τo

Shri M.K. Singh, IPS

Inspector General of Police (Hqrs.)

Holding Addl. Charge of Inspector General of Police (A)

West Bengal

Writers' Buildings,

Kolkata - 700 001

Subject:

Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Sexanas' report

on "Prevention of Atrocities against Scheduled Castes".

Reference: His Office memo no. 2230-Adm/HRC/Adm/HRC- 227/2012 dated

1414

16.04.2012.

With reference to the above, action taken report sought for by the National Human Rights Commission on the recommendations of K.B. Saxana on "Prevention of Atrocities against Scheduled Castes" relevant to the police department is furnished below.

R.No. SI.

- The Civil Right Act and SC/ST (POA) Act have been introduced in the 1. 3. syllabus of basic training for the police personnel up to the rank of Dy. SP at Swami Vivekananda State Police Academy at Barrackpore. The Additional Superintendents of Police from the districts were called to the review meetings held by the SC/ST Protection Cell and they were sensitized about the provisions of the Act. They were directed to effectively implement the provisions at the field level and also sensitize/ create awareness amongst the police personnel in the districts.
- The Home Department may organise annual workshops with DMs and 2. 3.1 SPs on the implementation of these laws at State Administrative Training institute as desired by the Commission.
- Vide Notification 2974 J dated 15.02.1990 of Judicial Department, 3. 4. Govt. of West Bengal, The First Addl. Session Court has been

(2ª) 871

-designated as special court in each district for conducting trial of cases under SC/ST Act. The Government had also appointed Special Public Prosecutors for each district for conducting the cases under these Acts.

- 4. 5. The reply/ report may be obtained from the B.C.W. department.
- 5. 7. There is no atrocity prone area as such in the state. Hence no plan of action was prepared.
- 6. 8. The Government may take a decision on instituting an Annual Award for the police station which emerges as the most responsive to the complaints of the SC/ST and achieved significant success.
- 7. 10.3 This matter is not related to the police department. The Government may give a reply.
- 8. 10:4 This matter is not related to the police.
- 9. 15 There is no atrocity prone area as such in the State. However the SPs will be directed to ensure that whenever serious complaints of SC women are investigated, a lady police officer may accompany the DySP.
- 10. 16. There is no exclusive police station for SCs in the State. The instructions mentioned in the para will be communicated to the exclusive woman police stations.
- 11. 17. This matter is not related to police department.
- 12. 18. This is not related to the police department.
- 13. 20. This is not related to the police department.
- 14. 23. This is not related to the police department.
- 15. 24. This is not related to the police department.
- 16. 24.1 This is not related to the police department.
- 17. 25. This is not related to the police department.
- 18. 30. This is not related to the police department.
- 19. 35. This is not related to the police department.
- 20. 57. This is not related to West Bengal.

- 21. 58. This is not related to the police department.
- 22. 59. This is not related to the police department.
- 23. 60. This is not related to the police department.
- 24. 61. This is not related to the police department.
- 25. 62. Anti Human Trafficking Unit exists in CID to investigate complaints of trafficking of women and children.
- 26. 63. This is not related to the police department.
- 27. 65. This is not related to the police department.
- 28. 67. This is not related to the police department,
- 29. 77. This is not related to the police department.
- 30. 86. This is not related to the police department.
- 31. 88. This is not related to the police department.
- 32. 96. This is not related to the police department.
- 33. 97. This is not related to the police department.
- 34. 98. This is not related to the police department.
- 35. 99. This is not related to the police department.
- 36. 100. This is not related to the police department.
- 37. 101. This is not related to the police department.
- 38. 102. This is not related to the police department.
- 39. 103. This is not related to the police department.
- 40. 104. This is not related to the police department.
- 41. 105. This matter is not related to police department.
- 42. 107. This is not related to the police department.
- 43. 111. This is not related to the police department.

- 44. 112. This is not related to the police department.
- 45. 113. This is not related to the police department.
- 46. 114. This is not related to the police department.
- 47. 121. This matter is not related to the police department.
- 48. 130. This matter is not related to the police department.

(R. Thyagaraju)

Addl. Director General of Police (II)

CID, West Bengal



GOVERNMENT OF WEST BENGAL OFFICE OF THE PROJECT OFFICER-CUM-DISTRICT WELFARE OFFICER, B.C.W. PASCHIM MEDINIPUR

Zilla Parishad Complex, Midnapore

Memo No: - 1113 /BCW/Mid(W).

bewpasmid@gmail.com

Phone & Fax No - 03222-275327

To Shri S.L. Chakraborty, W.B.C.S.(Exe) Joint Commissioner for Reservation and ex-officio Joint Secretary to the Govt. of West Bengal

> Sub:- Action taken report on Prevention of Atrocities against S.Cs' by the recommendation of K.B. Saxena;

Ref:- No. 1952(38)-BCW Dt. 04-06-2012; & No. 2005(19)-BCW Dt. 08-06-2012;

Sir,

In reference to the above, I am sending herewith the action taken report on Prevention of Atrocities against S.Cs' by the recommendation of K.B. Saxena which are related to this office and the report submitted by the S.P., Paschim Medinipur for favour of your kind perusal.

Enclo:- As stated

B.C.W, PASCHIM MEDINIPUR

Memo No: - 1113/1(3)/BCW/Mid(W).

Copy forwarded for information and taking necessary action to:-

1. District Magistrate, Paschim Medinipur;

Joint Secretary, to the Govt. of West Bengal, Home (Special) Department, Human Rights Cell, Writers' Buildings, Kolkata - 700001;

3. Addl. District Magistrate(Gen), Paschim Medinipur;

B.C.W, PASCHIM MEDINIPUR

Govt. of West Bengal Home Department Special Scotich Diary No IOU 3, dt 13, 67 -12



GOVERNMENT OF WEST BENGAL OFFICE OF THE PROJECT OFFICER-CUM-DISTRICT WELFARE OFFICER, B.C.W. PASCHIM MEDINIPUR

Zilla Parishad Complex, Midnapore

Memo No: - 9.76.... /BCW/Mid(W).

Dated 07-6-12

bewpasmid@gmail.com

Phone & Fax No - 03222-275327

To
The Joint Commissioner for Reservation & Ex-Officio Jt. Secretary to the Govt. of west Bengal
Backward Classes Welfare Deptt.
Writers Buildings
Kolkata – 700001

Sub:- Action taken report sought for N.H.R.C. over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Sch. Castes"

Ref:- 606(25)-HS/HRC/Misc Dt. 26-04-2012 of Home (Special) Deptt. Human Rights Cell;

Sir.

In reference to the above, I am enclosing herewith the action taken report sought for N.H.R.C. over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Sch. Castes" submitted by Superintendent of Police, Paschim Medinipur for your kind information and necessary action.

Enclo:- As stated

Yours faithfully.

P.O. Cum D.W.O. B.C.W, PASCHIM MEDINIPUR

Memo No: -9.76/1.(2) /BCW/Mid(W).

Dated 0.7-6-12

Copy forwarded for information and taking necessary action to:-

1. District Magistrate, Paschim Medinipur;

2. Addl. District Magistrate(Gen), Paschim Medinipur;

P.O. Cum D.W.O. B.C.W, PASCHIM MEDINIPUR

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Kha





Government of West Bengal Office of the Superintendent of Police Paschim Medinipur.

Memo No 2210 /E

Dated 17/5/2012

To The District Magistrate, Paschim Medinipur.

Ref: Memo No. 606 (25)-HS/HRC/Misc-02/12 dated 26.04.2012 and Memo No. 244 (27)-HS/HRC/Misc-02/12 dated 01.03.2012 and 253(2)/Gen. Dated 11.05.2012.

Sub:Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled castes".

With reference to the subject mentioned above I am furnishing the action taken report as noted below point wise:-

- Si. No.3. The Addl. District Secession Judge 1st Court, Paschim Medinipur is Special Court in this District for dealing with the atrocity cases.
- Si.No.4. District level monitoring committee has already been formed in this District.

 Committee details as noted below
 - Shri Pravat Kumar Chakraborty, Dy. Supdt. of Police (Admn), Paschim Medinipur and Nodal Officer of SC & ST Atrocity Act. Contract No. 9434054327.
 - ii) Shri Gobinda Barman, DIO-1, DIB, Paschim Medinipur, Contract No. 9434166259.
 - iii) SI-Tushar Kanti Paria, O/C, DCRB, Paschim Medinipur, Contract No. 9734364844.
 - iv) ASI-Godadhar Ghosal, Reader to S.P., Paschim Medinipur, Contract No. 9775588463.
- SI.No.5. No atrocities prone area in this District particularly.
- Sl.No.6. Award system is running in this District for most responsive to the complaint of Scheduled Castes and the taking follow up action timely and for future inspiration.
- S1.No.9. Women Police functionary has already posted to all PSs in this District.
- SI.No.10. Women Police Cell already setup in this District under Kotwali Police Station.
- S1.No.25. Deputy Superintendent of Police investigates the atrocities cases in this District.

This is for favour of your kind information and perusal.

Superintendent of Police Paschim Medinipur



GOVERNMENT OF WEST BENGAL OFFICE OF THE PROJECT OFFICER-CUM-DISTRICT WELFARE OFFICER, B.C.W. PASCHIM MEDINIPUR

Zilla Parishad Complex, Midnapore

bewpasmid@gmail.com Phone & Fax No - 03222-275327



Memo No: -/BCW/Mid(W).

Dated 28: 6-12

To

The District Magistrate Paschim Medinipur

> Action taken Report in respect of K.B. Saxena on Prevention of Sub:-

Atrocities against Sch. Caste (NHRC);

Ref:-302/Gen Dt. 13-06-2012;

Sir,

In reference to above, the undersigned is sending herewith the action taken reports pertaining to those

S.L.	oints which are relevant to this office. L. R. Recommendations Action taken Paragraphic				
No	No.	Recommendations	Action taken	Remarks	
31	88	A labour catchment development programme may be initiated to target those areas which push a large nos, of labours to others States in search of work. Appropriate package of development measures may be implemented to remove conditions which force labourers from these areas to migrate. Ministry of social Justice and Empowerment with the help of Ministry of Labour may identify such areas from where SC labour migrates, get project prepared and pro actively work to get them included in the special component plan of the concerned state Govt, and sectoral programms of concerned	Special emphasis has been given in the following sector to eradicate the problems of labour migration from local area: Re-construction / Extension / Upgradation / Modification of Hostels of SC students / Minor-Irrigation and agriculture / village link road / Bridge / Culvert in order to fill up the critical gaps / drinking water facilities. All the above noted work are being		
48	130	uninistries for implementation Under utilisation, diversion and misutilisation of funds allocated for S.C. development under SCP and sectoral schemes in various States is emerging as a matter of serious concern. Planning commission should collect details of these features state wise and arrange discussion with defaulting states and work out strong measures to stop diversion and misutilisation of funds and promote their full and proper utilisation. It should diverse effective mechanisms such as Punitive financial consequences which create adequate pressure on state Govt. against re-petition of these practices. National commission for SCs and STs may visit defaulting states for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organization.	implemented under SCA to SCSP. While implementing schemes under SCA to SCSP emphasis is given on proper Utilisation of Fund and all the schemes have been executed properly. No under utilisation, diversion and misutilisation are allowed.		

This is for favour of your kind information.

Yours faithfully

B.C.W, PASCHIM MEDINIPUR

Memo No: -16./.9/1. (2). /BCW/Mid(W).

Dated 25 6 12

Copy forwarded for information and taking necessary action to the

- 1. Joint Commissioner for Reservation & Ex- Officio Joint Secretary, to the Govt. of West Bengal BCW Deptt. Writers' Buildings, Kolkata – 700001;
- 2. Addl. District Magistrate (Gen), Paschim Medinipur.

.C.W, PASCHIM MEDINIPUR

Government of West Bengal Office of the Commissioner of Police, Kolkata. 18, Lalbazar Street, Kolkata-700 001.

Memo No. 1596 R

From : The Commissioner of Police,

Kolkata.

To

: The Joint Secy. to the Govt. of W.B.,

Home (Special) Department,

Human Rights Cell,

Writers' Buildings,

Kolkata – 1.

Sub.: Action taken report sought for by NHRC over the recommendation of K.B. Saxena's réport on 'Prevention of Atrocities against Scheduled Castes'.

Ref.

: Memo Nos. 759-HS/HRC/Misc-02/12 dated 18.05.2012 & 812(23)-HS/HRC/Misc-02/12 dated 29.05.2012

With reference to the subject cited above, this is to state that with regard to Kolkata Police the following relevant recommendations will be acted upon:

- (a) Sl. No. 1, Recommendation No. 3 Kolkata Police will include the implementation of laws on atrocities against Scheduled Caste and other regulatory measures in the training programmes for subordinate officers and men, however, the design and syllabus of such training course will have to be approved by NHRC if the State Government so desires, as per the recommendations.
- (b) Sl. No. 2, recommendation No. 3.1 This refers to Annual Workshop for the rank of Deputy Commissioner of Police. Such a workshop would be organized in consultation with Home Department.
- (c) Sl. No. 9, Recommendation No. 15 At least one police functionary is posted in each Police Station, although there is no such atrocity prone area in Kolkata. Investigation on violence against Scheduled Caste women will be carried out by a Women Police officer and where there is no women police officer, a woman police or civil functionary will accompany male police officer/officers during investigation.
- (d) Sl. No. 10, Recommendation No. 16- A Women Police Station could be set up which can also entertain complaints of Scheduled Caste women.
- · (e) Sl. No. 25, Recommendation No. 62 It refers to setting up of a Police Task Force for investigation of complaint in trafficking of women and children. Detective Department is already dealing with this issue. Although the recommendation further suggests to investigate cases of Devadasis, the Devadasi tradition is not in existence in Kolkata.

Kolkata.

863

Åll communications to Government should be given the Number, Date and Subject of any previous correspondence and be addressed to the Secretary of the Department concerned

Government of West Bengal Law Department Legislative Branch Writers' Buildings, Main Block, Top Floor, Kolkata-700001.

No. <u>977-L</u> Lw/O/7A-03/02

From :Shri A. Pal,

Joint Secretary to the

Government of West Bengal

To : The Joint Secretary,

Home (Special) Department

Dated, Kolkata, the 6th July, 2012

Sub: Action Taken Report on "Prevention of

Atrocities against Scheduled Castes."

Ref: Your letter No. 812(23)-HS/HRC/Misc-02/12

dated 29.05.2012.

Sir,

I am directed to refer to the letter under reference on the subject cited above and to state that this Department is not related with the matter mentioned in the Recommendation of the Report by Shri K.B. Saxena.

Yours faithfully,

Joint Secretary to the Government of West Bengal

Govt. of West Beng Home Depa : hem Special Section

Mary No 1033 dt 13-07-12

All communications to Government should be given the Number, Date and Subject of any previous correspondence and be addressed to the Secretary of the Department concerned

Government of West Bengal Law Department Legislative Branch

Writers' Buildings, Main Block, Top Floor, Kolkata-700001.

No.1030-L. LW/O/1M-72/2012.

From: Shri A. Pal.

Joint Secretary to the

Government of West Bengal.

: The Joint Commissioner for

Reservation & Ex-officio Joint Secretary

to the Govt. of West Bengal,

B.C.W. Department,

Writers' Buildings, Block-I, 2nd floor,

Kolkata-700001.

Dated Kolkata, the 17th July, 2012.

Sub: Action Taken Report sought for NHRC over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Sir.

3

I am directed to refer to your letter No.1953(10)-BC W/MR-47/2011(Pt.I), dt.04.06.2012, addressed to the Secretary, Law Department, in connection with the subject noted above and to state over the matter relevant to the Law Department that, as per the W.B. Rules of Business read with Secretariat Manual, West Bengal, with the proposal for a legislation Act, 1993 shall be initiated by the Administrative Deptt. concerned and as such, this Deptt. cannot suo motu initiate a proposal for legislation.

I am, therefore, further directed to infimate you that the Protection of Human Rights Act, 1993 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 are Central Acts and these Acts may be amended by the State Govt, but the proposal for legislation shall be initiated by the concerned administrative Deptt. i.e. in this case the Home Department.

SU-A Pal Joint Secretary to the Government of West Bengal.

No. 1030/1-L.

Dated Kolkata, the 17th July, 2012.

Copy forwarded to the Joint Secretary, Backward Classes Welfare Deptt., Writers' Buildings, Block-I, 2nd floor, Kolkata-700001.

SQL-A Pal Joint Secretary

to the Government of West Bengal

Dated Kolkata. the 17th July, 2012.

Copy forwarded for information & necessary action, if any, to the Joint Secretary, Home (Special) Department, Human Rights Cell.

to the Government of West Bengal.

Government of West Bengal Land and Land Reforms Department Establishment Branch Writers' Buildings, Kolkata-700001

No. 4476 -Estt./ LL/O/1M-25/12

Dated 19.07.2012

From: The Deputy Secretary to the Government of West Bengal

To: The Director of Land Records and Surveys & Jt. Land Reforms Commissioner, West Bengal Survey Buildings 35, Gopal Nagar Road, Alipore, Kolkata-27

Sub:- Prevention of Atrocities Against Scheduled Castes.

Sir.

In forwarding herewith the copies of this Department's Memo No. 3196-Estt dated 25.05.2012 and subsequent Reminder No.4066-Estt. dated 03.07.2012, 1 am directed to inform you that the reply sought for in the letter No. 3196-Esit, dated 25.05.2012 is still awaiting from your end.

I am, therefore, directed to request you again to kindly expedite the matter and send a report to this Department at an early date.

Enclo. As stated

Yours faithfully,

Sd/- S.K.Ghosh Deputy Secretary to the Government of West Bengal

.No. 4476/1-Estt.

Dated 19.07.2012

Copy forwarded for information and necessary action to the:-

Joint secretary, Home (Special) Department, Human Right Cell, Writers'

Buildings, Kolkata-700001.

Deputy Secretary to the Government of West Bengal

103 dt 25.07-12.

Government of West Bengal Office of the District Magistrate, Coochbehar. J.M.Branch.

Meno No. J/606/II-25/12 Dated::\\\(\mathbb{Z}\)\(\mathbb{T}\)\(\mathbb{Z}\)

From : The District Magistrate, Coochbehar.

: Sri M.K.Kundu, TO. Joint Secretary to the Government of West Bengal, Home (Special) Department. Human Rights Cell, Writers' Buildings. Kolkata- 700001.

Sub : Action taken report on Prevention of Atrocities against Scheduled Casted.

Ref : Yeur No. 812(25) Dated 29.5.2012.

Sir,

The report as called for on the subject caption above has already been sent to you vide No. 3164 dt.7.6.2012 which was duly signed by the District Magistrate, Coochbehar.

However a copy of the said report is sent herewith for your information and ready reference.

Enclo: As stated.

Yourq faithfully,

for District Medistrate,

Coochbehar.

1104 25-07-12



Government of the event Office of the Distance of the de-Backward Classes Welfart to the Court, Bolton

Memo No.

 $E_{\rm rom}$

District Magistrate, Cooch Belvii.

Sri M. K. Kundu,

Joint Secretary to the Government of thest the

Home (Special) Department, Human Highly (* 1)

Writers' Buildings, Kolkata - 700001.

Action Taken (*) Sub:

Your No. 244(2) d. 10101101 (Mean) No. L/274/11-25, dated ReL

Sir,

With reference to above, furnished here under the roots and the troumendations on Prevention of Atrocines against Scheduled Castes.

No. The 3rd fier of training relates to the district of the Justiced as soon as the training of two tiers completed. 2	S.	1	motocheduled Castes.
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Not applicable for Cooch Behar where till the man have to been reported. The District Level Vigilance & Moniferial to the control of the POA Rules in 2012, was communicated to all computed. The POA Rules in 2012, was communicated to all computed. There is no Alrecity & Unfouchability product the complaints of Scheduled Castes may be a Not applicable for Cooch Behar District.	!	3	The 3rd tier of training relates to the district out to will be book to two lights compared to the district out to the di
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Yours faithfully,

District Magistrate Cooch Behar

Pated: 2 6 - 11

Memo No. 3164// /BCW/CB Copy forwarded to: -

The Office of the District Magistrate, J. M. Branch, Couth William Country of the Michigan No. J/385/H-25, Dated 02.05.2012.

This may be for

District Magistrate Cooch Behar

1º11Se -02/12(K.K)

85Y

Government of West Bengal Office of the District Magistrate, Murshidabad Judicial Munshikhana

Memo No 923 JM/EN

Dated 07/06/12

From: The District Magistrate, Murshidabad.

To: The Joint Secretary to the Govt. of West Bengal, Home (Special) Department, Human Rights Cello, Writers Buildings, Kolkata-700001.

Sub: Action taken report sought for by National Human Rights Commission over the Recommendation of K.B.Saxena's (Retd. IAS) report on "Prevention of Atrocities Against Schedule Castes".

Ref: 672(25)-HS/HRC/Misc-02/12, dt. 09-05-12, 244(27)HS/HRC/Misc-02/12, dt. 01-03-12, & 606(25)-HS/HRC/Misc-02/12 Dated 26-04-12.

In enclosing herewith the photocopy of the action taken report in respect of above noted subject and reference which are as follows will speak for itself.

Location:	Remarks:	As enclosed.
1.Jangipur Sub-Division,	Any occurrence of atrocities	Report of SDO, langipur, pages – 1.
District- Murshidabad.	against SCs was not received yet.	
2. Sadar, Berhampore	There is no atrocities against SCs	Report of SDO, Sadar, pages – 6.
Sub-Division, District-	at this Sub-Division.	
Murshidabad.		
1.Domkal Sub-Division,	There is no atrocities against SCs	Report of SDO, Domkal, pages – 8.
District- Murshidabad.	at this Sub-Division.	

This is for favour of kind information and necessary action.

SO PAR(NO)

Enclo: As stated.

For District Magistrate,

Murshidabad.

07/08/12

Govt. of West Benga:
Home Department
Special Station

Special Section
Diary No. 873. dt. 15-06-12

Govt. of West Bengal Office of the Sub -- Divisional Officer Jangipur, Murshidabad

Memo no 300 /C/MISC

The District Magistrate, Murshidabad

Sub:-Action taken report sought for by the NHRC regarding "Prevention of Atrocities against schedule casts".

Ref:-Memo no 788(5)/JM/En Dated 30/04/2012

Sir

Jangipur Sub-division within the district of Murshidabad is having a schedule caste population of 183276 (2001 census)of which male comprises 93605 and female 89671 out of the total population of 1188622 in the sub division. The recommendations of the report on "PREVENTION OF ATROCITIES AGAINST SCs "by Shri K.B.Saxena IAS has been thoroughly discussed with all the functionaries at different level of sub-divisional administration for proper implementation and guidance. The matter also reviewed frequently in the sub-divisional level meetings with line departments. Any occurrence of atrocities against SCs was not received yet.

Special care has been taken in the matter of child labour .There are 140 no of NCLP special schools running in the sub-division under the guidance of the Murshidabad Authority for Elimination of Child labour, with the provision of Mid-Day-Meal.

Special care is extended through L&L R Department for settlement of ceiling surplus land to the eligible schedule caste beneficiaries with proper possession.

Yours faithfully

Sub-Divisional Officer







Government of West Bengal Office of the Sub-Divisional Officer, Sadar, Berhampore, Murshidabad.

Memo. No:-1259 En.

Date: -0.5. / 06 / 2012

From:

The Sub-Divisional Officer (Sadar)

Berhampore, Murshidabad.

To

The District Magistrate,

Murshidabad.

· Judicial Munshikhana.

Sub

Action taken report sought for by NHRC over the recommendation

regarding prevention of atrocities against Schedule Caste of this

Sub-Division.

Ref :

Memo No. 788 (5)/ JM/ En, Dated- Berhampore 30.04.12.

Sir,

As per above reference this is to inform you that there is no atrocities against Schedule Caste at this Sub-Division, so the question of prevention such atrocities does not arise.

Yours faithfully,

Enclo: Such report coming

from BDO, Berhampore Hariharpara, Nowda, Beldanga-I, Beldanga-II.

Sub-Divisional Officer (Sadar)
Berhampore, Murshidabad.

8h





Government of West Bengal Office of the Block Development Officer

Berhampore :: Murshidabad

Phone No.: (03482) 252-656

E-Mail: bdoherhampore@gmail.com

FAX: (03482) 252-656

Memo No. 1970

Date <u>01 1061 2012</u>

Τo The Sub-Divisional Officer, Sadar Sub-Division, Bernampore, Murshidabad

Sub:- Action taken report sought for NHRC over the recommendation regarding Schedule Caste of this Block.

Ref:- Memo No. 1089, dated 14.0 2012.

In reference to the above subject, this is to inform you that there is no case of atrocity against Sir, Schedule Caste in this Block. So the question of prevention of atrocity against Schedule Caste does not arise.

This is for your information and taking necessary action.

Block Development Officer Berhampore :: Murshidabad

Government of West Bengal OFFICE OF THE BLOCK DEVELOPMENT OFFICER Hariharpara : Murshidabad.

Ph.No.(03482)230246/230292 Fax.(03482)230246

Email: hariharpara@gmail.com

Memo No- / / /

Dated- $4//6/12_{-}$

T.C.

The Sub Dy (sional Officer (Sadar) Berhampore Murshidabad.

Sub: Action taken report sought for by NHRC over the recommendation regarding prevention of Attraction against schedule caste in this Block

Ref. His Memo No-1089/En dated-14.05.2012

in reserved to the subject noted above, that No information received by this office all date.

This may kindly be noted as "NIL"

Block Development Officer Hariharpara, Murshidabad, XS}





Gobernment of West Bengal

Office of the Block Development Officer, Rowda

P.O - Amtala, Dist - Murshidabad

E - Mail: bdonowda@gmail.com,

Website: www.nowdablock.in

Memo No:

376/84

Date:

4/6/12

To,

The Sub-Divisional Officer (Sadar),

Murshidabad,

Sub: - <u>Action taken report sought for by NHRC over the recommendation regarding</u> pretension of Atrocities against Schedule Caste of this Block.

Ref :- <u>Memo No - 1089/En dated - 14.05.2012</u>.

Sir,

With reference to the above subject this is to inform him that there are no Atrocities against Schedule Caste in this Block. Therefore the report may be treated as nil.

- Yours faithfully

Block Development Officer, Nowda Amtala, Murshidabad

MM)

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Government of West Bengal

Office of the Block Development Office School

Beldanga – I :; Murshidabad

E. Mail ID — bdobeldanga@rediffmail.com odobeldanga1@gmail.com Phone No - 03482 - 264047 Fax No - 03482 - 264047

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Namo No. 159

Date: 18-05-12

From:

Block Development Officer Beldanga – I, Murshidabad

To:

The Sub-Divisional Officer (Sadar) Berhampore, Murshidabad

Sub: - Regarding prevention of Atrocities against schedule caste.

Ref: - 1089/En Dated - 14.05.2012

Sir

In respect of the matter noted above this is to inform you that no such report of atrocities at scheduled caste has been received-by the undersigned till date.

This is for your kind information and taking necessary action.

Yours faithfully

Block Development Officer Beldanga – I, Murshidabad



Government of West Bengal Berhampore, Murshidabad Office of the Block Development Officer

Beldanga - II Development Block

Willage & Post Office - Shaktipur, District - Murshidabad, PIN - 742163, Telephone & Fax - (03482) - 242234 E-mail bdobcidanga2@gmail.com

1075 /Bel - II Memo No.

Dated 21-05-12_

 T_0 The Sub-Divisional Officer Berhampore Sadar, Murshidabad

Action taken report sought for by NHRC over the recommendation regarding Subject:

prevention of atrocities against Schedule Caste of your Block

Memo No.-1089/En of 14 /05/2012

As per above reference, this is to inform you that there is no atrocities against Schedule Sir, Caste at this Block. So the question of prevention such atrocities does not arise.

Block Development Officer Beldanga – II Development Block Shaktipur, Murshidabad

" 110 - 1 L - CM -1 (.

(118)

Government of West Bengal Office of the Sub-Divisional Officer Domkal, Wurshidabad

rshidabad CY:
Dated 15.05.2012

Menio, No. <u>1970</u>/En/HRC

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The District Magistrate

Regishidabad

-1 Nt. Section)

795 Can (G.)

Sui) - Action taken report sought for by MHRC over the recommendation of K.B. Saxena, IAS (Retd.) regarding "Prevention of Atrocities against Scheduled Castes"

Ref : Your Office Memo. No. 788(5)/JM/EN dt. 30.04.2012 & 820(5)/JM dt. 14.05.2012

SIL

In reference to above subject, I am to submit herewith the pointwise Action taken report sought for by NHRC over the recommendation of K.B. Saxena, IAS (Retd.) regarding "Prevention of Atrocities against Scheduled Castes" for favour of your kind information and necessary action.

Yours faithfully,

not : As stated above.

Sub-Divisional Officer 15)057

Domkal, Murshidabad

MAZSIN

VITION TAKEN REPORT SUBMITTED BY THE S.D.O. DOMKAL MURSHIDABAD AGAINST THE RECOMMENDATIONS

. I THE REPORT ON PREVENTION OF ATROCITIES AGAINST SEC BY SHRI KB SAXENA, IAS (Retd.)

ansdiction of Action: State Governments

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		cover only trainers from each State. The second tier training may be cover only trainers from each State. The second tier training may be	3(0):67
		organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for this purpose by each organized by a State Training institution identified for the state of	administration is taking care to prevent according
		organized by a state training distribution obtained by a state forecoment to cover officers of level of DSPs, SDMs, ADMs, etc. The	
		the second of the standard with other Civit and Bouse of the second	committed against SC & STs
		The regions may be occasionally the US Uses and Sie St.	
		to come therefore. The design and Syllab; of transmit to the ance transmit	
		and be according by the Mational Huntah sights continuous.	
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		e an constantifu problems expedêncêu by them in investigation.	. Carasa nativos
		. Lana supplicação DU VIII (CO BUDAN VI	Matter of state policy
		difficults of courts dealing with attroction cases may be invited to these	
		workshops to lecture on the shortcomings in investigation leading to	
		workshops to lecture on this anorthornings are may take necessary acquittal. Based on this leedback, State Governments may take necessary	
		acquittal. Based on this regulates, state deveraging an interest aws. corrective steps expeditiously to improve the administration of these laws.	
		corrective steps expeditiously to improve the automatic dealing with atrocity	
₫.	ü	States need to constitute exclusive special courts for dealing with atrocity	77
		cases in districts where volume of such cases is large. Special public	
		grosecutors for this work may be selected on the basis of their	Do
		competence and commitment and their level of remuneration should be	
		occupedance and commitment and the law. National Human Rights allequate to sustain their interest in work. National Human Rights	•
		; Commission may lay down norms for such selection to improve the last-	t
.1		deviced tend violates and monitoring committees may	
	-	to be to be a conceptible at the first at th	i
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	:	enacting of heads of District Vigilance Committees. This world decrease	
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		The second teach and development in the contract of the contra	
		and proper and formework of the action plant that a	· 1
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		prescribed by the National Human lights contribed by the National Human Rights Organizations and NGOs/ activists working for the SC:	j.
		These norms may also be incorporated in the Manual.	

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SI. No.	R. No.	Recommendations	Action taken report
6.	8	State Governments may institute an annual award for the police station which emerges as the most responsive to the complaints of Schedule discastes and has achieved significant success in taking preventive measures timely, registering all cases of violence and expeditious follow-up action the most continued to the complaints of Schedule discussions and the complaints are continued to the complaints and the complaints are continued to the complaints and the continued to the complaints are continued to the complaints and the complaints are continued to the complaints and the complaints are continued to the continued to the complaints and the continued to the conti	Do
7	10.3	States may be directed by National Human Rights Commission to make the District Magistrate solely responsible for ensuring that the compensation atomey given to the victims is effectively utilized to provide sustainable rehabilitation. The parameters of such rehabilitation may be faid down in the Manual. State and District level Monitoring and Vigilance Committees may monitor the status of rehabilitation.	No commen:
3.	10.4	Appropriate instructions may be issued by National Human Rights Commission that value of property destroyed in the course of atrocities committed against Scheduled Castes Is included in the compensation package provided to them.	No complent
<u>)</u> .	15	At least one women police functionary may posted in each police station located in acrocities prone areas in the State. It should be endeavored that, as far as possible, investigation into serious complaints of violence against SC women be carried out by the woman police officer and where this is not feasible, a woman police or civil functionary may accompany main police officer/ officers during investigation.	Policy matters
10.	15	At the district level, women police station may be set up exclusively manned by women functionaries so that complaints of Scheduled caste women, if not entertained elsewhere in the district, can be registered there. Where an exclusive police station for SCs has been set up at the District Headquarters, it could have a Women's Wing manned by women police functionaries to serve this purpose.	No comment
11.	17	State Governments may notify a lady officer from among the staff posted in each block, such as the Social Welfare Officer or Women & Child Development Officer to entertain complaints regarding the ill-treatment of and violence committed against SC women not registered by the competent authority and officially pass it on the concerned authority with a copy to the District Magistrate for taking up necessary investigation. This arrangement may be adequately publicized in SC habitations of the block.	Policy matters
12	18	Self-help groups of SC women should be formed in each village with sizeable SC population, in atrocities prone areas to start with and to other areas subsequently. These groups, apart from being mobilized for activities relating to thrift, credit and development may also be given elementary legal training along with sessions on confidence building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with Police/ Civil functionaries and provide emotional support to the victims and dispatch them to competent authorities and Human Rights organizations/ activists, if any. Ministry of Social Justice and Empowerment may include this measure as a part of activities for administration of SCs/ STs (Prevention of Acrocities) Act,	SC women have imen brought into self help Group
13.	20	National Human Rights Commission with the help of State Governments and Human Rights organizations should identify at the fevel of each district, where atrocities against 5C women occur, a women's organization or its branch, a lawyer/ lawyers, human rights activist/activists or welfare agency/ agencies, social worker, who can be contacted by victims or members of her family in cases of complaints regarding gender related violence where the competent authorities do not respond or have shown obvious bias in dealing with it. The identified agency may take up the matter with the competent authority if the complaint has not been	Policy matte:

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<u> </u>		Recommendations	Action taken report	<u></u> ;
}.	No.	registered or is not being investigated properly. It may also, where		•
		registered or is not being investigated property. It was not a National		
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		Commission (Human Rights/ SC & ST/ Women).		i
	33	Commission (Human Rights/ SC & ST/ Women). National Human Rights Commission with the help of State Governments National Human Rights Commission with the level of each district, a		į
•	·	National Human Rights Commission with the level of each district, a and human rights organizations may identify at the level of each district, a		1
	•	and human rights organizations may identify at the tempathy for SCs which MGO, human rights activist or an organization with empathy for SCs which	0a	į
		MGO, human rights activist or an organization with chapter of atrocity by can be approached in case of custodial violence or any other atrocity by		Ì
		can be approached in case of custodial violence of the matter with the the properties of lamily or well wisher for help in taking up the matter with the properties of the state of the sta		•
		Commission so that process of endury is initiated expeditiously.		
	_.	Commission so that process of endony is initiated eases of violence in State Governments reporting a large number of cases of violence in case Governments reporting an embudsman (Committee) headed		
÷.	.1.1	State Governments reporting a large minuter of Committee) headed judicial custody may constitute an ombudsman (Committee) headed judicial custody may constitute for Dalits, public spirited citizen and	Do	ļ
		representative/ Social activist working for Dalits, public-spirited citizen and representative/ Social activist working for Dalits, public-spirited citizen and		\
		representative/ Social activist working for Dalits, public spirited by retired civil/ Police officer with high reputation which may be utilized by retired civil/ Police officer with high reputation to look into cases of custodial		1
				i
		Mational Human Mights Communication does not satisfy, atroctices where prima facio State's version does not satisfy.		
		atrocities where prima facio State's version does not special Rappporteurs the visitors Committee constituted for each juil and special Rappporteurs into	Do	
	4.1	the visitors Committee constituted for each joint the operations into eaching jails for inspection may specifically make discreet enquiries into eaching jails for inspection may specifically make discreet enquiries into	~~	
		conditions of SC under Trials in jail, untouchability related practices and		
		Conditions of action them		
		treatment meted out to them. In respect of Districts which have sizeable SC population. District in respect of Districts which have sizeable SC population. District in the price hearing by the District Social		
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		Magistrate shall create a cent in his orner had a shall create a cent in his orner had shall create a cent in his orner had shall create a cent in his orner had shall be maintained there. On demand	5-	
		Welfare Officer looking after the interests of Ses. The interest On demand Ses in police and judicult custody should be maintained there. On demand	Do	
		made by human rights organizationsy social deprovided to enable them information in respect of SCs in custody may be provided to enable them information in respect of SCs in custody may be provided to enable them		
		information in respect of SCs in custour may be probled admissible to take up the matter in appropriate for a for seeking relief admissible		
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		ander the law All relevant information of SCs relating to atrocities, reservation. All relevant information of SCs relating to atrocities, reservation.		
. 8	. , ∠	All relevant information of sea of Foreign Reports, if any, should be		
		All relevant information of SCS reading to development, including findings of Enquiry Reports, if any, should be development, including findings of Enquiry Reports, if any, should be development, including findings of Enquiry Reports, if any, should be placed to develop the material to be placed.	-	
		placed on the website of the william of groups. The material to be placed		
	•	on the website of the State should include, in addition to the above, on the website of the State should include, in addition to the above, on the website of the state should include in addition to the above, on the website of the state of specific inclidents. Proceedings of		
		, on the website of the State should inchoos, inclidents, Proceedings of	Do	
	;	landings of inquiry ordered in respect of spectrums etc. A non-official group		
		State level Vigilance and Worldowing Committee of the State	:	
		of persons interested in problems of section of persons interested in problems of section of the website.		
	•	and central level to regularly report on the brought on it, etc. It		
		and central level to regularly report on the indexed prought on it, etc. It its shortcomings, what additional material can be brought on it, etc. It is shortcomings, what additional material can be brought on it, etc. It		
		its shortcomings, what additional material can be sommission to would be desirable for National Human Rights Commission to		
		institutionalize this arrangement for costants of		
		information relating to SCs. It is extremely necessary to have a strong investigation and law wing in the little extremely necessary to have a strong investigation and Scheduled Tribes.		
19	i			
10		It is extremely necessary to have a strong message. Hational Commission for Scheduled Castes and Scheduled Tribes. Hational Commission for Scheduled Castes and Scheduled Tribes.		
		Considering the level at which the commission accongenient for	Do	
		interact with the State Governments the Exactly to be upgraded and		
		investigation headed by a Did talk officer with		
		supporting staff and facilities angula be processing for advice on legal		
		supporting staff and facilities should be provided. Made for advice on legal appropriate staff should be available to the Commission for advice on legal appropriate staff should be available to the Commission for advice on legal	į	
		i matters. Ministry of Social Judges and		
		expeditious action in the matter.	1	
97	5	expeditious action in the matter. 7 Until such time a Central Law is in position, Nation Human Rights 7 Until such time a Central Law is in position, Nation Human Rights 7 Until such time a Central Law is in position, Nation Human Rights	Do	
10	. 2	7 Until such time a Central Law is in pession, track time a Community of Community may direct that the concerned State Governments of Community may direct that the concerned State Governments of Community and Variation and Var		
	:	Commission may direct that the concerned state Maharashtra, Andhra Pradesh and Karnataka may amend their existing Maharashtra, Andhra Pradesh and Karnataka may amend their existing	3	
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	1	taw, remove toupholes, enforcement it effectively.		

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SI.	R.	Recommendations	Action taken report
No	No.	The concerned State Governments may, through the coordinated eiforts of their Departments of Scheduled Castes Welfare. Women & Child Development. Burai Development, etc. launch a massive awareness programme, particularly directed at the cultivials communities regarding the abolition of divine prostitution system and availability of programmes for rehabilitation of liberated Devdasis. The programme should provide information on whom the women affected by the system, potential victims and their guardians should approach for seeking intervention of the Government. The temple priests should be targeted in this campaign for conveying the message that they incur criminal liability in encouraging or conniving at this practice. MGOs and social activists should be actively	Divine prostitution system is not in vogue under this Sub Division
32.	59	involved in this campaign. Intensive survey should be carried out by the concerned State Governments in their respective areas to identify. 'Devdasis' who have not yet been liberated from the practice as also those who have abandoned this practice but have not yet been brought within the ambit of rehabilitation. This task may be accomplished with the help of NGOs, Villages Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously and completed within a specified time frame. The National Commission of Women may	Policy matter
7-1 7-1	50	monitor this. The pattern and contents of the rehabilitation programme for Devdasis may be completely overhauled so as to incorporate the following: An integrated package which includes inputs of poverty alleviation, housing, health, nutrition for children, drinking water, education, PDS, Social security, etc., through appropriate convergence of existing programmes. Confidence building measures. Special efforts aimed at saving the girl child of Devdasis from fulling into this practice and removal of stigma from their children in schools. The liberated Devdasis should not be subjected to load burden in the pattern of rehabilitation worked out for them. There should be single window delivery of various admissible benefits to	
24		The entire programme implementation should be entrusted to a single organization with a full time functionary at the State level executing it. The liberated Devidasis may be organized into a Society at the District level. The Society may be associated with the entire programme concerning Devidasis and some components of programmes may be entrusted to it for implementation as well. An apex level organization at the State level headed by Secretary, Women & Child Development may coordinate the work of District level societies. This society should also liaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner benefits means for	Da
1 1 2 1	5. 62	genuine Devidasis.	k . ir ' n ! e

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	 R.	Recommendations	Action taken report
	No.	Hame Affairs Where	
		manitor this work with the help of Ministry of Home Affairs, where	
		necessary.	
	 53	necessary. Enforcement of various labour faws, such as those relating to bonded	L.
	,	Enforcement of various labour laws, such as the process of the violence committed	
		fabour system, minimum wages, equal remains on the violence committed state migrant labour, which have a bearing on the violence committed state migrant labour, which have a people to be assigned high priority. The	Banded labour system is
		state migrant labour, which have a dearing on the priority. The against the Scheduled Castes needs to be assigned high priority. The	Pauden ranger (LIF 2005)
			Division
			Dividient
		being done by Ministry of Labour, particularly in respect of atrocities in being done by Ministry of Labour, particularly in respect of atrocities in the particular should do likewise in the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the particular should be seen as a second control of the seco	
		A Live Center Secretaries III (Railes of De Merallo A	
		m respect of atrocities prone districts/ areas in their States. In the property of atrocities prone districts/ areas in their States.	
	 :::::::::::::::::::::::::::::::::::	The machinery for enforcement of above labour laws needs to be	
		strengthened for intensive coverage and activities of atrocities prone	
		strengthened for intensive coverage and accorded of atrocities prone appropriate capacity building, particularly in respect of atrocities prone appropriate capacity building, particularly in respect of atrocities prone	Policy matters
	ì	appropriate capacity building, particularly in reasest of these laws. Legal districts. Trade Unions, NGOs, social activists should be involved for districts. Trade Unions, NGOs, social activists should be involved for districts.	(32)
	i	districts. Trade Unions, NGUs, social activate areas of these laws. Legal organizing labour and helping them avail of benefits of these laws. Legal organizing labour and helping them avail extension this purpose. Ministry of Social	
		organizing labour and helping theri evan or benefits as Ministry of Social aid should be mobilized in needy cases for this purpose. Ministry of Social aid should be mobilized in needy cases for this purpose. Ministry of Social aid should be mobilized in needy cases for this purpose.	
		and and Empowerment Should lake was a	
	<u>97</u>	measures with State GOVERNMENTS (MINOR) to care out the second of SC labour, but have not the occupations which employ large number of SC labour, but have not the capital of Minimum Wages Act may be	
)	7	The occupations which employ large futures of 25 to Wages Act may be yet been brought within the ambit of Minimum Wages Act may be	
			Oo
		included in the Schedule to provide processor of Social Justice and wages and working conditions. Ministry of Social Justice and State	
		Empowerment may pursue this matter with Winistry of Labour and State Empowerment may pursue this matter with Winistry of Labour and State empowerment may pursue this matter with Winistry of Labour and State of such securations may be carried out	
			·
	:	Governments, Necessary survey of such the strength of such labour. For this purpose if no information exists on the strength of such labour. To be a such labour to the strength of such labour.	
	. 77		;
ij.		National Human Rights Commission may unecertain the country, sponsor a comprehensive survey of child labour in the country,	•
		sponsor a comprehensive survey of clino accomment may identify Meanwhite, Ministry of Social Justice and Empowerment may identify Meanwhite, Ministry of Social Justice and Empowerment may identify	-
		areas where SC child labour is employed in vigorous enforcement of the assist National Human Rights Commission in vigorous enforcement of the	De
		Act to get labour released and renabilitation greyout in line with SC concerned State Governments/ Ministry of Labour in line with SC concerned State Governments/ Ministry of Labour in line with SC concerned.	
		concerned. State: Governments/ without of Education under Specia guidelines. It should also seek, if necessary, higher allocation under Specia	Г :
		guidelines. It should also seek, it necessary, rights but on sufficient number. Component Plan of the Ministry of Labour for taking up sufficient number.	,
		at such projects. It could also seek augmentation at	
		stare the responsibility of Ministry of Labour.	V
 .U	<u> </u>		4
.,		of Labour may identify occupations where SC migrant labourers and of Labour may identify occupations where so migrant labourers and labourers and labourers are consistent and labourers are consistent with the current and labourers are consistent with t	n D6
	:	of Labour may identify occupations where to important National Huma employed as bonded Labour or child labour and assist National Huma employed as bonded Labour or child labour and assist National Huma) }.
	i	at the Committee in Religion in Religion in Section 2	:
	į	release and rehabilitation by the State Governments.	(C)
_ 11	98	release and rehabilitation by the state dovaring may be initiated to about catchment area development programme may be initiated to A labourers to other States	te ´
21			
	į	target those areas which push a large triminer of the trimes areas which push a large triminer of the trimes areas may be an search of work. Appropriate package of Development measures may be an search of work. Appropriate package of Development measures may be an appropriate package of Development measures may be a package of Development measures may be an appropriate package of Development measures may be a package of Development measurement meas	se !
	: !	in search of work. Appropriate package of bevelopment shourers from the implemented to remove conditions which force labourers from the implemented to remove conditions which force and Empowerment with the	ne Do
		areas to migrate. Ministry or Social Justice areas from where SC labo	טו
	:	help of Ministry of Labour may identify such work to get them include	ed
		help of Ministry of Labour may identify sect and a design help of Ministry of Labour may identify sect and a design help of the concerned State Governments a	nd
		in the Special Component Plant of the commentation.	
		sectoral programmes of contenued initiative day under any programs	ne Let Rofficials are working
32	2. 9	where SC beneficiaries have been distributed fait possession may	be as recommended
		but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it, but they have not been given formal possession of it.	, 1

 Sl.	R.	Recommendations	Action taken report
No	No.	made in relevant revenue records. Contentious cases should be sorted out	
:	:	within a time frame and those which are pending in courts should be expeditiously fought out at the State's cost.	
	57	where SCs are cultivation land when belongs to the Government/ Gram Sabha/ Panchayat, etc. for which they have not ownership rights, such ownership may be conferred on them in accordance with the provisions of law, rules or the Government instructions pertaining to such lands in the	Policy matter
	1,5 to	concerned State. Where SCs are working as insecure tenants or share trappers their status	L&LR officials are working
1 34. 1	98	may be entered in the revenue records to facilitate security of tentile and protection against arbitrary eviction in accordance with provisions contained in the relevant Land Reform laws of the State.	to record the names of a share croppers in the revenue record.
25.	55 55	Government land, Bhoodan land and surplus celling land available for distribution but not yet allotted may be distributed to eligible SCs (also STs as per provides laid down in respective States) so, that they are helped to	. 00
		disengage themselves from their traditional degrading occupations. Top priority should be given to get expeditious court decisions on huge.	
] 36.	100	urea of surplus ceiting land which is ticked in fitigation so that it is available	Policy matter
37. I	· [0]	In cases where non-scheduled caste persons have encroached upon the tand which are owned/ cultivated by members of SCs, action may be taken to restore these lands to them. In case of litigation, either the State Government should light out the case or provide legal aid to the affected	Local administration is taking positive role in such cases
		CC:	
38.	102	States may also make provisions in their Land Reforms Laws which	Policy matters
76	1 200	probibits alienation of land owned by SCs to Non-SCs for this purpose. States may take adequate steps to ensure that SCs are enabled to enjoy	
39.	103	equal rights on community land and other common property resources and that their rights of grazing or rights of way, etc. are not restricted.	De .
40.	104	Where SCs are residing in houses constructed on the land of other persons or non-Government land in rural areas, they may be provided ownership rights in respect of those lands as per provisions existing for this purpose in the laws/instructions/ guidelines of concerned State.	L&LR Officials are working to record the Homestuad land for SC & ST ressying on others/ Govt. June
41.	105	In case of SCs who have no land for residential houses in rural areas, if no vacant Government land in the area is available for allotment to them, land may be acquired for this purpose and minimum land for construction of a house may be allotted to them in order to provide security of a habitat to such persons. Benefit of House Construction Schemos may be	ÜG
	====	made available to such altottees District Magistrates may carry out investigation into complaints relating to	-
11 11 11 11 11 11 11 11 11 11 11 11 11	. 107	v payment of bank loan to SCs under various Development/ Poverty Alleviation programmes, such as under payment, nonpayment and fraudulent drawal of loan amount in their name by others, etc. While appropriate punitive action may be taken for proceeding against the guilty officials intermediaries and perpetrators of fraud, protection may be given to affected victims of these malpractices against harassment.	instruction of Di Trict
43.	111	Social Welfare Department of State Governments may make institutional arrangements within their organization to look after the needs and problems of DNTs, the way Government of Maharashtra has done. Ministry of Social Justice and Empowerment may pursue the matter with concerned State Governments. Ministry of Social Justice and Empowerment like-wise should create a cell to coordinate this work as a nodal agency at the central level.	Policy matter-

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SI.	R.	Recommendations	Action taken report
NO	No. 117	At least one NGO in each major State may be funded by the Ministry of Social Justice & Empowerment (in case of DNTs notified as SCs/OBCs)/ Ministry of Tribal Affairs (in case of DNTs notified as STs) for liaising with State agencies, providing necessary support to members of DNTs and acting as an umbrella organization for social workers form villages of DNTs and mobilize necessary legal assistance for DNTs in distress. DNTs in the State may be encouraged to organize themselves as a society to take up their common problems with the various Government agencies.	Co
15	113	Local Panenayats, in whose curisdiction DHTs reside, may be sensitized about need for their development and rehabilitation needs and , in particular, about changing peoples' attitude towards them. Training programmes contemplated in National Human Rights Commission recommendations may cover this aspect also. Ministry of Social Justice and Empowerment may pursue the matter with the State Governments.	Ōo
46	114	Ministries of Social Justice and Empowermenty Troat Analyst they research studies on various problems relating to DNTs (of specific tribes/communities, where necessary) to obtain valuable insights and necessary representations on their representations of their	Do
- 37	121	upliftment, destigmatization and mainstreaming. Similar exercise should be carried out by the State Governments in respect of the reserved post under them and their PSUs, etc. where reservation is	Do
48	130	under-utilization, diversion and misutilization of funds allocated for SC development under SCP and Sectoral Schemes in various States is emerging as a matter of Serfous concern. Planning Commission should collect details of these features state-wise and arrange discussion with defaulting States and work out strong measures to stop diversion and misutilization of funds and promote their full and proper utilization. It should devise effective mechanisms such as punitive financial consequences which create adequate pressure on State Governments against repetition of these practices. National Commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organizations.	

Remarks :-

pesicles this, 1466 Nos, of SC & 43 Nos, of ST certificate have been issue/from this office during the year 2011-12 imes 121 Nos. of SC & 11 Nos. of ST certificate have also been issued, during the month of April'12

Sub-Divisional Officer 15 70 5/12.
Domkal, Murshidabad

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Government of West Bengal Office of the District Magistrate, Birbhum R.G. Section

Memo No. 1382/RG/1X-76

Dated . 13.1.6/12

То

Sir,

The Joint Secretary,
Government of West Bengal,
Home (Spl.) Deptt., Human Rights Cell,
Writers' Buildings, Kolkata. 700 001.

Sub:- Action taken report sought for by N.H.R.C. over the recommendation of K.B. Saxena's report on " Prevention of Atrocities against Scheduled Castes".

Ref:- Your No. 244(27)- HS/HRC/Misc-02/12 dated 01.03.2012 and 672(25)- HS/HRC/Misc-02/12 dated 09.05.2012.

With reference to the above, this is to bring to your kind notice that the following steps have already been taken for prevention of Atrocities against Scheduled Castes.

It has been discussed and decided by both the District Magistrate, Birbhum & the Superintendent of Police, Birbhum that soon after getting syllabi of training for the three training course which is approved by National Human Rights Commission, training will be organized.

District level Vigilance & Monitoring Committee meeting for preventing atrocities against SC'S are held at Birbhum District once in three month on regular basis to review the status.

Though there is no mentionable atrocities prone area but the district authorities is trying to bring all SC women in Self- help group. It is discussed not only to bring the SC women under the shade of SHG but also to give them elementary legal training along with sessions on confidence building with equips them with knowledge and strength to take up eases of violence and discriminations against SC women with Police/Civil functionaries and provide emotional support to the victims in situations of crisis.

lef 2Mb Govt. of West Bengal
Home Department
Special Section
Special Section
Diary No. 9 11 de 22-06-12-

Till now, no incident of child labor is noticed by district authority, but it is also under strict vigilance.

Distribution of land to SC beneficiaries is running scheme of District Birbhum.

Up to April' 2012

Sl. No.	Name of the Items	Total no. of SC	Area involved
		beneficiaries	(in acre)
1.	Nija Griha Nija Bhumi	22	3.03
2.	Pattadar	-79,880	20,162.29
3.	. Bargadar	48,174	50,463.07
4.	Homes Stead	12,110	449.61

Besides those, the following steps are discussed and decided to be taken if not already implemented at the District Level Vigilance & Monitoring meeting.

Meeting of the Vigilance & Monitoring Committee on Prevention of Atrocities Act are held once in three month on regular basis to review the status. The following matter has been discussed and informed the members in the recent meeting held on 24.05.2012.

At present, an amount of Rs, 60,000/- for interim relief has been sanctioned in favour of Smt. Sumita Bauri being the victim of rape case and two cases of Atrocities on SC/ST have been sent to the Govt. for interim relief.

Publicity for awareness: Leaflet for awareness on Atrocities has been distributed among the people and flexi boards are being displayed shortly.

Education: 91 Nos. of School attached and Ashram Hostels exclusively for SC/ST are running in this district with the financial help of Government.

Post Matric Scholarship is given to the SC/ST community students in every year.

Coaching for Joint Entrance Examination and DOEACC computer training are given free of cost to SC/ST community students now the training are going on in four centres.

Book grant are given to the SC/ST Students.

Ekalavya Model Residential School is going to be started in the next academic session in this district for ST student.

Babu Jag Jiwan Ram Chhatrabas has been sanctioned by the Govt. for SC Student.

(108)

Two common facility centers have been established to give financial assistance to the unemployed computer knowing ST Young as entrepreneur.

5 Nos. of New Hostel Buildings for SC & St have been constructed.

26 Nos. of people belonging to SC community have been engaged as Dhakis in all the Blocks and Municipalities for publicity about the activities of the Back ward Classes Welfare Department.

Caste Certificate: 7490 Nos. of caste certificates have been issued in the financial year 2011-12 to the SC in this district.

Old age pension is given to the 14316 Nos. of old aged tribes.

102 Nos. of people belonging to SC/ST have been given training on production of Chappal from the year 2007 to 2012 free of cost to make them self sufficient in abdarpur TCPC.

70 Nos. of Land Alienation cases have been settled as on 31.01.2012.

Infrastructure developments has been done in the SC/ST Concentred many areas under CD Schemes and under SCA to SCP and many works are going on till date.

5498 Nos. & 1664 Nos. of SC/ST Self- help groups have been formed respectively.

This is for your kind information.

Yours faithfully,

District Magistrate

Birbhum

(107)

Government of West Bengal Office of the District Magistrate, Purulia General Section

By Rigd Past

Memo. No. 2229 /G

Dated 19/6/_/2012

To
The Joint Secretary
to the Govt. of West Bengal.
Home (Special) Department,
Human Rights Cell.
Writers' Buildings.
Kolkata - 700001.

Sub: - Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Ref: - No. 244(27)-HS/HRC/Misc-02/12 dated Kolkata, the 1st March, 2012

Sir,

I am directed to forward herewith the desired report under reference as received from Superintendent of Police, (DEB), Purulia, Purulia vide Memo. No. 799/DEB dated 28/05/2012 for favour of your kind information and necessary action.

Enclo: - As stated. (In original)

Yours faithfully,

For District Magistrate.

Purulia.

Shirt Market Ref

Govt. of West Benga.

Home Department:

Special Section

Diary No. 911 dt.22-06-12-



<u>PURULIA</u>

Memo.No<u>. 799</u> /DEB

Dated. 28 /05 /2012.

To The District Magistrate, Purulia.

Ref. Your Memo.No.1298(16)/G dtd.05.04.2012 and Memo.No.1910(12)/G dtd. 23.05.2012.

Sub: Action taken report sought by National Human Rights Commission over the recommendation of K.B.Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Kindly refer to your above noted Memo.nos., I am sending the reply in connection with above noted recommendation on "Prevention of Atrocities against Scheduled Castes" as per following seriatim as desired.

Sl.No.1. No such training programme has been organized as yet.

Sl.No.2. No such workshop has been organized as yet.

SI.No. 5. No such specific areas as cases are not reported from any particular area.

Sl.No. 9. Due to shortage of Women Police Officer, all the Police Stations have not been posted with Women Police Officer.

At the time of necessity ladies Police are supplied from HQ to the respective PS. Sl.No.10. No such Police Station has been set up as yet.

Superintendent of Poice,

GOVERNMENT OF WEST BENGAL BACKWARD CLASSES WELFARE DEPARTMENT WRITERS' BUILDINGS BLOCK-1 2ND FLOOR

KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

No: 1952(38) -BCW/MR-47/2011(Pt)

Dated: 04/06/2012

From:-

Shri S. L. Chakraborty, WBCS (Exe), Joint Commissioner for Reservation and ex-officio Joint Secretary to the Govt. of West Bengal.

To

1. The Director General & Inspector General (Police), Kolkata

2. Commissioner of Police, Kolkata

3. Superintendent of Police,

4. District Magistrate, _____ (All district)

Sub: Request for furnishing Action Taken Report

Sir/Madam.

I am directed to send herewith a copy of a letter bearing no: 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012 along with the copy of the relevant portion pertaining to your department/office of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation No. 3.1,5,7,8,10.3,10.4,15,16,18,20,23,25,30,35 & 59-62, to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Enclo: As stated

(S. L. Chakraborty),

Joint Commissioner for Reservation & ex-officio Joint Secretary to the Govt. of W.B./

№: 1952/1-BCW

Copy forwarded for information to:-

Date: 04/06/2012

The Joint Secretary to the Govt. of West Bengal, Home (Special) Department, Human Rights Cell Writers' Buildings, Kolkata-700001

In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012

(S. L. Chakraborty),

Joint Commissioner for Reservation & ex-officio Joint Secretary to the Govt. of W.B.

893 22-06-12

COVERNMENT OF WEST BENGAL HOME (SPECIAL) DEPARTMENT HUMAN RIGHTS CELL WRITERS' BUILDINGS, KOLKATA - 700 001

No. 572 (25)-115/1120/Allse-02/12.

Dated, Kolkara, the 9th May, 2012.

Prona Sa M.K. Kunda, John Secretary to the Government of West Bengal. The Joint Secretary, B.C.W. Department. To: Γ The D.G. & I.G.P., West Bengal. <u>2</u>). The Commissioner of Police, Kolkata. 3) By Fux] The District Magistrate, 4) The Joint Secretary, Social Welfare Department. Šì. The Joint Secretary, Law Department. The Joint Secretary, Panchayat & Rural Development Department. The Joint Secretary, Labour Department. 81 The Joint Secretary, L. & L.R. Department. 9)

Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

1) No.244 (27)-HS/HRC/Misc-02/12, dt.01.03.2012, 2) No.606 (25)-HS/HRC/Misc-02/12, R.1. at. 16.04.1612.

Sn,

With reference to above, I am directed to request you kindly to send the Action Taken Report over the matter relevant to your Department Offices to this Department by 18.05.2012 positively.

The matter is extremely argent.

Yours faithfully,

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m information of the comment of the

Government of West Bengal, Office of the District Magistrate, Backward Classes Welfare Department, <u>Howrah.</u>

Dated. 4.5.12.

The Commissioner of Police, Howrah.

The Superintendent of Police, Howrah.

Sulf: Action Taken Report sought for on recommendations of National Humaen Rights Commission.

Rdf: No. 244(27)-HS/HRCA/Misc-02/12. Dated 01.03.2012 from Joint Secretary to the Government of West Bengal, Home Special Department.

A photocopy of recommendation of National Human Rights Commission as communicated by Joint Secretary to the Government of West Bengal, Home Special Department, vide no. 244(27)-HS/HRCA/Misc-02/12, date 01.03.2012 is being forwarded herewith for taking necessary action on R. No. 7, 8, 15, 16, 25, 35, 62, at your end.

Action taken report may please be communicated at the earliest.

Enclo: as stated.

District Magistrate, Howrah.

Copy for information forwarded to

The Secretary to the Government of West Bengal, Backward Classes Welfare Department.

The Joint Secretary to the Government of West Bengal, Home Special Department.

THE COLOR OF THE COLOR OF THE SECOND
The Additional District Magistrate (Dev), Howrah.

Joydest miscur 201

RECOMMENDATIONS OF THE REPORT ON 'PREVENTION OF ATROCITIES AGAINST SCs' BY SHRI KB SAXENA

833 8

<u>Jurisdiction of Action</u>: State Governments

S.No.	R.No.	Recommendations	(fatires
1.	3	Training of Officials - A 3-tier training programme for police and civil	Home
		functionaries engaged in the implementation of laws and regulatory	
•	1	I measures, which have a bearing on atrocities committed on SCs, may [·
1	İ	he molemented. The first tier of training may be imparted by National .	
	ĺ	Police Academy and Lal Bahadur Shastri National Academy of	\
İ		Administration to cover only trainers from each State. The second tier	
		training may be organized by a State Training Institution identified for	
		this purpose by each State Government to cover officers of level of	
·	-	DSPs, SDMs, ADMs, etc. The third tier of training would deal with	
		other civil and police officers at the lower level. This training may be	
		organized by the DMs and SPs of the concerned Districts. The design:	
	" · /	and syllabi of training for the three training courses may be approved	ļ
1		by the National Human Rights Commission.	-
2.	3.1	Lan Appual Workshop of DMs and SPs on implementation of these	21 mg
		laws may be organized in the State's Administrative Training Institute	1
		where the State Home and Social Welfare Secretaries and DGPs may	- J. B
		interact with participants on the whole range of issues concerning the	19
		subject and specifically to identify problems experienced by them in	;
	. =	investigation and trial of cases of atrocities, those experienced by	
	·	victims and impact of measures undertaken to prevent recurrence of	
		such incidents. Presiding officers of courts dealing with atrocities	10-07
1		cases may be invited to these workshops to lecture on the	1.
``	1	shortcomings in investigation leading to acquittal. Based on this	
		feedback, State Governments may take necessary corrective steps	
		expeditiously to improve the administration of these laws.	1
. 3	4	States need to constitute exclusive special courts for dealing with atrocity cases in districts where volume of such cases is large. Special	المناسبان
i		public prosecutors for this work may be selected on the basis of their	
		competence and commitment and their level of remuneration should	
		be adequate to sustain their interest in work. National Human Rights	
		Commission may lay down norms for such selection to improve the	
		level of motivation and performance.	
- 		The state of the s	
4.	5.	and the second of the prescribed broyisions. Buildly ugited	> ,
alegrit		- I	
e pit		The involved in their deliberations as members/invices, their	
		The managina and he adequately nunlicized and also placed on the	1 1
		The state of the Chate Governments National Human Highes	-
		Commission may suggest that State Home Minister and SC Welfare	3
L		Commission may ouggest	

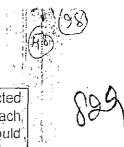
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	1988年 - 1987年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年 - 1988年
(b) (101)	
	Minister may jointly hold an Annual meeting of heads of District
新文学家 100 100 100 100 100 100 100 100 100 10	Wigitance Committees編形的影響的Id activate the restunctioning and it.
	provide them necessary guidance State Governments should expeditiously identify atrocities prone areas
5. 1	and untouchability prone areas as per provisions contained in the
provide distribution (N)	trespective laws and thereafter prepare Plan of Action for eliminating (2000)
	Funtouchability practices and reducing incidence of violence, against have
	SCs through various regulatory and development measures, the
	norms for identification of such areas and framework of the Action
	Plan may be prescribed by the National Human Rights Commission in consultation with Human Rights organizations and NGOs/ activists
	working for the SCs. These norms may also be incorporated in the
	Manual
6. 8	State Governments may institute an Annual Award for the police
	station which emerges as the most responsive to the complaints of
	Scheduled Castes and has achieved significant success in taking preventive measures timely, registering all cases of violence and
	expeditious follow-up action on them.
7. 10.3	States may be directed by National Human Rights Commission to
	I see Signature Magistrate solely responsible for ensuring that the
	Treemperstant maney alight to the victibal is suspensely seniors as is the
	provide sustainable rehabilitation. The parameters of such rehabilitation may be laid down in the Manual State and District level
A CONTRACTOR OF THE PARTY OF TH	Monitoring and Vigilance Committees may monitor the status of
	Alcohobilitation of the Color o
8 0 10.4	Approprieto instructions, may be issued by National Human Hights
	The approximation that value of Diobelly desirated in the course of an entire in
	committed against Scheduled Castes is included in the compensation
All the second s	package provided to them. At least one women police functionary may be posted in each police. At least one women police functionary may be posted in each police.
9 15	I take a legated in atrocities minne aleas in the oldie, it broding by the
· · · · · · · · · · · · · · · · · · ·	I demonstrate that an far an incessing investigation into actions it.
	This is a stationary against SC Women De Calley Out by 912 if
	woman police officer and where this is not feasible, a woman police or civil functionary may accompany male police officer/ officers during
	- I inconstinution
10. 16	investigation. At the district level, women police station may be set up exclusively
10.	1 - Lead to women functionaries so That complaints of Ochousias
最	The common of not antertained elsewhere in the district control of the control of
	The transport Microson eventsive named Station for Ood had been 13 and the
	The state of the s
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17.	
March College Acres	The control of the second Officer to English the Computation of the Co
	treatment of and violence committed against SC women not registered
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	· 再联系统制度等 1、 经建筑的原则 1、 "车头的"。第一年,是自己接触的"基础"。

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	• 7,	1: :	, jl	
-	1			by the competent authority and officially pass it on to the concerned:
,				authority with a copy to the District Magistrate for taking tip necessary
í	1			investigation. This arrangement may be adequately publicized in SCI
년 2년	10	18		habitations of the block. Self-help groups of SC women should be formed in each village with
	1	i		sizeable SC population, in atrocities prone areas to start with and to
1270			7	other areas subsequently. These groups apart from being mobilized
				for activities relating to thrift, credit and development may also be
. A.	La Company		,	given elementary legal training along with sessions on confidence
	11.			building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with
ATT SEE	A FIRE	.]		Police/Civil functionaries and provide emotional support to the victims [
arse.] .		in situations of crisis. At least one or two women in each group may be it.
				specifically trained to draft complaints on behalf of the victims and
	到李字 为	14,		despatch them to competent authorities and Human Rights
	型(2007年)) 基(400年))			organizations/activists, if any Ministry of Social Justice and Empo-
				werment may include this measure as a part of activities for administration of SCs/STs (Prevention of Atrocities) Act, 1989
	13.	120		National Human Rights Commission with the help of State
ត្តិសុខ និ	de la como			Governments and Human Rights organizations should identify at the
	建 设度。			nevel of each district, where atrocities against SC women occur, a
ig the sign	Ber Ask	4 -	1.5	women's organization of its branch, a lawyer/ lawyers in uman rights
7	31117	# 4	. ' .	activist/ activists or welfare agency/ agencies, social worker who can be contacted by victims or members of her family in cases of
	alleren di di di la constanti			complaints regarding gender related violence where the competent
ಗ್ರ ಚಿನ್ನಚಿತ್ರಗಳು	lijan Nationalian	4) 4) · : .		authorities do not respond or have shown obvious bias in dealing with
		1	•	it. The identified agency may take up the matter with the competent
4 - 27		1 + .		authority if the complaint has not been registered or is not being
10 / Vie		ļ		investigated properly. It may also, where necessary, take up the matter with an appropriate State or a National Commission (Human Rights/
, and		1		SC&ST/Women).
	:14,	23		National Hyman Rights Commission with the help of State
49.7	i de la companione de l	,	1	Governments and human rights organizations may identify at the level
				of each district, a NGO, human rights activist or an organization with
ng ng di Langhiyan	latinasi d		1.	empathy for SCs which can be approached in case of custodial violence or any other atrocity by the victim's family or well wisher for
		.	. • - • •	help in taking up the matter with the competent authority and informing
				the National/State Human Rights Commission so that process of
				enquiry is initiated expeditiously.
We are	15	24		State Governments reporting a large number of cases of violence in
			· · ·	judicial custody may constitute an ombudsman (Committee) headed by a retired judicial officer, with an eminent lawyer NGO
f -%* ∖	是"机块加"等。		Y	representative/social activist working for Dalits, public-spirited citizen [
	Hom	2		lland refired civil/police officer with high reputation which may be
es care		ili Reflu		utilized by National Human Rights Commission to look into cases of
**************************************		<u> </u>		custodial atrocities where prima facie State's version does not satisfy
× 2.72		相具		profession from the residence of the second second to the second
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	可是認識	[6] [2] [4] [4] [4] [4] [4] [4] [4] [4] [4] [4
		The Visitors Committee constituted for each jail and Special
		Rapporteurs visiting fails for inspection may specifically make discreet
		enquiries into conditions of SC Under Trials in jail, untouchability
The state of the state of		related practices and treatment meted out to them
第2356 0 1750	25	In respect of Districts which have sizeable SC population District
aliana de la contra la con	315 7	Magistrate shall create a Cell in his office headed by the District Social
140		Welfare Officer looking after the interests of SCs. The information
	The state of the	about SCs in police and judicial custody should be maintained there
	1	On demand made by human rights organizations/ social activists/ SC
		organizations, information in respect of SCs in custody may be
		provided to enable them to take up the matter in appropriate fora for
	r	seeking relief admissible under the law.
18.	30	All-relevant information on SCs relating-to-atrocities, reservation,
	· · · · · · · · · · · · · · · · ·	development, including findings of Enquiry Reports, if any should be
		placed on the website of the Ministry of Social Justice and
		Empowerment for greater transparency and wide accessibility. The
		material to be placed on the website of the State should include in
		addition to the above findings of inquiry ordered in respect of specific
the resonant and the second	1	incidents, proceedings, of State level, Vigilance, and Monitoring
		Committees, etc., A non-official group of persons interested in
		Committees, etc., A non-official group of persons interested in propiems of SCs may be constituted at the State and Central level to
Restriction of the second of t	75.7	regularly report on the material placed on the website its
		shortcomings, what additional material can be brought on it etc. It
		would be desirable for National Human Rights Commission to
		institutionalize this arrangement for ensuring greater transparency of
Market Market Market Market Market Market Market Market Market Market Market Market Market Market Market Market		information relating to SCs.
19.	35	It is extremely necessary to have a strong investigation and law wing
		in the National Commission for Scheduled Castes and Scheduled
医原始性性 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Tribes. Considering the level at which the Commission would be
	1	required to interact with the State Governments the existing
	1	
		arrangement for investigation headed by a DIG rank officer needs to
		be ungraded and sijoporting staff and facilities should be provided disease.
		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the
		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and
		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter.
20	57	be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Until such time a Central Law is in position; National Human Rights
20	57	be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Until such time a Central Law is in position National Human Rights Commission may direct that the concerned State Covernments of
20	57	be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Until such time a Central Law is in position National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their
20	57	be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Lintil such time a Central Law, is in position National Human Rights Commission may direct that the concerned State Covernments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate
		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Until such time a Central Law is in position; National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively.
20		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Until such time a Central Law is in position; National Human Rights Commission may direct that the concerned State Governments of Maharashtra. Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively.
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		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Lintil such time a Central Law, is in position National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively. The concerned State Governments may, through the coordinated efforts of their Departments of Scheduled Castes Welfare Woman & Child Development, Rural Development, etc., launch a massive
		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Until such time a Central Law is in position; National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively. The concerned State Governments may, through the coordinated efforts of their Departments of Scheduled Castes Welfare, Woman & Child Development, Rural Development, etc., launch a massive awareness programme, particularly directed at the vulnerable communities regarding the abolition of divine prestitution system and
		be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the Commission for advice on legal matters. Ministry of Social Justice and Empowerment should take expeditious action in the matter. Until such time a Central Law is in position; National Human Rights Commission may direct that the concerned State Governments of Maharashtra, Andhra Pradesh and Karnataka may amend their existing law, remove loopholes, make it more stringent and activate the enforcement machinery to implement it effectively. The concerned State Governments may, through the coordinated efforts of their Departments of Scheduled Castes Welfare, Woman & Child Development, Rural Development, etc., launch a massive awareness programme, particularly directed at the vulnerable communities regarding the abolition of divine prestitution system and
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					programme should provide information on whom the women affected	ו ו
	, ,			1	by the system, potential victims and their guardians should approach,	
		, ,			for seeking intervention of the Government. The temple priests should	
				1	be targeted in this campaign for conveying the message that they	1
		.		!	Incul commat itability in encouraging of conniving at this practice :	1
	10 = ±1 = 1		 		NGOs and social activists should be actively involved in this campaign	
	Y	22.	59		intensive survey should be carried out by the concerned State	
	1. 19.4		1	'	Governments, in their respective areas to identify 'Devdasis', who have it	1
					not yet been liberated from the practice as also those who have	
			1		abandoned this practice but have not yet been brought within the	
			1	1	ambit of rehabilitation. This task may be accomplished with the help of	£
	内 建筑		1		NGOs, Village Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously	
		· 1			and completed within a specified time frame. The National	A (1)
	,	. :			Commission of Women may monitor this.	
		23.	60		The pattern and contents of the rehabilitation programme for Devdasis	4.96
	ar igo kiri				may be completely overhauled so as to incorporate the following	
				İ	An integrated package which includes inputs of poverty	
				<i>;</i>	alleviation, housing, health, nutrition for children, drinking water.	4
		,	[·	education, PDS, Social security, etc., through appropriate	
		· · ·		.	convergence of existing programmes.	
	* 1.		1	1	Confidence building measures	j. a
				- [Special efforts aimed at saving the girl child of Devdasis from	
		, , ;	1	- [falling into this practice and removal of stigma from their children in schools.	š į
	er to a l				The liberated Devdasis should, not be subjected to loan burden in	
			!		the pattern of rehabilitation worked out for them.	117-7-1 13.3-3
	And the second		i		There should be a single window delivery of various admissible	
			ļ		benefits to remove bureaucratic red tape and other hassles.	
		!:		.	The entire programme implementation should be entrusted to a li-	
				.	single organization with a full time functionary at the State level	
	97 A. T. T.	O.4	.ea		executing it.	4.20
		24.	:6.1		The liberated Devdasis may be organized into a Society at the District	1911年
			j	ļ.	level. The Society may be associated with the entire programme	
	garine is				concerning Devdasis and some components of programmes may be entrusted to it for implementation as well. An apex level organization at	100 d
				.	the State level headed by Secretary, Woman and Child Development	
				1	may coordinate the work of District level societies. This society should	
			•	;	also liaise with Government agencies to sort out problems of their	
				- 1	members and also ensure that ineligible persons do not corner	
			1		benefits meant for genuine Devdasis.	
		25.	62	·	A Police Task Force should be set up in each concerned State	11.4
			·[· ·[·		Government to investigate complaints of trafficking in women and	() () () () () () () () () ()
		2		,	children. This Task Force should thoroughly investigate cases where	The state of the s
	7. 3. 4. 4.		i	į.	Devidasis and/or their daughters have been pushed into brothels. It	15 64
	į.	:	1		should build up information on agents, middlemen, religious priests	
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	v. 49. 45.	an an	d powerful local people who are still promoting this practice who we to pursuing effective legal action against them. The input
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(/		an	impaign suggested earlier. There should be regular behavior and impaign suggested earlier. There should different States. Department and the members of the Task Force in different States. Department should coordinate and monitor this
020	Į .	of	women & Child Development should coordinate and monitor this Women & Child Development Should coordinate and monitor this work of Home Affairs, where necessary.
δ"	ļ .	l lwo	Women & Child Development should coordinate or with the help of Ministry of Home Affairs, where necessary.
	26.	63 EI	ork with the help of Ministry of Florie Artairs, whose relating to bonded aforcement of various labour laws, such as those relating to bonded abour,
	20.	la	bour system, minimum wages, equal remuneration, child labour,
مبر		in	bour system, minimum wages, equal remains allow the violence ter-state migrant labour, which have a bearing on the violence ter-state migrant labour, which have a bearing on the violence
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	SHIJAN ROMESSI	3451425 1103 93	prohibits alienation of land owned by is esto Non-SCs to ripis reuringse. States may take adequate steps to ensure that SCs are enabled to
			epjoysequal rights to recommunity lands and other common property
12.4			resources and that their rights of grazing or rights of way let care not restricted.
	40 24 16 10 15 16 16 16 16 16 16 16 16 16 16 16 16 16	104	Where : SCs _are residing : in a houses constructed or it he and o other persons or son Government landing fural areas they may be
			provided ownership rights in respect of those lands as per provisions per provisions for this purpose in the laws/instructions/squidelines a
		105	concerned State
			if no vacant Government land in the arealis available for allotment to
			them: land may be acquired for this purpose and minimum land for construction of a house may be allotted to them in orderate provide
			security of a habitat to such persons Benefit of House Construction Schemes may be made available to such allottees.
	42.1 1950	107	District Magistrates may carry out investigation into complaints relating
			Alleviation programmes such as under payment nonpayment and
			fraudulent drawal of loan amount in the liname by others reteil While appropriate punitive action may be taken to go reed in a saging tage.
			guilty officials intermediaties and perpetrators of fraud protection may be given to affected victims of these majoractices against harassment
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	40000000		has done Ministry of Social Justice and Empowerment may pursu the matter with concerned State Governments Ministry of Social
			lustice and Empowerment like wise should create a cell to coordinat this work as a nodal agency at the central level.
	444 =	1112	JEAN Least one NGO in each major State may be funded by the MIDIST
			pf. Social Justice & Empowerment lin case of DNTs notified a SCs/OBCs] / Ministry of Tribal Affairs lin case of DNTs notified as ST
			formalising with State agencies providing necessary as unborned in the specific of the specific as an tumbrella organization for soci
			workers, from willages of DNTs and mobilize necessary leg- assistance for DNTs in distress. DNTs in the State may be encourage
	ental Pro		to organize themselves as a society to take up their common houself
	45/4	113	with the various Government agencies with the various Government agencies of the control of the
	i i di di di di di di di di di di di di		sensitized about the need for their development and trehabilitation is needs and in particular tapout (changing resplesification as
			Training programmes contemplated in National Ellinguis National Elling
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sponsor research studies on various problems relating to DNTs (or specific tribes/ communities, where necessary) to obtain valuable interventions on their upliffment, destignatization and mainstreaming. Similar exercise should be carried out by the State Governments in reservation is applicable. Under-utilization, diversion and misutilization of funds allocated for SC development under SCP and Sectoral Schemes in various States is emerging as a matter of serious concern. Planning Commission should collect details of these features state-wise and arrange discursion with defaulting States and work out strong measures to stop utilization. It should devise effective mechanisms such as punitive Governments against repetition of these practices. National				TWO IN THE RESEARCH STATE OF THE PROPERTY OF T	
specific tribes/ communities, where necessary) to obtain valuable insights and necessary inputs concerning them for undertaking policinaterventions on their upliftment, destignatization and mainstreaming. Similar exercise should be carried out by the State Governments in respect of the reserved posts under them and their PSUs, etc. where the value of the reserved posts under them and their PSUs, etc. where the value of the reservation and misutilization of funds allocated for SC development under SCP and Sectoral Schemes in various States is emerging as a matter of serious concern. Planning Commission should collect details of these features state-wise and arrange discustives on with defaulting States and work out strong measures to stop utilization. It should devise effective mechanisms such as punitive Governments against repetition of these practices. National		/ 4 0.	114	Ministries of Social Justice and Espansion	
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should collect details of these features state-wise and arrange discussion with defaulting States and work out strong measures to stop diversion and misutilization of funds and promote their full and proper financial consequences which create adequate pressure on State Commission for SCs and STs.	i	1		**************************************	
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financial consequences which create adequate pressure on State Governments against repetition of these practices. National			ļ	diversion and misutilization of fact to strong measures to stop	1
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Commission for SCs and STs these practices. National			.]	Governments assistant which create adequate pressure on State	
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Empowerment may monitor the impact of these measures with the nelp of competent research organisations.		.	-	discussion to accelerate the pressure. Ministry of Social Justice and	
nelp of competent research organisations.	Ļ	<u>-</u> -	··· <u></u>	neip or competent research organisations.	

BACKWARD CLASSES WELFARE DEPARTMENT WRITERS' BUILDINGS BLOCK-I 2ND FLOOR KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

No: 1952(38) -BCW/MR-47/2011(Pt)

Dated: 04/06/2012

From:-

Shri S. L. Chakraborty, WBCS (Exe). Joint Commissioner for Reservation and ex-officio Joint Secretary to the Govt. of West Bengal.

Τo

- 1. The Director General & Inspector General (Police), Kolkata
- 2. Commissioner of Police, Kolkata
- 3. Superintendent of Police, (All district)
- 4. District Magistrate, (All district)

Sub: Request for furnishing Action Taken Report

Sir/Madam.

I am directed to send herewith a copy of a letter bearing no: 6/2(25)-HS/HRC/Misc-02/12 dated 9^{th} May, 2012 along with the copy of the relevant portion pertaining to your department/office of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation No. 3.1,5,7,8,10.3,10.4,15,46,18,20,23,25,30,35 & 59-62, to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Enclo: As stated

(S.-L. Chakraborty),

Joint Commissioner for Reservation & ex-officio Joint Secretary to the Govt. of W.B.

No: 1952/1-BCW

Copy forwarded for information to:-

Date: 04/06/2012

The Joint Secretary to the Govt. of West Bengal. Home (Special) Department, Human Rights Cell Writers' Buildings, Kolkata-700001

SO R W

In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012

(S. L. Chakraborty),

Joint Commissioner for Reservation & ex-officio Joint Secretary to the Govt. of W.B.

SOVE OF West Congri Home Department

Special Section 871...dil 6-06-12

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GOVERNMENT OF WEST BENGAL BACKWARD CLASSES WELFARE DEPARTMENT WRITERS' BUILDINGS

WRITERS' BUILDINGS BLOCK-I 2ND FLOOR KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

(x)

No: 1953(\$\delta\)-BCW/MR-47/2011(Pt I)

Dated: 4th June, 2012

From:-

Shri S. L. Chakraborty, WBCS (Exe), Joint Commissioner for Reservation and ex-officio Joint Secretary to the Govt. of West Bengal.

To

The Principal Secretary/Additional Secretary/Secretary

Sub: Request for furnishing action taken report

Sir/Madam,

I am directed to send herewith a copy of a letter bearing no: 672 (25)-HS/HRC/Misc-02/12 dated 9th May, 2012 along with the copy of the relevant portion pertaining to your department of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation Point no specified in the table given below to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Sl.No.	Recommendation No.	Concerned Department
1.	3	Home (Police) Department
3	4	Judicial Department
11 & 21-24	17 & 58-61	Social Welfare and Women & Child
		Development Department
12	18	Self Help Group Department.
15	24	Home Department
16	24.1	Correctional Service Department 🗸
20	57	Law Department
26-31	63, 65,67,77, 86 & 88	Labour Department
32-41	96-105	Land & Land Reforms Department
45	113	Panchayet & Rural Development
		Department

Enclo: As stated

Yours faithfully

(S. L. Chakraborty)

Joint Commissioner for Reservation & ex-officio Joint Secretary to the Govt. of W.B.

No: 1953/I-BCW

_

Date: 4th June, 2012

Copy forwarded for information to:-

The Joint Secretary to the Govt. of West Bengal, Home (Special) Department, Human Rights Cell

Writers' Buildings, Kolkata-700001

In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012:

.

(S. L. Chakraborty

Joint Commissioner for Reservation & 15-c(-1-)ex-officio Joint Secretary to the Govt. of W.B

15-06-12ex-officio Join



<u>रिकार</u> सेलामेन अपन
Government of West Bengal
Office of the District Magistrate
Backward Classes Welfare Section Coast D.L.

Memo No.

District Magistrate, Cooch Behar.

To

Sri M. K. Kundu,

Joint Secretary to the Government of West Bengal, Home (Special) Department, Human Rights Cell,

Writers' Buildings, Kolkata - 700001.

<u>Sub</u>: Action Taken Report on POA.

Your No. 244(27), dated 03.03.2012. Memo No. J/274/II-25, dated Ref:

27.03.2012

Sir,

With reference to above, furnished here under the replies against the recommendations on Prevention of Atrocities against Scheduled Castes:

S.	R.	
No.	No.	Replies
1	3	• The 3rd tier of training relates to the district, which will be started as soon as the training of 1st two tiers completed.
2-	3.1	• The annual workshops of the D.M.s & S.P.s are yet to organize.
3	4	Not applicable for Cooch Behar where till date only 1 case has been reported. The District Health of the coordinate of the coordinat
4	5	• The District Level Vigilance & Monitoring Committee, as per Rule 17 of the POA Rules has been reconstituted on 13th January, 2012 and a meeting of the Committee so held on 6th March, 2012, was communicated to all concerned.
5	7	There is no Atrocity & Untouchability prone areas in Cooch Behar District till date.
6	8	• Annual award for the best Police Station of Cooch Behar District which is most reconstitution
7	10.3	 the complaints of Scheduled Castes may be contemplated to encourage the Officers. Not applicable for Cooch Behar District.
8	10.4	Any such instruction is yet to receive.
9	15	At least 1 (one) Lady Police Officer should be made available at each Police Station for better tacking of complaints of violence against SC women and to investigate the cases thereof. Women B. L. Chair.
10	16	Women Police Station at the District HQ and if possible at Sub-Divisional HQ may be set up of exclusively dealing with complaints of violence against women including SC women. Lady Office of Girland Marketing SC women.
11	17	Lady Officer of Civil Administration like Social Welfare Officer or Women & Child Development Officer may be designated for addressing complaints of violence against SC women if not attended by the Competent Authority. In such cases, the complaints may there after forwarded to the concerned Authority for taking necessary action.
12	18	Women SHGs are active.
13	20	Not applicable at the District Level.
14	23	Any such instruction is yet to receive.
15	24	Not applicable for Cooch Behar District.
16	24.1	Any such instruction is yet to receive from the Department.
17	25	 A cell headed by the D.W.O., B.C.W., Cooch Behar & other Officials as members, may be constituted on approval of the B.C.W. Department.
18	30	Not applicable at the District Level.
		Control next once

Contd. next page. 860 dt 3.06-12

Contd. From pre page. R. Replies Νo. No. 19 35 Any such instruction is yet to receive from the Department. 20 57 Not applicable at the District Level. 21 58 Not applicable at the District Level. 59 22 Not applicable for Cooch Behar District. 23 60 Not applicable for Cooch Behar District. 24 61 Not applicable for Cooch Behar District. Setting up a Task Force at the State Level to deal with trafficking cases involving SC women, this will help in addressing the issue of raids and recovery of victims from other States, 25 62 because it has often been found that Police Stations face difficulties in sending teams to other States due to paucity of manpower. 26 63 Noted. 27 65 Any such instruction is yet to receive from the Department. 28 67 Any such instruction is yet to receive from the Department. 29 77 Any such instruction is yet to receive from the Department. 30 86 Any such instruction is yet to receive from the Department. • 88 31 Any such instruction is yet to receive from the Department. -96 32 Noted for future reference. 97 33 Any such instruction is yet to receive from the Department. • 98 34 Noted. ٠ 35 99 36 -100Any such instruction is yet to receive from the State Level. 37 101 Noted for future reference. 38 102 Any such instruction is yet to receive from the Department. 39 103 Noted. 40 104 Any such instruction is yet to receive from the Department. ٠ 41 105 107 42 Noted. 43 111 Any such instruction is yet to receive from the Department. 112 44 Not applicable at the District Level. 113 45 Any such instruction is yet to receive from the Department. 114 46 Not applicable at the District Level. 121 47 Not applicable at the District Level. 130

Yours faithfully,

District Magistrate Cooch Behar

Memo No. 3164// /BCW/CB

Noted.

Dated: $\frac{7 - 6 - 12}{12}$

48

The Office of the District Magistrate, J. M. Branch, Cooch Behar, in reference to his Memo No. 3/385/II-25, Dated 02.05.2012.

> District Magistrate Cooch Behar

GOVERNMENT OF WEST BENGAL BACKWARD CLASSES WELFARE DEPARTMENT WRITERS' BUILDINGS BLOCK-I 2ND FLOOR

KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

No: 1953(¢0)-BCW/MR-47/2011(Pt I)	Dated: 4 th June, 2012
From:- Shri S. L. Chakraborty, WBCS (Exe), Joint Commissioner for Reservation and ex-officio Joint Secretary to the Govt. of West Bengal.	M ((M) (N)
To The Principal Secretary/Additional Secretary/Secretary	
Sub: Request for furnishing action taken report	

Sir/Madam, I am directed to send herewith a copy of a letter bearing no: 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012 along with the copy of the relevant portion pertaining to your department of the Recommendations of the Report on 'Prevention of Atrocities Against SCs' by Shri

KB Saxena received from the Home (Special) Department and to request you to kindly furnish action taken report of Recommendation Point no specified in the table given below to this department by 15th June, 2012 positively for transmitting to National Human Rights Commission.

Sl.No.	Recommendation No.		
1.	3	Home (Police) Department	
3	4	Judicial Department	
11 & 21-24	17 & 58-61	Social Welfare and Women & Child	
		Development Department	
12	18	Self Help Group Department.	
15	24	Home Department	
16	24.1	Correctional Service Department	
20	57	Law Department	
26-31	63, 65,67,77, 86 & 88	Labour Department	
32-41	96-105	Land & Land Reforms Department	
45	113	Panchayet & Rural Development	
, , ,		Department	

Enclo: As stated

Yours faithfully,

(S. L. Chakraborty),

joint Commissioner for Reservation &

ex-officio Joint Secretary to the Govt. of W.B.

Date: 4th June, 2012 Govt. of Want Bengar

Diary No 922

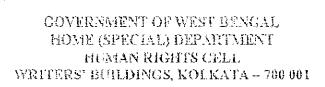
(S. L. Chakraborty), Joint Commissioner for Reservation & ex-officio Joint Secretary to the Govt. of W.B

Copy forwarded for information to:-

The Joint Secretary to the Govt. of West Bengal, Home (Special) Department, Human Rights Cell

Writers' Buildings, Kolkata-700001

In reference to his memo no. 672(25)-HS/HRC/Misc-02/12 dated 9th May, 2012



Aug 72 (25)-148/HRC/Alise-02/12,

Doted, Molkata, the 9th May, 2012.

Franc Sri M.K. Kunda, Joint Secretary to the Government of West Bengal.

Tu: Ŋ The Joint Socretary, B.C.W. Department.

- 21 The D.G. & I.G.P., West Bengal.
- 3) The Commissioner of Police, Kolkata.
- By Fax! 4) The District Magistrate, _
- The Joint Secretary, Social Welfare Department. Ú,
- 6) The Joint Secretary, Law Department.
- 7) The Joint Secretary, Panchayat & Rural Development Department.
- 8) The Joint Secretary, Labour Department.
- 9) The Joint Secretary, L. & L.R. Department.

Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

Reit 1) No.244 (27)-HS/IIRC/Misc-02/12, dt.01.03.2012, 2) No.606 (25)-HS/HRC/Misc-02/12, ac.26.04.2012.

Sii,

With reference to above, I am directed to request you kindly to send the Action Taken Report over the matter relevant to your Department Wiffices to this Department by 18.05.2012 positively.

The control of the co

The maner is extremely urgent.

Yours faithfully,

SBEA/L-2294 12/5/12-76

A distribution

Government of West Bengal,
Office of the District Magistrate,
Backward Classes Welfare Department,
Howrah.

Memo. No. 184(9) /BCW-HOW

Dated. 4.5.12.

To

The Commissioner of Police, Howrah.

The Superintendent of Police, Howrah.

Sul): Action Taken Report sought for on recommendations of National Eluman Rights Commission:

Ref: No. 244(27)-HS/HRCA/Misc-02/12. Dated 01.03.2012 from Joint Secretary to the Government of West Bengal, Home Special Department.

A photocopy of recommendation of National Human Rights Commission as communicated by Joint Secretary to the Government of West Bengal, Home Special Department, vide no. 244(27)-H5/HRCA/Misc-02/12, date 01.03.2012 is being forwarded herewith for taking necessary action on R. No. 7, 3, 15, 16, 25, 35, 62, at your end.

Action taken report may please be communicated at the earliest.

Enclo: as stated.

District Magistrate, Howrah.

Memo. No. 11842/13) BCW-HOW

Dated. 4.5.12.

Copy for information forwarded to

The Secretary to the Government of West Bengal, Backward Classes Welfare Department.

The Joint Secretary to the Government of West Bengal, Home Special Department.

The second of th

The Additional District Magistrate (Dev), Howrah.

District Magistrate, Howrah.

\$49/5/12

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RECOMMENDATIONS OF THE REPORT ON 'PREVENTION OF ATROCITIES AGAINST SCS' BY SHRIKB SAXENA

Jurisdiction of Action : State Governments

S.No	5. I R	No.	Recommendations (6)
S.No	3	.INO.	Training of Officials - A 3-tier training programme for police and civil functionaries engaged in the implementation of laws and regulatory measures, which have a bearing on atrocities committed on SCs, may be implemented. The first tier of training may be imparted by National Police Academy and Lal Bahadur Shastri National Academy of Administration to cover only trainers from each State. The second tier training may be organized by a State Training Institution identified for this purpose by each State Government to cover officers of level of DSPs, SDMs, ADMs, etc. The third tier of training would deal with
		·· ./	organized by the DMs and SPs of the concerned Districts. The design and syllabi of training for the three training courses may be approved
2.	3	.1	laws may be organized in the State's Administrative Training Institute where the State Home and Social Welfare Secretaries and DGPs may interact with participants on the whole range of issues concerning the subject and specifically to identify problems experienced by them in
			victims and impact of measures undertaken to prevent recurrence of such incidents. Presiding officers of courts dealing with atrocities cases may be invited to these workshops to lecture on the shortcomings in investigation leading to acquittal. Based on this feedback, State Governments may take necessary corrective steps administration of these laws.
3.			States need to conslitute exclusive special courts for dealing with guaranteed to conslitute exclusive special courts for dealing with guaranteed to sustain their interest in work. National Human Rights Commission may lay down norms for such selection to improve the
4. A. P. P. P. P. P. P. P. P. P. P. P. P. P.	Ā	5	State level and district level vigilance and monitoring committees may meet regularly as per prescribed provisions. Human rights organizations and activists working for and with Scheduled Castes may be involved in their deliberations as members/invitees. Their proceedings may be adequately publicized and also placed on the website of the State Governments. National: Human Rights Commission may suggest that State Home Minister and SC Welfare

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\ <u>À</u>	學[0]			的数据,在1975年,1975年,1975年,1985年,1986年,1986年,1986年,1986年,1986年,1986年,1986年,1986年,1986年,1986年,1986年,1986年,1986年,198 1986年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年 - 1987年	
		1	•	(1997年) · · · · · · · · · · · · · · · · · · ·	* ₅₄
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b)	· 			.) 15
			<i>\(\begin{array}{c} \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\</i>	Minister may jointly hold an Annual meeting of heads of Distric.	/ <u>L</u>
-			语言 " "	Vigilance Committees This Would activate their functioning and	
\$ 1		10. 100 mg	1. 39 4 4	Iprovide them necessary guidance 出版的基本的特殊的特殊的。	開致
į		ib. i	.7	State Governments should expeditiously identify atrocities prone areas.	
3	toda dan dan santara		a)	and untouchability prone areas as per provisions contained in the	
S			N.	respective laws and thereafter prepare Plan of Action for eliminating	
				untouchability practices and reducing incidence of violence against	
į.				SCs through various regulatory and development measures. The	e Sagar
- 3	grafija Rođena (Albertani)	/4		norms for identification of such areas and framework of the Action	
ŧ				Plan may be prescribed by the National Human Rights Commission in	
į				consultation with Human Rights organizations and NGOs/ activists	
700				working for the SCs. These norms may also be incorporated in the	
1	Nagada ana ara ga Marangan	· · · · · · · · · · · · · · · · · ·	0	Manual	4
		6.	8	State Governments may institute an Annual Award for the police	
				station which emerges as the most responsive to the complaints of	
				Scheduled Castes and has achieved significant success in taking	sirini. L
				preventive measures timely, registering all cases of violence and	
1				expeditious follow-up action on them.	
	ufic Suskad.	7.	10.3	States may be directed by National Human Rights Commission to	
,				make the District Magistrate solely responsible for ensuring that the compensation money given to the victims is effectively utilized to	124 M
Ì				compensation money given to the victims is effectively utilized to	
1	Mark Military	Massaria di L		provide sustainable rehabilitation. The parameters of such	
į	的种类	1. 12 (2.1.)	A 44.4	rehabilitation may be laid down in the Manual. State and District level	(1)
,				Monitoring and Vigilance Committees may monitor the status of	
:	in the second			rehabilitation.	
		8.1 / 1	10.4	Appropriate instructions may be issued by National Human Rights	以静
0	ingen			Commission that value of property destroyed in the course of atrocities	
1				committed against Scheduled Castes is included in the compensation	70
7	والمرافقين		a.c	package provided to them.	1
7 14) ⁹	15	At least one women police functionary may be posted in each police	
1	\$			station located in atrocities prone areas in the State. It should be	3.7
1				endeavoured that, as far as possible, investigation into serious	
	A NOTE OF THE			complaints of violence against SC women be carried out by the	
1				woman police officer and where this is not feasible, a woman police or	1
——-5		-		_civil_functionary_may_accompany,male_police_officer/_officers_during investigation	
		10	16	investigation. At the district level, women police station may be set up exclusively:	
		10.	10		
	ri.			manned by women functionaries so that complaints of Scheduled	
S. Carlot				Caste women, if not entertained elsewhere in the district, can be registered there. Where an exclusive police station for SCs has been	
4				set up at the District Headquarters, it could have a Women's Wing	
Ť.				manned by women police functionaries to serve this purpose.	制有
5	ar sal	111	17.	State Governments may notify a lady officer from among the staff	A Real
1			17.	posted in each block, such as the Social Welfare Officer or Women &	
3.	ा. अध्यक्ष स्थान विश्वा	Salara Salara	eg ette − g − gar + G	Child Development Officer to entertain complaints regarding the ill-	中操体
1				treatment of and violence committed against SC women not registered	
965	garaga ja Sanggan kananangan	L	<u></u>		none de
į.	g (a 5 - 5 - 5 - 5 - 4)	1		的现在分词形式 人名英格兰姓氏 医二氯甲基 网络连续管理部门 化二氯甲基二氯甲基二氯甲基二氯甲基二氯甲基苯甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基甲基	· · · · · · · · · · · · · · · · · · ·

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	by the competent authority and officially pass it on to the concerned authority with a copy to the District Magistrate for taking up necessary investigation. This arrangement may be adequately publicized in SC habitations of the block.
12. 18	Self-help groups of SC women should be formed in each village with sizeable SC population, in atrocities prone areas to start with and to other areas subsequently. These groups apart from being mobilized for activities relating to thrift, credit and development may also be
	given elementary legal training along with sessions on confidence building which equips them with knowledge and strength to take up cases of violence and discriminations against SC women with Police/Civil functionaries and provide emotional support to the victims.
	in situations of crisis. At least one or two women in each group may be specifically trained to draft complaints on behalf of the victims and despatch them to competent authorities and Human Rights organizations/activists, if any Ministry of Social Justice and Empo-
13. 20	werment may include this measure as a part of activities for administration of SCs/STs (Prevention of Atrocities) Act, 1989 National Human Rights Commission with the help of State Covernments and Human Rights organizations should identify at the level of each district, where atrocities against SC women occur, a
	women's organization or its branch, a lawyer/ lawyers, human rights activist/ activists or welfare agency/ agencies, social worker who can be contacted by victims or members of her family in cases of complaints regarding gender related violence where the competent
	authorities do not respond or have shown obvious bias in dealing with it. The identified agency may take up the matter with the competent authority if the complaint has not been registered or is not being investigated properly. It may also, where necessary, take up the matter
14 23	with an appropriate State or a National Commission (Human Rights/ SC&ST/Women). National Human Rights Commission with the help of State Governments and human rights organizations may identify at the level
	of each district, a NGO, human rights activist or an organization with empathy for SCs which can be approached in case of custodial violence or any other atrocity by the victim's family or well wisher for help in taking up the matter with the competent authority and informing
15 24	the National/State Human Rights Commission so that process of enquiry is initiated expeditiously. State Governments reporting a large number of cases of violence in judicial custody may constitute an ombudsman (Committee) headed
The fair	retired judicial officer, with an emigent lawyer in NGO representative/social activist working for Dalits, public-spirited citizen and retired civil/police officer with high reputation which may be utilized by National Human Rights Commission to look into cases of
等を表現します。 要する。 まままれた。 とは、 は、 には、 には、 には、 には、 には、 には、 には	custodial atrocities where prima facie State's version does not satisfy.

		外的	
	16	24:1 🕾	The Visitors Committee constituted for each jail and Special
THE PERSON	4-4-2-4	وطعر المتاريخ	#Kapporteurs visiting falls for inspection may specifically make discreet the
一类的研究的规则 。	美国的	国际工作	enquires into conditions of SC Under Trials in liait into ichability liait
	李德思和	africa Carpy	perated practices and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and treatment meted out to the macrobase and t
EN N	1/	25,	In respect of Districts which have sizeable SC population District
STORES !	150 F3 - 1 - 1	lysar ja	Wagistrate shall create a Cell in his office headed by the District Social (see
		,,,,,,	Welfare Officer looking after the interests of SCs. The information
		eren ere	about SCs in police and judicial custody should be maintained there in the
			On demand made by human rights organizations/ social activists/ SC
		in the second se	organizations, information in respect of SCs in custody may be
	alauri, et l Silvere		provided to enable them to take up the matter in appropriate for a for
	18:4	-30	seeking relief admissible under the law
		-30	All-relevant information-on-SCs relating to atrocities, reservation,
			development, including findings of Enquiry Reports, if any should be
			placed on the website of the Ministry of Social Justice and
			Empowerment for greater transparency and wide accessibility. The material to be placed on the website of the State should include; in
	rainter.		addition to the above, findings of inquiry ordered in respect of specific
AND MARKET AND A	"智"等。 2 磁磁磁 1 字		incidents proceedings of State level Vigilance, and Monitoring
			Committees, etc. A non-official group of persons interested in problems of SCs may be constituted at the State and Central level to
in an an an an an an an an an an an an an	light of the latest and the latest a	in the second	fegularly : report sons the smaterials placed sons the swehsite sits 學過少
			shortcomings, what additional material can be brought on it etc. It
			_would_be_desirable_for_National.;Human_Rights_Commission_to [###
"""""""" """			institutionalize this arrangement for ensuring greater transparency of
		2.1	information relating to SCs.
	19	35	It is extremely necessary to have a strong investigation and law wing
			in the National Commission for Scheduled Castes and Scheduled
	, ja (2) ()		Tribes: Considering the level at which the Commission would be
			required to interact with the State Governments the existing
		-	arrangement for investigation headed by a DIG rank officer needs to
Librariya 1			be upgraded and supporting staff and facilities should be provided. Also, a Law Officer with appropriate staff should be available to the
			Commission for advice on legal matters. Ministry of Social Justice and
	\$2.4 F		Empowerment should take expeditious action in the matter
2000 15 19 1 2	20.1	57.	Until such time a Central Law is in position. National Human Rights
			Commission may direct that the concerned State Governments of the
		数扩展	Maharashtra, Andhra Pradesh and Karnataka may amend their
建筑地域的地域	apropriation of	ومهافر والمعودي	existing law, remove loopholes, make it more stringent and activate
	3,763.2.		the enforcement machinery to implement it effectively:
E 1 2	l lagras I		The concerned State Governments may, through the coordinated
特定對的對方			efforts of their Departments of Scheduled Castes Welfare Woman & 1
7 7 1			Child Development, Rural Development, etc. launch a massive
			awareness programme, particularly directed at the vulnerable communities regarding the abolition of divine prestitution system and
Base in a Australia	·2004 p		availability of programmes for rehabilitation of liberated Devdasis. The
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		4	
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7/11	-		programme should provide information on whom the women affected	0
	į		by the system, potential victims and their guardians should approach.	8
		!	for seeking intervention of the Government. The temple priests should	
	: 1:		be targeted in this campaign for conveying the message that they	ž.
	!!		incur criminal liability in encouraging or conniving at this practice.	1.00
	·	<u> </u>	NGOs and social activists should be actively involved in this campaign.	ig k
	22	59	Intensive survey should be carried out by the concerned State	19 T
		r	Governments, in their respective areas to identify 'Devdasis' who have	4.
			not yet been liberated from the practice as also those who have	1
- *** **	:		abandoned this practice but have not yet been brought within the	- 1 - 1
		1.	Ambit of rehabilitation. This task may be accomplished with the help of	
			NGOs, Village Panchayats, women activists and social workers. The rehabilitation of such Devdasis may be taken up most expeditiously	
			and completed within a specified time frame. The National	7
			Commission of Women may monitor this.	
\$ 10 miles 2	23. : :	60	The pattern and contents of the rehabilitation programme for Devdasis	or firms
			may be completely overhauled so as to incorporate the following:	
			An integrated package which includes inputs of poverty	i de i
		j	alleviation, housing, health, nutrition for children, drinking water,	
		· F	education, PDS, Social security, etc., through appropriate	
	.		convergence of existing programmes.	
***	:		Confidence building measures	1.0
			Special efforts aimed at saving the girl child of Devdasis from	
	F 1 - 1		falling into this practice and removal of stigma from their children	
			in schools.	
			The liberated Devdasis should not be subjected to loan burden in	
		: . :	the pattern of rehabilitation worked out for them. There should be a single window delivery of various admissible	
	•	!	benefits to remove bureaucratic red tape and other hassles.	
		!	The entire programme implementation should be entrusted to a	
		•	single organization with a full time functionary at the State level	
一次, 图 李字 。	5		executing it.	11/2
	24	, 6.1	The liberated Devdasis may be organized into a Society at the District	
			level. The Society may be associated with the entire programme	
market vasies will		Ą	concerning Devdasis and some components of programmes may be	
10 mm			entrusted to it for implementation as well. An apex level organization at	
			the State level headed by Secretary, Woman and Child Development	
			may coordinate the work of District level societies. This society should it	
			also liaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner	and the second
		i	benefits meant for genuine Devdasis.	
<u>.</u> ,		62	A Police Task Force should be set up in each concerned State	
	ا ٠٠٠٠	U.Z.	Government to investigate complaints of trafficking in women and	
		: : ·	children. This Task Force should thoroughly investigate cases where	
, , , , , , , , , , , , , , , , , , ,		-	Devdasis and/or their daughters have been pushed into brothels. It	[1] [1]
	·		should build up information on agents, middlemen, religious priests	
4 E - 1	* <u>.</u> 1.	ti ti	The second of the second of the second of the second of the second of the second of the second of the second of	

t the second second		till accompting this practice with
	· 网络林树树	and powerful local people who are still promoting this practice with and promoting them. The inputs view to pursuing effective legal action against them. The inputs
$p_{i,j} = \mathcal{D}^{(i)}_{i,j} p_{i,j} \in \mathcal{C}_{i,j}$		
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		a cikila hougionment similit coolullate and morning
		Enforcement of various labour laws, such as those relating to bonded
•	26. 63	Enforcement of various labour laws, such as the violence labour, system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, minimum wages, equal remuneration, child labour, labour system, and the wind labour system is the system of the labour system of the l
•		labour system, minimum wages, equal remainstance inter-state migrant labour, which have a bearing on the violence inter-state migrant labour, which have a bearing on the violence
	\ \\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\	inter-state migrant labour, which have a bearing on a signed high committed against the Scheduled Castes needs to be assigned high committed against the Scheduled Castes has intensively manifored at the
200		committed against the Scheduled Castes needs to be actively monitored at the
		priority. The performance should also be intensively monitored at the
		priority. The performance should also be litteratively the performance should also be litteratively the performance should also be litteratively the performance and Central State—and District—levels. Ministry of Social Justice and Central State—and District—levels. Ministry of Social Justice and Central State—and District—levels. Ministry of Social Justice and Central State—and District—levels. Ministry of Social Justice and Central State—and District—levels. Ministry of Social Justice and Central State—and District—levels. Ministry of Social Justice and Central State—and District—levels. Ministry of Social Justice and Central State—and District—levels.
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		central level, if it is already being done by Ministry of Labour,
		particularly in respect of atrocities prone States. State Secretaries in
		I charge of SC welfare should do likewise in respect of allowing
		1
	77. 65	The shipper for enforcement of above labour laws needs to be
٠,	27. 65	The state of the s
		strengthened for intensive coverage and activation as strengthened for intensive coverage and activated as a strengthened for appropriate capacity building, particularly in respect of atrocities prone appropriate capacity building, particularly in respect of atrocities prone
13		THE REPORT OF THE PROPERTY OF
		The state of the s
		1 - Cooled Justice and Emnowerment Silouid lake initiative to pass of
		The character of the ch
	28. 67	
7	2 20.	
Ja .		
	. [;	State Governments, Necessary survey of sach bearing the strength of carried out for this purpose if no information exists on the strength of
		such labour.
200	29. 77	National-Human-Rights Commission may direct without the country to sponsor a comprehensive survey of child labour in the country to sponsor a comprehensive survey and Empowerment may identify
		to sponsor a comprehensive survey of child labour may identify Meanwhile, Ministry of Social Justice and Empowerment may identify meanwhile. Ministry of Social Justice and Empowerment may identify the social survey of the social parameters of the social survey
· · · · · · · · · · · · · · · · · · ·		Meanwhile, Ministry of Social Justice and Empowerships areas where SC child labour is employed in hazardous occupations areas where SC child labour is employed in hazardous occupations.
•		areas where SC child labout is employed in reason in vigorous and assist National Human Rights Commission in vigorous
7		
		enforcement of the Act to get labour released and enforcement of the Act to get labour released and projects started by the concerned State Governments /Ministry projects started by the concerned It should also seek, if necessary,
		projects started by the concerned State Covening projects started by the concerned State Covening and the Covening Component Plan of the Ministry of
		nof Labour in line with SC guidelines. It should also doct, the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry of higher allocation under Special Component Plan of the Ministry
		higher allocation under Special Component Flat of the kind which higher allocation under Special Component Flat of the kind also Labour for taking up sufficient number of such projects. It could also Labour for taking up sufficient number of such projects. It could also be a sufficient of the country of t
		Labour for taking up sufficient number of such projects. Labour for taking up sufficient number of such projects. Labour for taking up sufficient number of such projects.
		Ministry of Labour.
	1 1	(Mignord) or any or an

	12 C 12 C 12 C 12 C 12 C 12 C 12 C 12 C	i and a service of the	
	30 建造	86	Ministry of Social Justice and Empowerment in cooperation with
	通讯净料	1歲間馬星	Ministry of Labour, may identify occupations where SC migrant
	多生物	经验的 事的	labourers are employed as bonded Labour or child labour and assist
THE HINDS	是到民族		laburiers are employed assubiting companyon and assure the
	特別問題		National Human Rights Commission in their Intensive inspection for
Section 1 to 1 to 1 to 1 to 1 to 1 to 1 to 1			their identification, release and rehabilitation by the State Gover,
PARTITION		作為自由	
	素は記述された	अन् विस्तर क्या	nments以外,以外,以外,以外,以外,以外,以外,以外,以外,以外,以外,以外,以外,以
	#3 1/80%	88× `+	A labour catchment area development programme may be initiated to
	医水色学	3345, 135	target those areas which push a large number of labourers to
1881-32198-19	Bath for ac	10.5.45	other States in search of work. Appropriate package of development
	152.58		
Salar Salar	91 37 (59) (58 Tur) 		measures may be implemented to remove conditions which force
Mediziologica del cui	Sand Sand	Lancer Straight	Jaboulers from these areas to migrate. Ministry of Social Justice and
West and the second	は接受理論が	[44] [4] [4] [4] [4]	Empowerment with the help of Ministry of Labour may identify such
		POSSIBLITATE PROPERTY OF THE P	This and included the state of
			areas from where SC labour migrates get projects prepared and pro-
			actively work to get them included in the Special Component Plan of
	REPORT.	ight at the	the concerned State Governments and sectoral programmes of
			concerned Ministries for implementation
	12 284 22 17 24 17	100 C 100 C	COINCETTED WITHIN THE STOLEN THE
	. بنايد2س	96]	Where SC beneficiaries have been distributed land under any
	The Print	15 HE WEST	programme.but they have not been given formal possession abtitile
	AND SEALS.		possession may be delivered to them in respect of such land and entry
计多有证据 通	all street	· 建型高级	
44	A TOTAL CONTRACT	dili ay sahii, yw	to this effect may be made in relevant revenue records. Contentious
	金属 经	整備線影	cases should be sorted out within a time frame and those which are
		1. 10 10 10 10 10 10 10 10 10 10 10 10 10	pending in courts should be expeditiously fought out at the State's
		建 第二十二	上海的最大的,上头的大腿的,只是一个人们是一个大腿,还是不够有人的,这是一个人的,这个人的一个人的,这个人的,这个人的人的,只是一个人的人的人的人的人的人的人的
ENDICATION OF		25. 5	cost
आराम नहां स्थानहरू प्राप्त	33.	97	Where SCs are cultivating land which belongs to the Government/ Gram Sabha/ Panchayat etc., for which they have not got ownership.
	對於關	直接接	Gram Sabha/ Panchayat etc. for which they have not got ownership.
	学生,方位:	1. 1. 1. 1. 1.	rights, such ownership may be conferred on them in accordance with
2.27.4443.24	推出统	18985	Lights and Leasury and perceited of men in appoint the second of the sec
	हाते हिंदुरा को देश सर्वे कराइन्टर्ने		the provisions of law, rules or the Government instructions pertaining
控禁制的	1.155.		to such lands in the concerned State
Property of the Park	34	9847	Where SCs are working as insecure tenants or share croppers their
		1 20:14 (Typicle oca die working da moodio toriano of solifate eccueity of
	中的影響響	門聯灣	status may be entered in the revenue records to facilitate security of
			tenure and protection against arbitrary eviction in accordance with
		1 装埋护 1000	provisions contained in the relevant Land Reform laws of the State 1
自我的原理	.0.7	00	Course sout land. Dheeden land and cumus ceiling land available for la
阿德斯斯	1-35: *****	199%	Government land, Bhoodan land, and surplus ceiling land available for
A PROPERTY			distribution but not yet allotted may be distributed to eligible SCs (also
THE STATE OF	17.000	1990年	STs. as per priorities laid down in respective States) so that they are la
	147		helped to disengage themselves from their traditional degrading
t programme		指用的影	Helpedy to Judgetti ad Children Constitution of the Children Constitution
		(中国) (1944年)	occupations。由于中央的社会的企业的企业的企业的企业的企业的企业的企业的企业的企业的企业的企业的企业的企业的
	36.	제00課	Top priority should be given to get expeditious court decisions on huge
新版版教献的		HELER	area of surplus ceiling land which is locked in litigation so that it is
		機能等數	available for distribution to SCs and other poor
	TPEADON	主要的现在分词	available to distribution to oos and arrest hove exceeded income
	4 37. 海	101. 🦭	In cases where non-Scheduled Caste persons have encroached upon
	朝徒 英牌的	14400	the land which are owned/ cultivated by members of SCs, action
	四种种种		may be taken to restore these lands to them. In case of litigation
能的問題的	国名的意		either the State Government should fight out the case of provide legal.
经通常提出		的問題意	Letther the Orate Onsetting the condition of the Advisor of Section (No. 1404) of the Advisor of
named de la constantial del constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la constantial de la co	n promote de la constante de la constante de la constante de la constante de la constante de la constante de l La constante de la constante de la constante de la constante de la constante de la constante de la constante d	The second secon	aid to the affected SCs
	38.	102 -	States may also make provisions in their Land Reforms Laws which
	100		19. 医中间的 19. 19. 19. 19. 19. 19. 19. 19. 19. 19.
i de de la composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della composition della c	Harry, wymae	- Johnston	是是自己的。 第一个人,我们就是一个人,我们们们的一个人,我们就是一个人,我们就是一个人,我们就是一个人,我们们们的一个人,我们们们的一个人,我们们们的一个人,我们们们们们
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			是,但是我们的一个一个一个一个一个一个一个一个一个一个一个一个一个一个一个一个一个一个一个
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06-17

	prohibits alienation of and owned by SCs to Non-SCs to this our pose. States may take adequate steps to secure the score of this our pose.
1092	States hay take adequate steps to ensure that SCs arc enabled to
	reploysedual rights on community land and other common property. Tesources and that their rights of grazing and other common property.
《图画文》,在广泛的 和代码。1111年11日 1111年 111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 111年 111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 1111年 11	resources and that their rights of grazing or rights of way eiceare not
405 MAN	
	Where SCs sare residing this houses constructed on the land of their persons on a garge government land on the land of the land.
	pther persons or a particular transfer of the provided ownership rights in respect of the particular areas, they may be
	provided ownership rights in respect of those lands as pell provisions
	existing for this purpose in the laws/instructions/leguidelines of
HAT 11 105	Concerned State: 10 miles of second state: 10 miles of second sec
	In case of SCs who have no land for residential houses in rural areas
	iffino vacant Government land in the area is available for allotment to
	them, land may be acquired for this purpose and minimum land for solutions of a house may be allotted to the struction of a house may be allotted to the solutions.
	construction of a house may be allotted to them in order to provide security of a habitat to such nersons. Persons to the control of the cont
	Security of a nabitat to such persons Benefit of House Construction Schemes may be made available to such allottees.
107	District Magis rates may carry out in a such allottees
	to v payment of bank loan to SCs under various Development by Signature Alleviation, programmes such assumed to the second of th
	fraudulent drawal of can amount in their name by others, etc. While:
	appropriate punitive action may be taken for proceed
	appropriate punitive action may be taken for proceeding lagainst the guilty officials intermediaries and perpetrators of fraud protection may be given to affected victims of these majoractices and perpetrators of the given to affected victims of these majoractices and perpetrators.
43 43 44 A 114 44 A	be given to affected victims of these malpractices against harassments.
	Social Welfare Departments for State Covernments may make institutional attangements with a state of the content of the conten
第1 海流 学习	
	12. 5 2 8 - 2 - 2 - 2 - 2 - 2 - 2 - 2 - 2 - 6 - 2 - 6 - 12 - 12
The state of the s	the matter, with concerned State, Governments Ministry of Social : Uustice and Empowerment like-wise should create a cell to coordinate if this work as a nodal agency at the sectors.
医髓膜 经通过的 医神经神经 医克里氏 医二氏性	Prices Une NGUID each major State may bold to the transfer to the state of the stat
(1) Berger (1) 11 11 11 11 11 11 11 11 11 11 11 11 1	(4) (4) (5) [5] [6] [7] [7] [7] [7] [7] [7] [7] [7] [7] [7
	nembers of DNTs and acting as an umbrella organization for social is
	assistance for DNTs in distress. DNTs in the State may be encouraged to open a second state may be encouraged to open a second state may be encouraged to open a second state may be encouraged.
出版製料製造「整定を整定と支持製造」、「しゅうでは、イバリー・「・」	21. 2 : 12. 2. 2. 2. 2. 2. 2. 2. 2. 2. 2. 2. 2. 2
	ocal, Panchayats, in whose Jurisdiction DNTst reside a may be a ensitized about the need for their development and sehabilitation is
	eeds and in particular sabout changing peoples attitude towards.
	pental training programmes contemplated in National Humant Rights is
たいないの 1967年 77 関マルル7 フガングニュニカ リューノイス	(2011年17日日)としていませんは、「日本日本日日日日日日日日日日日日日日日日日日日日日日日日日日日日日日日日日
	tate:Governments 原本學學學學學學學學學學學學學學學學學學學學學學學學學學學學學學學學學學學學
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VI.	-	Ι.	•
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-	40.	114	Ministries of Social Lati
	l .i		Ministries of Social Justice and Empowerment / Tribal Affairs may
	i	-	sponsor research studies on various problems relating to DNTs (of
٠,	· .		specific tribes/ communities, where necessary) to obtain valuable
	ļ. ·		insights and necessary inputs concerning them for undertaking policy
1	47.	121	interventions on their upliftment, destigmatization and mainstreaming.
		1	
			respect of the reserved posts under them and their PSUs, etc. where reservation is applicable.
	48	130	
ļ		•	Under-utilization, diversion and misutilization of funds—allocated for SC development under SCP and Scatter 10 to 10 allocated for
			SC development under SCP and Sectural Schemes in various States
ĺ		12	should collect details of these features states with
[-		should collect details of these features state-wise and arrange discussion with defaulting States and work out at
			ssion with defaulting States and work out strong measures to stop
!		! i	diversion and misutilization of funds and promote their full and proper utilization. It should devise effective mask and their full and proper
			utilization. It should devise effective mechanisms such as punitive
ŀ	•		financial consequences which create adequate pressure on State
ĺ			Governments against repetition of these practices. National
			Commission for SCs and STs may visit defaulting States for
			Empowerment may maritar the Ministry of Social Justice and
<u>. </u>			Empowerment may monitor the impact of these measures with the nelp of competent research organisations.
			Security 113.



Government of West Bengal Office of the District Magistrate Backward Classes Welfare Section, Cooch Behar.

___/BCW/CB

Lates

District Magistrate, Cooch Behar.

bri M. K. Kundu, Joint Secretary to the Government of West Bengal, Home (Special) Department, Human Rights Cell, Writers' Buildings, Kolkata - 700001.

<u>Sub</u>: Acti

Action Taken Report on POA.

Ref:

Your No. 244(27), dated 03.03.2012. Memo No. 40174.

27.03.2012

ordercase to above, furnished here under the replies against the reconnected (1).
 of scheduled Castes.

	Replies	
Li Li	The 3rd tier of training relates to the district, which will be started as so	ne e
	two tiers completed.	
6	The annual workshops of the D.M.s & S.P.s are yet to organize	
	Not applicable for Cooch Behar where till date only I case has been top	ried
Ē	The District Level Vigilance & Monitoring Committee, as per Knir T	4.11
	been reconstituted on 13th January, 2012 and a meeting of the Comput-	S. 180
	2012, was communicated to all concerned.	
===	There is no Afrocity & Untouchability prone areas in Cooch Behar Dist	. t Lite
Ė	Annual award for the best Police Station of Cooch Behar District white	is
	the complaints of Scheduled Castes may be contemplated to encourage	Le CH
ت <u>ت</u> 	Not applicable for Cooch Behar District.	
.	Any such instruction is yet to receive.	
ę.	At least I (one) Lady Police Officer should be made available at the in-	
	tacking of complaints of violence against SC women and to investigate	ov Norw
ó	Women Police Station at the District HQ and if possible at Sub-Division	il blo
-	of exclusively dealing with complaints of violence against women inclu-	ang Ek
#	Lady Officer of Civil Administration like Social Welfare Officer	$\mathcal{N} = \mathcal{N}$
	Development Officer may be designated for addressing complaints	
	women if not attended by the Competent Authority. In such case, the	ल्लाह्य
	after forwarded to the concerned Authority for taking necessary action	-
	Women SHGs are active.	
	Not applicable at the District Level.	
÷ –	Any such instruction is yet to receive.	
	Not applicable for Cooch Behar District.	
; 	Any such instruction is yet to receive from the Department	
	A cell headed by the D.W.O., B.C.W., Clooch Behar & other Different	311
	constituted on approval of the B.C.W. Department	
ń	Not applicable at the District Level.	

Ell In

No. 19.	Replies		
FS 33	Any such instruction is yet to receive from the Department.		
	Not applicable at the District Level.		,
21 137	Not applicable at the District Level.	·	
22 127	Not applicable for Cooch Behar District.		
23	Not applicable for Cooch Behar District.		
	Not applicable for Cooch Behar District.		
	Setting up a Task Force at the Child		
	Setting up a Task Force at the State Level to deal with trafficking out this will help in addressing the		-
- * *	this will help in addressing the issue of raids and recovery or viculescause it has often been found that Palls of the	5 from	illi sa
	because it has often been found that Police Stations face difficulties in satisfactions face difficulties in satisfactions.	ading	1
20 <u>1</u>	Noted.		
25 E 25 25 30 36 31 35 35	Any such instruction is yet to receive from the Department.	100 8	
27	Any such instruction is not to receive from the Department.		
36,	Any such instruction is yet to receive from the Department. Any such instruction is yet to receive from the Department.		
30 80	Any such instruction is yet to receive from the Department.		
31 34	Any such instruction is yet to receive from the Department.	The state of the s	
12 LF	Any such instruction is yet to receive from the Department. Noted for future reference.		
3.5	Any such instruction in		
34 × 94	 Any such instruction is yet to receive from the Department. Noted. 		-
1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	rvoted.		
30 100 -	11000	~	
$\frac{30 + 100}{37 + 100}$	Any such instruction is yet to receive from the State Level.		
30 700	noted for future reference.		
39 70	Any such instruction is yet to receive from the Department.		
-14-4 (19 - 1 - 1 -30 - 144	NOTEG.		
in the second of the second	Any such instruction is yet to receive from the Department.		-
	- (Attent)		
	* Noted.		
	Any such instruction is yet to receive from the Department. Not applied by		ē
	- Not appreciable at the District Level		
45 12 1	* Any such instruction is yet to receive from the Department.		
46 [174]	Not applicable at the District Level.		***
47 H 12	Not applicable at the District Level.		
43 (1)	Noted.		

ours : , - ,

Listrict Mag. Coocle) -

Dated: Zee

Memo No. 2, 6 4 // /BCW/CB

Copy forwarded to:

The Office of the District Magistrate, J. M. Branch, Cooch Behar in reference to his Memo No. 1/389

M. J. Set.

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74)

Government of West Bengal Office of the District Magistrate Uttar Dinajpur: Raiganj.

Memo No. 1155 /BCW(UD)

Date 12.5.12

To
The Joint Secretary,
Govt. of West Bengal,
Home (Special) Department,
Human Rights Cell.
Kolkata-700001.

Ref: Mêmo no 244 (27)- HS/HRC/Misc -02/12, dt. 01.03.2012.

Enclosed kindly find the action taken report over the recommendation of K.B. Saxena's report on Prevention of Atrocities against SCs.

District Magistrate
Uttar Dinajpur

John Jave min

Rel Jasir

733 24/5/12.



RE- IMMENDATIONS OF THE REPORT ON PREVENTION OF ATROCTILES - C. AINST SCS' BY SHRIKB SAXENA

ंज़	R.No	Recommendations	
N)		. Prion raken
· .	3	Training of Officials - A 3-tier training programme for police and civil	Mos applicable
	ŀ	Tunctionaries engaged in the implementation of laws and regulatory measures	• •
		which have a bearing on atrocities committed on SCs, may be implemented. The	
		first tier of training may be imparted by National Police Amelon and Led Copy of	
	!	Shastri National Academy of Administration to cover only trainers from each	
:	!	State. The second tier training may be organized by a State Training Institution	
		identified for this Purpose by each State Government to cover officers of level of	ļ
:		DSPs, SDMs, ADMs, etc. The third tier of training would deal with other civil and	į
1		police officers at the lower level. This training may be organized by the Ords and SPs of the concerned Districts. The decimal of the Concerned Districts.	
	-	SPs of the concerned Districts. The design and syllability for the three training courses may be approved by the National Districts.	
7	3.1	training courses may be approved by the National Human Right Commission. An Annual Workshop of DMs and CPs are involved.	
. –		An Annual Workshop of DMs and SPs on implementation of these laws may be organized in the State's Administrative Training Institute where the State Home	Not applicable
		and Social Welfare Secretaries and DGPs may interact with participants on the	
•	ĺ	whole range of issues concerning the subject and specially to identify problems	
	!	experience by them in investigation and trial of cases of atrocities, those	
		experienced by victims and impact of measures undertaken to prevent recurrence	Ì
	ļ	of such incidents. Presiding officers of courts dealing with atrocities cases may be	ļ
'		invited to this workshop to lecture on the shortcoming in investigation leading .a	i
		acquittal. Based on this feedback. State Governments may take necessary	
l: =.a	<u> </u>	corrective steps expeditiously to improve the administration of these laws.	
3	4	States need to constitute exclusive special courts for dealing with account pages 2	Alar annliaghta
		districts where volume of such cases is large. Special public prosecutors for the	1401 appareaute
		work may be selected on the basis of their competence and commitment and the r	
1		level of remuneration should be adequate to sustain their interest in work. Navog 1	;
:		Human Rights Commission may lay down norms for such selection to improve the	
! !		level of motivation and performance.	
4	5	State level and district level vigilance and monitoring committees may meet	District Level
•		regularly as per prescribed provisions. Human rights organizations and activities	Vigilance &
		working for and with Scheduled Castes may be involved in their deliberations as	Monitoring
; •		members invitees. Their proceedings may be adequately publicized and also	Committee
		placed on the website of the State Governments. National Human Rights:	meets regularly.
:		Commission may suggest that State Home Minister and SC Welfare Minister may	fwo meeting
• •		jointly an Annual meeting of heads of District Vigilance Committees. This would activate their functioning and provide them necessary guidance.	held during this
5	7	State Governments should expeditiously identify atrocities prone areas and	year.
		untouchability prone areas as per provisions contained in the respective laws and	Not applicable
		thereafter prepare Plan of Action for eliminating untochability practices and	
1		reducing incidence of violence against SC: through various regulatory and	
		development measures. The norms for identification of such areas and framework	
		of the Action Plan may be prescribed by the National Human Rights Commission :	
		in consultation with Human Rights organizations and NGOs/ activists working for	
		the SCs. These norms may also be incorporated in the Manual.	
6	8	State Governments may institute an Annual Award for the police station which	Not applicable
		emerges as the most responsive to the complaints of Scheduled Castes and has	
		achieved significant success in taking preventive measures timely, registering all	Ì
<u>i</u>		cases of violence and expeditious follow-up action on them.	

R.C. Barman: Againties File 1

1 / States may be one ted by Sational tomas Rems Commission to make District Magistrate solely responsible or ensuring mat the compensation more given to the victims is effectively utilized to provide sustainable rehabilitation. I committees of such rehabilitation may be laid down in the Manual. State a District level Monitoring and Vigilance Committees may monitor the status of Autohitation.	The and
8 104 ppropriate instructions may be issued by National Human Rights Commiss that value of property destroyed in the course of atrocities committed again scheduled Castes is included in the compensation package provided to them.	
9 15 At least one women police functionary may be posted in each police state cocated in atrocities prone areas in the state. It should be endeavored that, as far cossible, investigation into serious complaints of violence against SC women carried out by the woman police officer and where this is not feasible, a women collector civil functionary may accompany male police officer/ officers during trestigation.	be han
10 16 With district level women police station may be set up exclusively manned women functionaries so that complaints of Scheduled Caste women, if a district elementaries desemble in the district, can be registered there. Where an exclusive profice station for SCs has been set up at the District Headquarters, it could have women's Wing manned by women police functionaries to serve this purpose.	ve e a
State Governments may notify a lady officer from among the staff posted in ear block, such as the Social Welfare Officer or Women & Child Development Office to entertain complaints regarding the ill-treatment of and violence committed against SC women not registered by the competent authority and officially pass on the concerned authority with a copy to the District Magistrate for taking the constant investigation. This arrangement may be adequately publicized in Stantiations of the block. 12	Project Director, DRD Cell, Uttar Dinajpur Zılla Parishad has been directed to take necessary
lot least one or two women in each group may be specifically trained to dra complaints on behalf of the victims and despatch them to competent atrocities an itumin Rights organizations/ activists, if any Ministry of Social Justice an impowerment may include this measure as a part of activities for administration of SCs. STs (Preventions of Atrocities) Act, 1989. 13 20 Marional Human Rights Commission with the help of State Governments and immin Rights organizations should identify at the level of each district, when the procities against SC women occur, a women's organization or its branch, a lawyer lawyers, human rights activist/activists or welfare agency/ agencies, social worker, who can be contacted by victims or members of her family in cases of implaints regarding gender related violence where the competent authorities do respond of have shown obvious bias in dealing with it. The identified agency aske up the matter with the competent authority if the complaint has not been aske up the matter with the competent authority if the complaint has not been contacted to the matter with the competent authority if the complaint has not been aske up the matter with the competent authority if the complaint has not been contacted to the matter with appropriate State or a National Commission (Human Rights/ & 5 1/4 Women).	ft action. d
25 seconal Human Rights Commission with the help of State Governments and contain tights organizations may identify at the level of each district, a NGO, contain rights actions or an organization with empathy for SCs which can be	, ,

•	·	conversited in the off and did to the	
	;	approached in case of custodial violence or any other atrocity by the steam s	
/ 		family or well wisher for help in taking up the matter wit the competent action	
	ļ	and informing the National / State Human Rights Commission so that process at	
: _ <u></u>	1 74	enquiry is initiated expeditiously.	
: 15	24	State Governments reporting a large number of cases of violence to judic il	4 - amheable
:		custody, may constitute an ombudsman (Committee) headed by a retiren midical	•
		officer, with an eminent lawyer, NGO representative / social activist working 14	•
!		Dalits, public-spirited citizen and retired civil / police officer with high reputation	,
	!	which may be utilized by National Human Rights Commission to look into cas s	
	· · · · · · · · · · · · · · · · · · · ·	of custodial atrocities where prima facie State's version does not satisfy.	
,	14.1	The Visitors Committee constituted for each juil and Special Papariteur. The	
		jails for inspection may specially make discreet enquiries into condition of SC	• 1
i		Under Trials in jail, untouchability related practices and treatment meted out to	
,		them.	
1 17	25	In respect of Districts which have sizeable SC population, District Magistrate shell	. A cell has been
1	}	create a Cell in his office headed by the District Social Welfare Officer tooking	tormed in this
	· !	after the interests of SCs. The information about SCs in police and judicial custory	historical headed
	!	should be maintained there. On demand made by human rights organization.	ry P.O. cum-
;		social activists / SC organizations, information in respect of Scs in custody may be	0 % O. BCW.
		provided to enable them to take up the matter in appropriate for seeking rebal.	L) to look
		admissible under the law.	
		t .	after the interest
18	30	All malacount information on SCa malating to strait	of SCs.
10	30	All relevant information on SCs relating to atrocities, reservation. development.	Not applicable
i		the Ministry of Social Luctice and Empayement for any should be placed on the website of	
		the Ministry of Social Justice and Empowerment for greater transparency and wide	
		accessibility. The material to be placed on the website of the State should include.	
		in addition to the above, finding of inquiry ordered in respect of specific incidents.	
		proceedings of State level Vigilance and Monitoring Committees, etc. A non-	
		official group of persons interested in problems of SCs may be constituted at the	
		State and Central level to regularly report on the material can be brought on it, erc.	
1		It would be desirable for National Human Rights Commission to institutionalize	ļ
		this arrangement for ensuring greater transparency of information relating to SCs.	; ,
19	35	It is extremely necessary o have a strong investigation and law wing in the	Not applicable
		National Commission for Scheduled Castes and Scheduled Tribes. Considering the	ļ
		level at which the Commission would be required to interact with the State !	,
		Governments the exiting arrangement for investigation headed by a DIG rank	
		officer needs to be upgraded and supporting staff and facilities should be provided.	· ·
]	Also, a Law Officer with appropriate staff should be available to the Commission -	
1		for advice on legal matters. Ministry of Social Justice and Empowerment should	
<u> </u>		take expeditious action in the matter.	!
20	57	Unit such time a Central Law is in position, National Human Rights Commission	Not applicable
		may direct that the concerned State Governments of Maharashtra. Andhra Pradesh	!
		and Karnataka may amend their exiting law, remove loopholes, make it more l	
		stringent and activate the enforcement machinery to implement it effectively.	j
21		The concerned State Governments may, through the coordinated efforts of their	Not applicable
		Departments of Scheduled Castes Welfare, Woman & Child Development, Rural	
		Development, etc. launch a massive awareness programme, particularly directed at	
		the vulnerable communities regarding the abolition of divine prostitution system	<u>.</u>
		and availability of programmes for rehabilitation of liberated Devdasis. The	į
		programme should provide information on whom the women affected by the	
		system, victims and their guardians should Approach for seeking investigation of	1
		the Government. The temple priests should be targeted in this campaign the	1 min 4 min 5 min 6 min
		conveying the massage that they incur criminal liability in encouraging or	
<u>†</u>		Township was married and many married and married and married galler in (

1、144年,中华华美国大学工作的传统中国和1860年的1960年。

connicion or this procuce NGO; and so intactivists should be actively involved in t fractions survey should be carried out by and or memed State Conventiments. In Nor apple able their respective areas to identify 'Devdasis' who have not yet been liberated from the practice as also those who have abandoned this practice but have not yet been prought within the ambit of rehabilitation. This task may be accomplished with the hely of NGOs. Village Panchahyats women activists and social workers. The rehabilitation of such Devdasisi may be taken up most expeditiously and completed within a specified time frame. The National Commission of Women may monitor this. The pattern and contents of the rehabilitation programee for Devdaisi may be Not applicable 60 completely overhauled so as to incorporate the following: An integrated package which includes inputs of poverty alleviation, housing, health, nutrition for children, drinking water, education, PDS. Social security, etc., through appropriate convergence of exiting programmes Confidence building measures Special efforts aimed at saving the girl child of Devdasis from falling into this practice and removal of stigma from their children in The liberated Devdasis should not be subjected to loan burden in the pattern of rehabilitation worked out for them. There should be a single window delivery of various admissible benefits to remove bureaucratic red tape other hassles. The entire programme implementation should be entrusted to a single againzation with a full time functionary at the State level executing it.

24 61

The fiberated Devidasis may be organized into a Society at the District level. The Society may be associated with the entire programme concerning Devidasis and core components of programmes may be entrusted to it for implementation as well. An apex level organization at the State level headed by Secretary, Women and Child Development may coordinate the work of District level societies. This society should also fiaise with Government agencies to sort out problems of their members and also ensure that ineligible persons do not corner benefits meant for renume Devidasis

25 62

A Police Task Force should be set up in each concerned State Government to investigated complaints of trafficking in women and children. This Task Force hould thoroughts investigate cases where Devdasis and / or their daughters have been pushed into brothels. It should build information on agents, middlemen, religious priests and powerful local people are still promoting this practice with a view to pursuing effective legal action against them. The inputs received from this investigation may be utilized for the Awareness Campaign suggested earlier. There should be regular consultation among the members of the Task Force in different States. Department of Women & Child Development should coordinate and conitor this work the help of Ministry of Home Affairs, where necessary.

26 63

inforcement of various labour laws such as those relating o bonded labour istem, minimum wages, equal remuneration, child labour, inter-state migrant which have a bearing on the violence committed against the Scheduled works needs to be assigned high priority. The performance should also be mensively monitored at the Central, State and District level. Ministry of Social write and Empowerment should associate itself with such monitoring at the mutial level, if it is already being done by Ministry of Labour, particulars in espect of atrocities prone States. State Secretaries in charge of SC welfare should as the ewise in respect of atrocities prone districts/ areas in their States.

Assistant
Laboui
Commissioner.
Uttar Dinajpur
has been
directed to take
necessary
action

Not applicable

Not applicable

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KON	

7	- f. j.	The marking for onfo	
~î'	0.,	The machinery for enforcement of above labour laws needs to be strengthened and publicable	
		intensive coverage and activated through training and appropriate appaces	
	İ	building, particularly in respect of atrocities prone district. Trade Unions, NGC	
	1	social activists should be involved for organizing labour and helping them avail of	
		benefits these laws. Legal aid should be mobilized in needly cases for this purpose.	
	i	Ministry of Social Justice and Empowerment should like initiative to push up the	
20		measures with State Governments / Ministry of Labour.	
28	67	The occupations which employ large number of SC labour, but have not set been some molicable	
;	į	prought within the ambit of minimum Wages Act may be included in the Schedule	
1	· i	to provide protection to them with regard to wages and working communication	
	į	Ministry of Social Justice and Empowerment may pursue this matter with A General	
		of Labour and State Governments. Necessary survey of such occupations may be	
:		carried out for this purpose if no information exists on the strength of such labour	
1 29	77	National Human Rights Commission may direct Ministry of Labour to engage a New applicable	
•		completionsive survey of child labour in the country Meanwhile Ministry of	
!		Social Justice and Empowerment may identify areas where SC child Jahour is	
:	ļ	employed in hazardous occupation and assists National Juman Rights	,
;	i	Commission in vigorous enforcement of the Act to pet labour released and	:
•	į	renabilitation projects stated by the concerned State Governments/ Afraign of	,
:	1	Labour in line with SC guidelines. It should also seek if necessary higher	;
	İ	anocation under Special Component Plan of the Ministry of Labour for taking an	
	İ	sufficient number of such projects. It could also seek augmentation of its on a	•
	ļ	resources to share the responsibility of Ministry of Labour	i
30	86	Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Empowerment in cooperation with Ministry of Social Justice and Socia	٦
i		Labout may identify occupations where SC migrant inhousers are employed to	
i		bonded labour or child labour and assist National Human Rights Commission at	
į		their inspection for their identification, release and rehabilitation by the State	
		Governments.	
: 31	88	A labour catchment area development programme may be initiated to target mode. "The applicable	-4
		aleas which push a large number of labourers to other State in search of place	
,		Appropriate package of development measures may be implemented to remove	
·		conditions which force labourers from these areas to migrate. Ministry of Social	
·		Justice and Empowerment with the help of Ministry of Labour may identify such	ı
!		areas from where SC labour migrates, get projects prepared and pro-actively work	
		to get them included in the Special Component Plan of the concerned State :	
i		Governments and sectoral programes of concerned ministries for implementation	
32	96	Where SC beneficiaries have been distributed land under any programme but they	
!		nave not been given formal possession of it, possession may be delivered to them	ļ
		in respect of such land and entry to this effect may be made in relevant revouse	
		records. Contentious cases should be sorted out within a time frame and those	:
		which are pending in courts should be expeditiously fought out at the State's cost likeriet Land &	
33	97	where SCs are cultivating land which belongs to the Government/ Gram Sabha / Land Reforms	l
į		Panchayat, etc. for which they have not got ownership rights, such ownership may. Officer Ultrar	i
		be concerned on them in accordance with the provisions of law, rules or the Dinaipur has	
<u> </u>		Government instructions pertaining to such lands in the concerned State. been directed to	
34	98	Where SCs are working as insecure tenants or share coppers their status may be take necessary	
Ì		entered in the revenue records to facilitate security of tenure and protection against action.	
		arbitrary eviction in accordance with provisions contained in the relevant Land	
ļ		Reforms laws of the State.	
35	99	Government land, Bhoodan land surplus ceiling land available for distribution but	
Í		not yet allotted may be distributed to eligible SCs (also STs as per priorities laid	
		down in respective States) so that they are helped to disengage themselves from	
		their traditional degrading occupations.	

3 C Borman Atrocities I ide - a

! ;	36	100	op priority more the second of the educate court decision on ringe area of implies earling range streets a mokeo king the another available for	Not apj ik abie
	37	101	Instribution to SCs and other poor. In cases where non-Scheduled Caste persons have encroached upon the land which are owned cultivated by members of SCs action may be taken to restore these lands to them. In case litigation, either the State Government should fight out the case or provide legal aid to affected SCs.	Not applicable
	38	102	States may also make provision in their Land Reforms laws which prohibits alienation of land owned by SCs to Non SCs for this purpose.	Not applicable
	39.	103	State may take adequate steps to ensure that SCs are enabled to enjoy equal rights on community land and other common property resources and that their rights of grazing or rights of way, etc. are not restricted.	Not applicable
-1	0	104	Where SCs are residing in houses constructed on the land of other persons or on diovernment land in tural areas, they may be provided ownership rights in respect of those lands as per provisions existing for this purpose in the raws/instructions / guidelines of concerned.	Not applicable
4	1	105	In case of SCs who have no land for residential houses in rural areas, if no vacant Government land in the area is available for allotment to them, land may be acquired for this purpose and minimum land for construction of a house may be allotted to them in order to provide security of a habitat to such persons. Benefit of thouse Construction Schemes may be made available to such allottees.	Not applicable Nijo Gracina Nijo B. Allo guili Emple district off electric
4	2	107	District Magistrates may carry out investigation into complaints relating to V payment of bank loan to SCs under various Development/Poverty ALLEVIATION ACGRAMMES. Such as under payment, nonpayment and fraudulent drawal of our amount in their name by others, etc. While appropriate punitive action may be taken for proceeding against the guilty officials intermediaries and perpetrators of fraud, protection may be given to affected victims of these malpractices against nexa smem	District Manager, W.B. SC/ST Dev. & Fin. Corp Uttar Dinajpur has been directed to take necessary action.
43		!	social Welfare Departments of State Governments may make institutional arrangements within their organization to look after the needs and problems of DN's, the way Government of Maharashtra has done. Ministry of Social justice and Empowerment may pursue the matter with concerned state Governments. This stry of social justice and Empowerment like—wise should create a call to coordinate this work as a nodal agency of the central level.	Not applicable
44			gustice & Empowerment [in case of DNTs notified as STs] for liaising with state agencies, providing necessary support to members of DNts and acting as an imbrella organization for social workers from villages of DNTs and mobilize conserved legal assistance for DNTs in distress. DNTs in the State may be encouraged to organize themselves as a society to take up their common problems with the various Government agencies.	Not applicable
45		1		Not applicable
46	14	4 1.		Not applicable

المين ا	, , (destigmatization and mainstreaming.	
, .17	121 _	Similar exercise should be carried out by the state Governments in respect of a conficable reserved posts under them and their PSUs, etc. where reservation applicable	Ōe.
48	130	Under-utilization, diversion and misutilization of funds affocated for the applicable development under SCP and Sectoral schemes in various states is emerging a a matter of serious concern planning commission should collect iteraits of the confeatures state-wise and arrange discussion with defaulting states and work can strong measures to stop diversion and misutilization of funds and promote their full and proper utilization. It should devise effective mechanisms of the fundamental consequences which create adequate pressure on state Covernment against repetition of these practices. National commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social justice and Empowerment may monitor the impact of these measures with the further of competent research organizations.	(e

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GOVERNMENT OF WEST BENGAL

OFFICE OF THE DISTRICT MAGISTRATE, BURDWAN,
J. M. SECTION.

Memo No. SSS /JM.

Dated. 2.2. ... May, 2012

To
The Joint Secretary,
Government of West Bengal,
Home (Spl.) Department,
Human Rights Cell,
Writers' Buildings,
Kolkata-700 001.

So Jank

Sub: Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Saxen's report on prevention of Atrocities against Scheduled Castes.

Ref: Your Memo. No. 606(25)HS/HRC/Mist/02/12 dt. 26.04.2012.

Sir,

I would like to send the action taken report over the recommendation of K.B.Saxena's report on prevention of Atrocities against the Scheduled Casts for your kind perusal.

- (a) As per report of the Dist. Social Welfare Officer, Burdwan and that of the S.P., Burdwan, 23 Nos. of cases for the period from 2007 to 2011 have been started by the O.C.s of the Police Stations under this District and the cases are under Sub-Judice. 4 Nos. of cases have been taken up by the Police sectors for the year-2012 and the investigations of the cases is going on (copy enclosed).
- (b) Action taken report received from the Project Officer-Cum-District Welfare Officer, Back Ward Classes Welfare, Burdwan, is enclosed herewith for your kind perusal.

Civil sectors and Police sectors have been directed to keep the highest degree of care and vigilance to follow the guidelines of the recommendation of K.B.Saxena on prevention of Atrocities against the Scheduled Castes. This may kindly be treated as interim report over the matter.

Enclo: As stated.

Yours faithfully,

Addl. District Magistrate (G)

Burdwan.

Rd/42/acer.

Govt. of West Benga Home Department Special Section

Diary No. 722 de 24/5/12.

Government of West Bengal Office of the District Magistrate, Burdwan, Social Welfare Section Court Compound, Burdwan,

Memo No 132 /SW

Dated : 03.05.2612

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4 The Officer-in Charge, J.M. Section, Burdwan.

Sub.: Report on cases of S.C./S.T. under Burdwan Police District.

Madam.

In continuation of the meeting held today in the Office Chamber of the Additional District Magistrate (G), Burdwan, copies of Report on cases of S.C./S.T. under Burdwan Police District are enclosed for your information and taking necessary action.

Enclo.: As stated.

Yours faithfully,

District Social Welfare Officer
Burdwan.

Memo No-----/SW

Dated : ----

Copy alongwith the enclosures forwarded for kind information and taking necessary action to:

1. The Additional District Magistrate (G), Burdwan.

District Social Wolfare Officer Bugdwan.

,		LL SCIST (Cases of Burdwan Police Dis	Name of the I.O	Remarks
Burdwan PS Case No- 622/10 dated 17.09.10 SR 24/12	Section of Law U/s 323/504 The case was started on the complaint Dharmadas Mal s/o Bangshidhar Mal Khargram PS Memari to the effect that complainant is a caretaker of the Land whowner is Bijay Kumar Sain, he used to cultivated the said land and spread some seeds of paddy on 18.08.10 at noon with the completion of Some seeds of paddy on 18.08.10 at noon with the completic came to see his paddy field. Mia & Allauddin Mia of both Hatkundu Burdwan up routed his paddy plants and was beaten by the accused persons and abused languages and called him scheduled.	of Dharmadas Mal of s/o Bangshidhar I Mal of Khargram PS Memari vate this ded hen Aziz PS he used	I)Aziz Mia s/o Lt. Sukur	Shri Amian Kusum Ghosh	During investigation IO exmined available witness, collected injury report and report regarding land. FIR named accused Allauddin Mia s/o Aziz Mia of Hathanda P.S & Dist. Burdwan was arrested on 30.02.2012 and forwarded to the Ld. Court. Now he is in jail custody. Next dat of production before the Ld. Court on 04.04.2012.
2 Ketugram PS C No13/12 dated 25.01. SR 26/12	12 /349 IPC & of Balutia PS Ketugram in the oliver 12 /34	Tamal Thandar n Pal f Balutia PS Ketugram Path esult on his	i) Sri Bhuban Mohan Pal i Sri Susanta Pal iii) Mathu of Pal iv) Sujit Pal all s/o Bidur Chandra Pal v) Bid Chandra Pal s/o Lt Naray Pal vi) Pintu Pal s/o Bhuban Mohan Pal all of village Balutia, PS Ketugram, Dist- Burdwa	ur van	Das 10 visited the PO of the incedent and exmined the witnes. He also held raid a the house of the accused persons. None could be arrested. investigation of the case is proceeding.

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		the fortunation in conne	ction with SC/ST	The Accilende	Name of the I.O	Remarks
FIR No & dated Katwa PS Case No- 27/12 dated 01.02.2012 SR 27/12	Section of Law u/s 323/341/354 /34 IPC &	Gist of the Case This case was started on the Court complaint of Goutam Pandit s/o Lt. Kuroram Pandit of Mallick para PS Katwa to the effect that on 15th aghrayan 1418 BS at 6.00 hrs morning the accused Bholan Mondal @ Sk s/o Lt. Morshed Mondal and 2 (two) others of same locality retrained the complainant intensionaly and asulted and casused out rage of the modesty of his daughter.	Goutam Pandit s/o Lt. Kuroram Pandit of Mallick para PS Katwa	i) Bholan Mondal	Son Dhruba Das S.D.P.O. Katwa	On 17.03.2012 I.O of this case arrested the following FIR named accused and forwarded to the Ld. Court. 1. Bholon Mondal @ Bholan Sk. (30) 2) Khudu Mondal @ Khudu Sk. (38) both s/o Late Morshed Mondal @ Morshed Sk. of Vill. Mallickpur, PS.
4 Burdwan PS Cas No-102/12 dated 11.02.201 SR 28/12	07/392/506	This case was started on the Court complaint one Gobinda Maily s/o Lt. Gonesh Maily Kachhari Road Dhangarpara PS & Dis Kachhari Road Dhangarpara PS & Dis Burdwan to the effect that on 19.12.2016 between 09.00 hrs. and 09.30 hrs one Suchar Ghosal, Arnab Ghoshal and 30/40 others Yagasram Kalna Road, Burdwan forming unlawful assembly with deadly weapo forcibly entered the Dhagarpara Basti a assaulted the complainant and others of the locality with a view to evict them by the High Caste people for constructing big buildings A result they received injuries to their personal were shifted to BMCH Burdwan treatment. Lastly they looted away cash Relacts from complainants and other of the shasti area	Maily of Kachha Road Dhangarpata F of & Dist- Burdw an ns nd nat her s a ons for	Raina Road, PS & Dist-Burdwan	San Amlan Kusum Ghosh Dr. S.P.(IIO). Eurdwan	Katwa, Dist. Bwn. Pending Investigatio

Superintendent of Police Burdwan

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STATEMENT OF SC / ST CASES OF BURDWAN POLICE DISTRICT

1:	FIR NO & DATE	SECTIONS OF LAW	FULL NAME OF THE VICT	SES OF BURDWAN POLICE DI	21 KICL			
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ĺ	107 410 6310472007	SC/ST Atrocity Act		one Syed Jamaluddin and 3 others of same local				
1	1		Patra of Machabydibhi	oners of same local	ity C S 14c-45/08 Dtd-			
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-5	Burdwan Pa C	 	1			BURDIWAN	1	13.06.20
~	Distance No 489/07	U/S 420/406/326/34 IPC & 3 of SC/ST			}	1 4	1	before L
	DC+4.09.07	Preventation Act		COO Liday Charles	1		1	C.J.M. Co
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3	Monteswar PS Case No-	u/c 27C(0) (C)		Paramanik and 2 others of Tentultala PS Burdwan	FRT Mc=:55 /08 Dtd-		· 	Burdwai
	17/2007 dtd-16.03.07	u/s 376(2)(G) IPC/3(1)(xii)/3(i)(v) SC/ST	daughter Manadian		36.12.2008	1	1	
	Spl Case No.05/07	Act 1989	daughter Muingli Murmu (14)	one Laxmiram Hansda @Matal s/o Bablu Hansda	(×	1	1 -
	OPI Case NO.05/07	•	1	land Nur Islam Mondal at 3	C.S.N/O -37/07 dt06.06.07		1	_
			i	and Nur Islam Mondal s/o Sarkat Mondal both of	u/s 396-7x/G)IPC-SC/ST Ac	-	Ш	
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			1	Chhapitullah Mondal of village Khorad, PS Memar	1919 (42) 2120 (6) 60 (6)	\$		Sent to
	5			J S Merijai	1989 FM NO.148/11 GR 10	기 중 1	=	ACJM Kain
4	Burdwan PS case no. 371/07	u/s 147/323/341/392/506 IPC and 3		ľ	1	BURDWAN	SUBJUDICE	vide No.36
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ļ	_	Prevention Act Atrocities against SC/ST.	Charan Biswa's of Rajganj	one Narendra Nath Chakraborty and five others		"-		Dt-12.04.0
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2 /1	Madhabdihi PS Case No	1/5 147/148/140/244/2004/5		008	_			<u> </u>
3	3/08 dtd 22 22 25 (n/s 147/148/149/341/323 IPC 3/4 SC/ST	TOTIPA MISOSOFO DIO SEGGO.	1)50				
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ı	J	J	Į.	1)Basudeb Mahata all of Bulchandpur , Ps	3/4 SC 5 - 455	<u>s</u> .	등 기	Next Date
_		1	1,	Madhabdihi, Dist Burdwan.	· · · · · · · · · · · · · · · · · · ·	₹.	5	11.06.2012
6 A	usgram PS Case No-85/08 IIII	S 420/406 IDC 2/4V		nadmandini, Dist Burdwan.		8	- E	before Ld.
ď	d-05.09.08 Spl No06/11	's 420/406 IPC 3(1)(x) SC/ST Act	Swapan Mete @ Majhi s/o		ĺ	BURÐWAN	SUBJUDICE	C IM C
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				MAMES OF AUGU	DATE OF CS	NAME OF COURT	PENDING INVESTIGATION / SUBJUDICE / ACQUITTAT / CONVITION	CAUSE OF PENDING
7	Khandaghosh PS Case No-65/08 dtd-18.09.08 Jamalpur PS Case No-139/08	u/s 323/448/380/384 IPC 3(II)(x)3(ii)(v) SC/ST Act	Piru Gopal Roy @ Bagdi s/o Lt. Krishna Pada Roy of Baidya Kalna, PS Khandaghosh	1)Dibakar roy s/o Lt. Chandra Sekhar roy and 8/10 others of same lacality	IC S No01/09 dt23.01.09 15-42/323/379/506/34 IPC and SC/ST(Prevention of Amelities Act- 1989 3(1)(x) and 3(2)(v) against two accused person	BURDWAN	CONVICTION	Convicted on 18.02.2011 but next date 21.05.2012 for appearance of accused person bringing order of Hon'ble High Court
	dtd-24.11.08 GR NO 1719/08		Rekha Bag w/o sripada bag of Ajhapur, PS Jamalpur	1) Sakti Pal s/o Khoka Pal and 2 others of the same locality	C S -125/08 dt31.12.08 urs223/324/34 IPC SC/ST Act	BURDWAN	SUBJUDICE	Next Date 17.07.2012 for evidnence before Ld. C J.M. Burdwan

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	9	Monteswar PS Case No- 128/08 dtd-20.12.08	U/S 14771457020701108 ACT	Raju Turi s/o Sibu Turi of Monteswar Uttarpana PS Monteswar t.	a group of 10 miscreants under leadership of Madhu Ghosh s/o Nibaran Ghosh of same locality	C S.No 25/09 dt.10.04.09 u s-134/341/323/504 IPC.	BURDWAN	PJBJUDICE	Charge Sheet Submited Omitting SC/ST Case	,
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Khandaghosh PS Case No- 6/09 dtd-30.01.09		f Dhiren Biswas Ananda Biswas s/o Unknown. Gopal Master all of vill. Kumirkola, Ps Khanaghosh Dist Burdwan.	© S.No08/09 dt20.03.09 u-⊊-341/323/504/506/34 IPC lagarnst two person.	BURDWAN	SUBJUDICE	Charge Sheet Submited Omitting SC/ST Case
Burdwan PS Case No-158/09 u/s 147/448/323/342/ of prevention Atrocitie	384/506 IPC 3(i) (x) Satya Narayan Mandi of 189, B.L. chowdhury Road, Burir Bagan, PS+ Dist- Burdwan	1)Amit Hazra Chowdhury 2)Nemai Nandi . 3)Mukta Mitra and 4 others	C S No -202/09 dt.28/07/09 U's 323/342/506 IPC	EURDVAN	SUBJUDICE	Charge Sheet Submitled Omitting SC/ST Case
Purbasthali PS Case No- 78/09 dtd-28.04.09 . Spl. 2/11	PC & 3/4 SC/ST Act Debnath Arya of Samudragarh	1) Rabindranath Mondal s/o K. Modak 2) Palash Modak s/o do 3) Tapan Modak s/o Lt. K. Modak 4) Dhiren Modak s/o Lt. K. Modak ali of Dotala PsPurbasthali, Burdwan.	C S No189/09 dt03/02/09 u/s-147/323/307 IPC 3/4 SC ST Prevention Act-198	BURDWAN	SUBJUDICE	Next Date 17.04.2012 for evidence
13 Burdwan PS Case No-522/09 u/s 3 of prevention DTD-04.09.09 GR NO 1481/09	of Atrocities SC/ST Sabita Das @ Sabita Chakraborty D/O Lt. Kartick Dof rabindrapally near Srisangt	and 5 others Tulsi Roy w/o Sri Pulak Roy of Nivedita Pally Ps.+Dist Burdwan.	C S No355/09 dt.30/11/09 us 223/342/506 IPC of Prevention of Accrocities Act	BUR	SUBJUDICE	Next Dat 02.08.20
	Annapurna Kshetrapal (40 Y w/o Tarak Kshetrapal of Kakdanga (Sealdanga Pana) PS Mema Burdwan	14000	nu C.S. No293/09 dt30.12.09 U:5 445:376/511IPC and SC:ST Act.	BURDWAN	CONVICTION	-

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	SHOOL EMAN	FULL NAME OF THE VICTIMS	NAMES OF ACCD			٠,	ζ.
				DATE OF CS	E OF COURT	ETIV III ON	
					NAMI NDING INVE	CAUSE OF	
15 Purbasthali PS (11/10 dated 10.0	IPC & 3/4 Prevention of SC/ST Act.	2010			- A	A]

	u/s 376/511 IPC & 3/4 Prevention Atrocities to SC/ST Act.	Minior girl namely Nachu Murmu(12) of vill.chhatni , P.S Purba Dist Burdwan.	one Samar Hazra s/o Lt Sadhan hazra of of vill.chhatni , P.S Purbasthali, Dist Burdwan.	CS No. 158/11 at. 21/07/ Le's 376/511 IPC & 3/4 Prevention of Atrocities to SC:ST Act	- 1	SUBJUDICE	Copy se
16 Burdwan PS Case No-91, dated-12.02.10 GR NO 252/10	/10 U/S 498A/ 406/120B IPC 3/4 D.P. / And SC/ST Act.	Act. Pumima Das w/o Hiren Das Bhadra pally, PS Burdwan	of 1)Hiren Das		BURDWAN	Ins	95.06. A.C.J.
17 Ketugram PS Case No-72/ dated-01.04.10 Spl Case No.07/11	10 U/s 380/427/448/506/34 IPC and 3/4 SC/ST Act.		2) Keshab Das all s/o Lt. Gopal Ch. Das 3) Mayamani Das 4) Manata Das all s/o Lt. Gopal Ch. Das all of Asansol Railpar Ps Asansol North , Dist Burds jhi 1)Bholanath Majunder s/o K.N. Majumder 2) Sudeb Mistri s/o Lt. Days M.N. Majumder	C S No12/11 dt18.01.11 Lis U/S 498A/ 406/120B IP 3.4 D.P. Act. And SC/ST A Ag≘:⊓st 2 person	~	SUBJUDICE	Next Da 19.07 12 apparen and cop before L CJM Cou
18 Memari PS Case No-85/10 dated-06.04.10 G.R. 615/10	u/s 452/323/506 IPC and 3 (6) SC/ST Prevention of Atrocities Act.	Tinkari Ban sio To-	3) Chhotu Mistri s/o Ujjal Mistri all of vill. Birahamp Ps Ketugram	C.S No244/11 dtd 01,12,2011 u/s 385,427/448/506/3// IPC & 3/4 SC/ST Act.	BURDWAN	SUBJUDICE	Next Dat 09.04.201 for Charge
9 Ketugram PS Case No- 112/10 dated-14.05.10	u/s 143/447/323/326/186/353/384/379/506 IPC and 3/4 Prevention of Atrocities SC/ST Act.	Meman Pa ban Majhi, Prodhan, Berugram GP s/o Shibsadhan Maj hi of Bengsa	2) Sagar Ghsoh s/o Kanti Ghosh. 3)Mrinal Kanti Ghosh s/o Gopeswar Ghsoh all of vill Bora Ps Memari, Burdwan. 1)Allauddin s/o Rejak Sk 2) Khoka Mallink	C.S.No.66/10 dt20.04.10 u/s 341/323/506/34 IPC I.	BURDWAN	SUBJUDICE	Charge Sheet Submited Omitting SC/ST Case
Burdwan PS Case No-254/10 udd-01.05.10 GR NO753/10 S		Asirn Kumar Das s/o Lt Pran gopal Das of Shyama Ma	(3)Golam Murshed 4) Dablu Sk. all of Berugram ps Ketugram , Burdwan. (1) Prabir Chatterjee s/o Lt Patitpaban Chatterjee of 14 B Kalious Discussions.	01.12 2011 u/s 143/44 323/326/186/053/384 /379/506 IPC & 3/4 Prevention of Atrocities SC/ST Act	BURDWAN	SuB	Next Date- 21.06.12 for appearance at 3rd J, M Katwa Court
		Burd wan	Anil Kr. Chakroborty stolt D. Obenela , Kol-61.	400/22 - 46//468/120 3 (PC of	BURDWAN	unan,	Pending for L.D.C.J.M.a wating order of don'ble.H.C

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SL		SECTIONS OF LAW	FULL NAME OF THE VICTIMS	NAMES OF ACCD	DATE OF CS	NAME OF COURT	PENDING INVESTIGATION / SUBJUDICE / ACQUITTAT / CONVITION	CAUSE OF PENDING			
	Burdwan PS Case No- 622/10 dtd-17.09.10 GR NO. 1688/10		Dharmadas Mai s/o Bangshidhar Mal of Khargram PS Memari	1)Aziz Mia s/o t.t. Sukur Mia 2)Alauddin Mia s/o Aziz Mia both of Hat Kanda PS.+Dist Burdwan.and two others of both Hatkundu PS Burdwan	Pending Investigation	×	Pending Investigation	Call for CD on 16.04.12 before C.J.M. Burdwan			
22	Purbasthali PS Case No- 191/10 dtd-06.10.10	u/s 323/326/307 IPC and 3 of SC/ST Prevention of Atrocities Act.	Naren dra Nath Das s/o Lt Dharma Das of Dhamai PS Purba sthali	one Satyacharan Modak, Secretary of Dhamai Vevekananda Smrithi Sangha and 05 others	CS No. 157/11 dt.20/07/11 Ws 323/326/307 IPC and 3 of SC/ST Prevention of Atrocities	BURDWAN	subjudice	ER pending for LD.A.C.J.M. Kalna court			
	2011										
23	Memari PS Case No320/11 dtd26.11.11	u/s 323/379/427/154/506 IPC & Sec 3 of SC/S F Act (5)(10)(11)(14)(15) of 1939	Ramnath Soren @ Sormath Soren s/o Lt. Babulat Soren of Sreerampur PS Memari	i) Paresh Ghosh s/o Narayan Ch. Ghosh ii) Sukumar Ghosh s/o Sanatan Ghosh iii) Baneswar Ghosh s/o Sanatan Ghosh of Purba Sreerampur PO-Satgachia, PS-Memari, Dist-Burdwan iv) Mongal Karmakar s/o Kalipada Karmakar v) Rebali Karmakar of karnardihi PS Memari, Dist-Burdwan.	C.S. No36/12 dtd24.02.12 u/s 341/323/379/427/354/506 IPC Sec3 of SC/ST Act (5)(12)(11)(14)(15) of 1989	BURDWAN	SUBJUDICE	Pending for W/A L.D.C.J.M.N ext Dt- 23.05.12			

24	Kelugram PS Case No13/ 12 dld 25.01.12	u/s 341/323/506/349 IPC & 3/4 SC/ST Act.	Srim əli Chinta Thandar w/o Tamal Thamdar of Balutia PS Ketugram	i) Sri Bhuban Mohan Pal ii) Sri Susanta Pal iii) Mathura Pal iv) Sujit Pal ali s/o Bidur Chandra Pal v) Bidur Chandra Pal s/o Lt Narayan Pal vi) Pintu Pal s/o Bhuban Mohan Pal all of viltage Balutia, PS Ketugram, Dist-Burdwan.	Pending Investigation	,	Pending Investigation	Under Investigation
25	Katwa PS Case No-27/12 dtd- 01.02.2012	u/s 323/341/354/34 IPC & 3/4 SC/ ST Act.	Goutam Pandil s/o Lt. Kuroram Pandit of Mallickpara PS Katwa	i) Bholan Mondal s/o Ll. Morshed Mondal of Mallickpara PS Kalwa ii) Norshed Mondal s/o Lt. Morshed Mondal of do iii) Khudu Mondal s/o Lt. Morshed Mondal of do	Fencing Investigation		Pending Investigation	Under Investigation
26	Burdwan PS Case No-102/12 Dtd- 11.02.2012 G.R.273/12	u/s 147/148/149/450/323/324/325/326/307/392/506/34 & SC/ST A.P. Act3 of IPC	Gobind a Maily s/o Lt. Gonesh Maily of Kachhar i Roal Dhangarpata PS & Dist- Burdwa	Suchand Ghosal, Arnab Ghoshal of Yagasram Kalna Road, PS & Dist-Burdwan	Fencing Investigativ		Pending Investigation	Pending Investigation

J NO & DATE	SECTIONS OF LAW	FULL NAME OF THE VICTIMS	NAMES OF ACCD	DATE OF CS	NAME OF COURT INVESTIGATION / SUBJUDICE / TAT / CONVITION	SE OF PENDING
Burdwan PS Case No264/12 dtd 04.04.12	u/s 147/148/448/323/326/307/354 IPC & 3(3)(10)(11)(13) SC/ST (Prevention Atrocity) Act- 1989 (Court Complaint)	Rita Bag daugter-in-laws of Purnima Bag wito Anil Bag			PENDING	CAU

- 「大学の大学のは、「「「大学の大学の大学を表現であった」という。

Shister

Fo: District Magistrate, Burdwan, (.)

From: Superintendent of Police, Burdwan (.)

Org No- 194/DCRB

03/16

Date-06.03.2012 (.)

Ref: Org No-262/POWC Dtd-21.12.2011 (.)

Sending herewith the statement in c/w the above noted Memo regarding SC / ST (Prevention of Atrocities) Act 1989 of Burdwan Police District during the month of February -2012.

This is for your kind perusal.

Superintendent of Police
Burdwan

Please see the attachment file

Jyg,

'NO. OF CASES REGISTERED .

2

CASE REFERANCE & GIST

REMARKS

Katwa PS Case No-27/12 dtd- 01.02.2012 u/s 323/341/354/34 IPC & 3/4 SC/ ST Act. was started on the Court complaint of Goutam Pandit s/o Lt. Kuroram Pandit of Mallick para PS Katwa to the effect that on 15th aghrayan 1418 BS at 6.00 hrs morning the accused Bholan Mondal @ Sk s/o Lt. Morshed Mondal and 2 (two) others of same locality retrained the complainant intensionaly and asulted and casused out rage of the modesty of his daughter

Investigation is pending

Burdwan PS Case No-102/12 Dtd-11.02.2012 u/s
147/148/149/450/323/324/325/326/307/392/506/34 & SC/ST A.P. Act.-3 of IPC was started on the Court complaint of one Gobinda Maily s/o Lt. Gonesh Maily of Kachhari Road Dhangarpara PS & Dist-Burdwan to the effect that on 19.12.2011 between 09.00 hrs. and 09.30 hrs one Suchand Ghosal, Arnab Ghoshal and 30/40 others of Yagasram Kalna Road, Burdwan forming an unlawful assembly with deadly weapons forcibly entered the Dhagarpara Basti and assaulted the complainant and others of that locality with a view to evict them by the Higher Caste people for constructing big buildings As a result they received injuries to their persons and were shifted to BMCH Burdwan for treatment. Lastly they looted away cash Rs. 2 Lacs from complainants and other of the said basti area

Investigation is pending

MP- 20014. 6328 FIRST INFORMATIÓN REPORT W.B.P. Form No. 2 First Information of a cognizable crime reported under section 154 Cr. P.C. at P.S. Dist BundwanSub-Divn Katura P.S. Katura Year 2012 FIR No. 27/12 Date 01.02.2012 (a) General Diary Reference: English No. Time. Time. O6:00 Hs. at matthing (b) Occurrence of Offence: Day Date. Time. O6:00 Hs. at matthing (c) Information received Date 6/-02-20/2 Time /4-35 /4-3. GD. No. ________at the Police Station. Type of Information: Written / Onl-Place of Occurrence: (a) Direction and Distance from P.S. App. 25 Km. South Fast from P.S. (b) Address Introduct of the house of Acco, persons I VIII - Mallickpur PS-katwa Dist-Aurapan Beat No. J.L. Ma-134 (c) In case outside limit of this Police Station, then the name of P.S. District (a) Name Cautam Pandit 6. (6) Date / Year of Birth (d) nationality (e) Address VIII - Mallichpur; PS - Katwa; Dist - Burdinan Details of known/suspected/unknown/accused with full particulars & Bholon Mondal DSK. and the state of t 9. Particulars of properties stolen/invoived: (Attach separate sheet, if required) No another required) 10. Total Value of Properties stolen/involved..... 11. Inquest report/U.D.: Case No., if any 11. Inquest report U.D. Case 190, it cary

12. FIR Contents (Attach separate sheets, if required) The original written Court Complaint

13. Its enclosed herewith. 13. Action taken Since the above report reveals commission of offence(s) ws .323/341/354/347P.C. and 3/4 S.C. and S.T. Act. registered the case and took up the investigation / directed ASI Golam Montafar to take up the investigation / admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost. Signature of the Officer-in-Charge, Police Station with

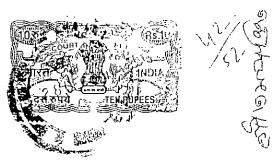
is on the original written complaint.

Signature / Thumb Impression of the Complainant / Informant

Name RATARSHI DUTTA

Rank: S.I. OF POLICE Number, if any KATGA PS

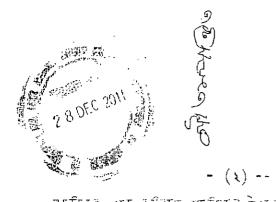
01/02/2012



ইন দি কোট আফ বানেড এ, বি, ডে, এম, কাটোয়া । এম, শি, কেল ন:- १/० ∫০১১

	কাদির নাম ফিকানা	क्षात्रा पीरहर <u>जाय</u> ७ क्रिकामा	भा गेरनद नाय एँ विकास	भा ता
जुला एन, जका के 6 हो। बानाव, जाओ पो पिन वि तानीहरू अवधारि प किल्लान विकास	পটিয় পণিডত পটা- য়ৃতক ুল্লো রাম্নণিড গং- মানুকিপ ুর, খানা- লিটায়া, জেনো- অধ্যান ।	४। एडा चन प्रत्वन थः प्रथ १। नविषय प्रत्वन थः प्रथ १। प्रत्य प्रत्यन विषय प्रतिका-प्रवास्य प्रतिका-प्रवास्य प्रतिका-प्रविक्ष प्रतिका-व्याप्ति ।	३।वर्ग्छ धन्छ ने निला- गृठ प्राचा व य क्ट ने य प्राचा व य क्ट ने य कट ने य	020 028 028 028 50 69 59 59 59 50 20 20 20 20 20 20 20 20 20 20 20 20 20

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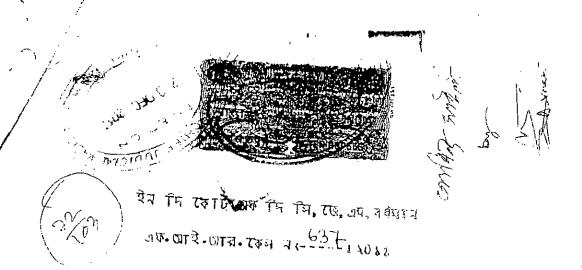
বাদিকে এমা ক্রিতে আাহিলে দুপরোক আমিমাসন বাদির মেয়েরকেও কিল, চড়, ঘূষি লাখি মারেন ূরং মেয়েরে ভাষো ছিড়িয়েল দিয়া তাহার শুনীলাংলামি করেনে। তাফাদের চীৎকারে পালা পুতিবেশীসাম চ টুয়ো क्षार्य अवः वाधिष्ववाक क्षायाणात्व क्वन वरेट वहा कविनाव छिट्टी করেন, তথন আলেল্টাগন উদ্ভ জাতি সম্পুদায়ের বরতি হত্যায় সকলের পামনে পুৰু পেৰ বাহিদেৱকৈ কলেন 'গালা ডোম,নীচ জাত, তোৱা ম্দু পোভানোৰ ভাত, তাৰো গুলিৰ কাহিবে খাকৰি, ভাচু সোকৰে পাভাঘু যান তোদের আরে না দেখি উপরোভ∽ কংভি রা প্রাণেত ভনসমতে উভ ভাষায় কাদিদের গালিকালত করায় কাদি ও তাখার পরিলাররপান মামসিকতালে যথেসট আঘাতিরা≁ত হন এবং স্থাতি তোহাদ্রে যথেসেট সুদ্ধান্হানি হয়ু । বাদিয়া ব্যতীত উল্পুতাৰে আৰু কোন তপ্ৰীল ভাতি তপ্ৰীল উপ্ভাতি সম্পুদা থের কেই অস্কাস করেনে না । কাদির ৩ কাদির কন্দার চোটোত প্রত্তর সভয়ত্ত হোজে কাটোয়ে হাসপাতাতে ভিকিৎসা হয় । রাচিদ लेल (बाल्ड च्हेंबर व विष्णा पठ देः च्रा४२।०४४ ठा बिर्ण कार्जिश थाता वृ লিখিতভাবে উপরোভ∽ আসামীদের বিবাুদেধ অভিযোগ দায়ের করিলে कारिंग्या थाना त्यात्राची स्वत वित्राह्म कानताल किन्न प्रतिप्राहें ना अतिप्राह একটি ভু,ি, ভি, ই, কণটিয়ো দেন, যাখার ন:-১০৮, তা:-২।১২।০১১ হইতে ছে । উপ্রোভ∼ হেতাুবাদে ছোলামীপন পাুরাুতর অপরাধে অপরাধী হইতেছেন এবং তাহাদের উভ-রুপ বর্বয়োচিত আচরনের ভুন্ত কচ্চোর গাহিত হওয়া দ্রকার। ফেপসিফিক কোন কেন স্টাটনা হওয়ার ভুন্ত অভিযোগ করিতে দেরী হইন। সেষতে প্রাথনা হৃজুর উপরোভ- অবিদ্যাক্ষে ফাখাতে দো*ষ*ী কতি হি র কাফোর শাসিত ২০, তঙ্জনা অত অভিযোগটি ফৌজনারী কার্যসাধি (R. চিনাৰ) আহিনের ১৫৬(৩) ধারামতে এই, আহি, আহে, সর্পে ট্রাট করিয়া ভারি.

Recieved on 01/02/2012 at 14.35 Hrs. and started KENTUR PS Care No. 127/12 DAN. - 01/02/12 U/3 320/341/354/34 EPC & 3/4 S.C & S.T. Act

(a/c, Katwa AL) कारणेया थानाव पिक्षे (बुद्धन की द्वराद क्षार्टल कारनेद जाकाच्या । वेडि, वेट-

OT:-26/32/2033.

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वामी:-

लाविन गारेनि निणा-^{*}गरमभ गार्ने नि গাঠিম-কাছারী রোড

गानीय व्याप्त , जा केना जा भावा ७ एवमा- वर्गाव ।

Leed at 18.50 the mondoon cone no -102/12 dt 11/2/12 12 147 14 149 | 313 324 | 325) 6/307/39/1508/34 speam

CISTAPACTOS 31PR

णागापी 🎏

क्ष जनेव रघामान निना मूर्वाम रचामान श अूठाँम खाशान ७: वूरशा निणा- तिरम्यत रचामास अ शैषि स्मानाम मारी भूडीम (चामान 8। विषय्नीम स्वासाल পিতা 'বিশেশুর ঘোষান

সকলের সাকিক যোপাণুক कानना स्ताष, थाना ७ एकना-वर्षपान ।

भागी:-

अ बन्तारे ७: बन्नान पारे

ध बनक्षि पारैनि

। विभूताथ वारेली

81 ক্ৰি**কা ঘাঝি**

वा स्त्रधा धराध

। लगमीन ध्राष्ट्र

वा मगत्रय घारेली

७। वर्षपान रामभा जारनत

ডাও রেবাব

আরও জনেকে আবশ্যক ঘত

वा नातामन याख्या निया व्यक्ताय नाम निया भाकिप-कालना द्वाए.

वामाञ्चलना, भागा ७ एउना-

বিধায়াম্ 💰

ওা উত্তম তা পিতা- অজিত তা भाकिष- गिष्ठेन रत नाजा , गराना नाणा, याचा ७ एछना-বর্বঘান। ও আরও ৩০।৪০

धन लाव

घटेनात ठाजिथ:- परताखी - ४३-४२०४४

मयग्र:- महान ३हेगा ३- १०० है।

যোক দদ্যা ভারতী মদ শতবিধির ১৪৭।১৪৮।১৪১।৪৫০। ৩২৩। ৩২৪। ৩২৫। ৩২৫। ৩৩৭। ৩৯২।
৫০৬। ৩৪ ধারা ও তেশী নি জাতি উপজাতি সেত্যালার নিরোধক আইনের
০ ধারামতে :

च देना व विवतन अरे एम, आपि जन्मी न देनजा है जिला है जिला मार्जना महाका ংবং সাদী আঘার আপন খ্ডত্তো ভাই। তাহার তপদী নি উপজাতি সংক্রাত সাটিকিকেটে অঞ্সহ দাখিল হইল। আমার ্ঘর ভাঙ্গিটো করায় আমার मार्टिणिक देखि किया नारेलिह ना। आमायीता छैठठ वर्णत वर्णक । आपता क्रा केंद्र शांका कर्किए के विषयां करिया । विषय किष्य मिन स्वेत्र आमाणी का विनिध्य कि ছোট্লোকদের বিজ্ঞিত এবং উল্জোতিদের বিজিত ত**ুলিয়া পিবে এবং প্রোমোটার** দারা উও- জায়গায় আটালিকা নিধান করিয়া প্রমোটার পিরি করিবে। আঘাদিশকে छेठिया यारेवात **अन्छावध नियाण्डिन ।** जायदा वाछी एटे नारे । अकातन छाराता ুপায়েই আেঘাদের বিস্তিতে দলবল লইয়া আসিয়া ভয় দেখাইতে খাকে এবং বলিতে খাকে 'শালা তপণীলি উপভাতি তোর: ,বাঁকার ধারে সরকারী ভায়েগায় বসবাস করণা , শহরের ঘ্রাড়ে থাকা চলবে না ''। আঘাদের মেমেদের পুতিও সংশীল অংকীতেই কৈরিয়া গালাগান ক্রিতেছিল। ঘটনার পূব দিন রাতে গাখারা আঘাদের **সম** সকান ৮টার घरधा विष्ठि थानि विविधा मिरठ वरन । आध्वा वाँच्छ थानि कवि नारे । अवाबन ঘটুনার দিন ও সময়ে আমাধী গন এক যোগে পূর্ব পরামণ ও প্রস্তুতি মতে লাচি, টা কিং সাবল বোঘ পুড়তি ঘারাতাকি অসএশসএ পুড়তি নইয়া আঘাদের বস্তির উপর চড়াও হয় এবং আঘামীরা বস্তি লক্ষ ক্রিয়া বোম ছ্ডিতে থাকে । বোমের আঘাতে আমি এবং ১নং লাজী জখম হই এবং আসামীদের হাতের অদ্এাদির দারা বাদিতর ঘহিলা পূরুষ দের পুচন্ড ঘারধার করিতে কাকে এবং যখিলা দের উপর পূরুষ আসামীরা ঘুধা

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र देखार अभिनेता है दिवाल जाती । उस १८५० 3. \$ 154 (中华) (15 - 15) (中华) 😸 ব্যামায় ব্যক্তিৰ গৰিবালয় উল্লেখনে কৰিয়ামায় 🤲 😅 ে কমি 💸 👉 🥶 প্ৰবাৰণ বিষ্ণা আনুষ্ঠা কৰিছিল। न्यारकार वाधी एए केरका २००० १५१७ क्षान विका व्यवित अवित स्पर्यक ना छेला है हरत । त्रांचार महूना नारिमाई करत । विद्यालक केंग्री वर्क छना कारी रवारधत ধুংসারণেষ পূলি সংইড়েনে ফেলিয়া দেয়ে৷ আতি ৩ ১২: সাফী তেনেঞ-যে প্রতির ज्याव व्यवस्था स्रोति प्राप्त यसेटा अस्त्रायेश्वा वस्त्रात वस्त्रात वस्त्रात वस्त्रात वस्त्रात वस्त्रात वस्त्र णा**ल । त्रवार्यः । त्रार्थः । भा**ष्णाण द्वश्यामः । स्थानः । व्यवस्थानः । विल्लः भाषानी लागानः ्वतः ग्रीषिया रवधारीराज्यः । नवावित्र विकारनकाच अरवादः । विभावादं अनिमा रम्म । प्रमानम् प्रथमि वर छि-गन्छः ए॰ वया उत्तरः अद्यापः वादाः सम्म । पारम्बाः वेष्ठासङ् ন্দ্ৰাক্ষাৰে ও ক্ৰেণাত-ভাৱদেৱ নিকট কিকিৎসা ভৱাইতে কাধ্য হয়। ভাৱন আগ্রা খুবই গরীব । তপশীলি উপজাতি ভূঞ ইইকাজ গ্রেমে টেচ্চ কণের জাসাধীরা আঘাদেন भारत का दिशा कि निमान अपिना है जो कि का कि का कि का कि का कि का कि का कि का कि का कि का कि का कि का कि का कि का भी निष्यामान क्रियामाच । साधि प्राथ्या सम्बन्ध । नेमन्यस्वयंद्यम् । १०,०००।- हेर्न दरेरव । लायता पत वाणि वाला दरेशाचि । विष्यापि वर्षाच थानाश लानारेस দাবোগোৱাৰ, কোনে ব্যৱহ্য নমুনে না । গুনাংগ্ৰন এঘ, শি**, বেবা**মানক মেডিযোগ কেরি। जारा**रक र**कार काफ का रक्षास जापर आधित का राक वर्षेत्राजी है।

কিস্তাবিত বিবর্থ সংস্কৃত্যান্ত্র ক্ষাণ ক্রিক ব

in from

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ামতে পুষ্ঠান উপরোজ: অভান্ত এ বা আএ দর বালত ফোজিদারী কাম্বাবিকার একে: বিজ্ঞান কর্মান করিব আদেশ ধানা আই ব্যান ক্রিটিয় ক করেব করিব বা বিহীত আদেশ

এব বি

GOVERNMENT OF WEST BENGAL BACKWARD CLASSES WELFARE DEPARTMENT WRITERS: BUILDINGS

WRITERS' BUILDINGS BLOCK-I 2ND FLOOR KOLKATA-700001

Visit our Website: www.anagrasarkalyan.gov.in

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No: 1951 -BCW/MR-47/2011(Pt)

Dated: 4, 6, 2012.

From:-

Shri S. L. Chakraborty, WBCS (Exe), Joint Commissioner for Reservation and ex-officio Joint Secretary to the Govt. of West Bengal.

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The Joint Secretary to the Govt. of West Bengal Home (Special) Department, Human Rights Cell Writers' Buildings, Kolkata-700001

Sub: Request for furnishing Action Taken Report

Sir,

I am directed to refer to your memo no. 672(25)-HS/HRC/Misc-02/12 dated 9^{th} may, 2012 on the above noted subject and to state that regarding Recommendation no. 5 & 7 of the Report on 'Prevention of Atrocities against SCs' by Shri KB Saxena an action taken report is enclosed herewith.

Enclo: As stated

Yours faithfully,

(S. L. Chakraborty).

Joint Commissioner for Reservation & ex-officio Joint Secretary to the Govt. of W.B.

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Govt. of West: Bengar Home Department Special Section

Diary No. 813 dt 08-06-12

Action Taken Report regarding Recommendation no. 5 & 7 of the Report on 'Prevention of Atrocities against SCs' by Shri KB Saxena.

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On Recommendation no. 5:

In West Bengal the State Level Vigilance & Monitoring Committee has been constituted vide Notification no. 3909/A-BCW/MR-31/05 dated 29.11.2011(copy enclosed). The Committee consists of Hon'ble C.M. as Chairman, Hon'ble M.I.C. of B.C.W. Department as Member, one M.P. as member, sixteen M.L.A.s as Member. Other Members are C.S. to the Govt. of W.B., Home Secy. to the Govt. of W.B., D.G. & I.G. of W.B., Director/Deputy Director, National Commission for the SCs & STs, State office, Kolkata and Secretary of B.C.W. Department as Convener. The Committee held the last meeting on 07.07.2012.

The District Level Vigilance and Monitoring Committee have been constituted in all the districts of W.B. and first meeting of the newly constituted Committees were also held in most of the districts.

On Recommendation no. 7:

The incidents of crime against SC/ST are comparatively less than other States of Country and occurrence of such incidents is not confined to a particular area.

Secretary of Backward Classes Welfare Department has been appointed as 'Nodal Officer' in terms of Rule 9 of the SC & ST (PoA) Rules, 1955.

Police Protection Cells have been constituted in West Bengal Police Directorate & Kolkata Police Directorate.

The police Administration of the State Govt. has taken initiatives to open SC & ST Protection Cell in each District/ Commissionerate. Similarly at the State Level there is SC & ST Protection Cell headed by an Officer of the rank of ADGP in CID, W.B.

Since the incident of Atrocities is less and West Bengal is also less atrocity prone there is no special police Station for SC/ST. Since, there are no specific atrocity prone areas in the State there is no Delineation of Atrocity Prone Areas. As such, no area of the State has been identified as 'atrocity prone area' or identified area'.

GOVT. OF WEST BENGAL

OFFICE OF THE DISTRICT MAGISTRATE BACKWARD CLASSES WELFARE JALPAIGURI

Ph. No. 03561- 230665/230834

Fax No. 03561-230917

email: bcwjal@yahoo.in

Memo No: 3569 / PO-DWJ/BCW

Dated: 9/09./2012

То

The Jt. Secretary to the Govt. of W.B.

Home (Special) Department

Human Rights Cell

Writer's Buildings, Kolkata- 1

SO JOHN

Sub: Action taken Report sought for by Human Rights Commission over the recommendation of K. B. Saxena's report on "Prevention of Atrocity" against Scheduled Caste.

Sir,

Enclosed please find herewith the photocopies in connection above mentioned subject as desired by you.

This is for your information and taking necessary action.

Yours faithfully

DISTRICT MAGISTRATE

Jalpaiguri

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RECOMMENDATIONS OF THE REPORT ON 'PREVENTION OF ATROCITIES AGAINST SCs' BY SHRI KB SAXENA

<u>Jurisdiction of Action</u>: State Governments

S. No.	R. No.	Recommendations
1	3	To be decided and implemented by State.
2	3.1	Related to State Level
3	4	Related to State Level
4	5	District Level Vigilance & Monitoring Committee was constituted at Jalpaiguri district on 24/06/2009 and the same was again reconstituted on 02/01/2012. It has been decided that D.L.V. & M. Committee will hold meeting at least in every quarter and the proceedings will be uploaded in the website.
5	7	Related to State Level
6	8	Related to State Level
7	10.3	Related to State Level
8	10.4	No comment
9	15	Yes, atleast one women police functionary exists in every Police station in this district.
10	16	Related to Home Department
11	17	Related to State Level
12	18	Instruction has already been taken to educate them as per instruction.
13	20	Related to State Level
14	23	N.G.Os./ Human Right Activist are actively working in the field in this district.
15	24	Related to State Level
16	24.1	Related to State Level
17	25	Noted
18	30	Will be posted in the website.
19	35	Related to State Level
20	57	No Comments
21	58	Related for the District
22	59	Does not Arise
23	60	Does not Arise
24	61	Does not Arise

s. No.	R. No.	Recommendations
25	62	Related to Home Department
26	63	Already a service called Labour Service exist in every district which looks after.
27	65	Related to State Level
28	67	Related to State Level
29	77	Action has already been taken
30	86	Related to State Level
31	88	Related to State Level
32	96	Action will be taken as suggested
33	97	Noted
34	98	Action has already been taken
35	99	Action has already been taken
36	100	Noted
37	101	Ref. to State
38	102	Related to State Level
39	103	Already enjoy the height in this district.
40	104	Ref. to State
41	105	Ref. to State
42	107	Machines already exist to protect.
43	Ill	Related to State Level
44	112	Related to State Level
45	113	Will be taken up
46	114	Related to State Level/ Central Level
47	121	Related to State Level
48	130	Noted for guidance.

Page 2 of 2

EXX.C103-12\PRDP RY\Au ectity Report.doc

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Government of West Bengal Department of Correctional Administration Block-B, 2nd Floor, Writers' Buildings, Kolkata-700 001

No.: 62-DCA/4M-54/10/C

Date: 11.04.2012

From:

O.S.D. & Ex Officio Deputy Secretary to the Government of West Bengal.

To

The Joint Secretary,

Home (Special) Department,

Human Right Cell, Writers' Buildings,

Kolkata-1.

Sub

Action Taken Report sought for by NHRC over the recommendation of K.B.

Saxena's report on 'Prevention of Atrocities against Scheduled Castes'.

The undersigned is directed to refer to his memo no. 407(47)-H.S.-HRC/Misc-02/12 dated 28.03.2012 on the captioned subject and to enclose herewith Action Taken Report of this department, as called for in his letter under reference, for his appraisal.

Enclo : As stated.

O.S.D. & Ex Officio Deputy Secretary to the Government of West Bengal

Govt. of West Benga-Mome Departmen. Special Section

191ary No 431 dt 12/4/12

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Government of West Bengal Department of Correctional Administration Block-B, 2nd floor, Writers' Buildings, Kolkata-1

No.2829-DCA/4M-54/10/C

Date: 13.03.2012

From: Joint Secretary to the

Government of West Bengal

To:

Joint Secretary to the

Government of West Bengal Home (Special) Department,

Human Rights Cell,

Writers' Buildings, Kolkata-1.

Sub: Action taken report sought for by National Human Rights Commission over the recommendation of K. B. Saxena's report on "Prevention of Atmosition and At

"Prevention of Atrocities against Scheduled Castes".

The undersigned is directed to refer to his memo. No.244(27)-HS-HRC/MISC-02/12 dated 01.03.2012 on the captioned subject and to enclose herewith action taken report of this Department, as called for in his letter under reference, for his appraisal.

Receipt of the memo. along with enclosure may kindly be acknowledged in due course.

Enclo: As stated.

Joint Secretary to Wie Government of West Bengul.

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PARAWISE REPLY OF DEPARTMENT OF CORRECTIONAL ADMINISTRATION, GOVT. OF WEST BENGAL TO THE RECOMMENDATIONS OF THE REPORT ON PREVENTION OF ATROCITIES AGAINST SCS' BY SHRIKB SAXENA

Jurisdiction of Action : State Governments

	tion of A	ction: State Governments	The same of the sa
Jurisdic	TION OF		DEPARTMENTAL REPLY
S.No.	R.No.	accomme in Dollo and oil	
1.	3	Training of Officials - A 3-tier training programme for personal regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory functionaries engaged in the implementation of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function of laws and regulatory function o	
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\ \	\	be implemented. The first flor of training Chastri, National Academy of	does not Concern
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1		DSPs, SDMs, ADMs, etc. The third tier of training may be other civil and police officers at the lower level. This training may be other civil and police officers at the concerned Districts. The design	
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	1	public prosecutors for this work may be solvetous and public prosecutors for this work may be solvetous and competence and commitment and their level of remuneration should competence and commitment and their level of remuneration should be solvetous to the six interest in work. National Human Right	ild the szeptt.
		competence and commitment and their level of terminal Right be adequate to sustain their interest in work. National Human Right be adequate to sustain their interest in work. National Human Right be adequate to sustain their interest in work.	nts !
ļ			
{		Commission may lay down hums for such solders	
		level of motivation and performance.	101
			hto h
\ 4.	5	State level and district level vigilance and morning meet regularly as per prescribed provisions. Human rig	hts The matter
1	• }	meet regularly as per prescribed provisions. organizations and activists working for and with Scheduled Cas organizations and activists working for and with Scheduled Cas organizations as members/invitees. The second control of the second co	162 1
		organizations and activists working for and with considerations as members/invitees. The may be involved in their deliberations as members/invitees. The may be involved in their deliberations as members/invitees.	the This Leptt.
			the live specific
	ļ	website of the State Governments. National Human Rig	hts
	ļ	website of the State Governments Minister and SC Well	are
		website of the State Governments. National value of the State Governments. National value of the State Governments. National value of the State Governments. National value of the State Governments. National value of the State Governments. National value of the State Governments. National value of the State Governments.	
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	· `}			by the competent authority and officially pass it on to the concerned	
	<i>/</i> :			authority with a copy to the District Magistrate for taking up necessary	
				investigation. This arrangement may be adequately publicized in SC	高 [
i		•		habitations of the block.	
- []	12	 -	18	Self-help groups of SC women should be formed in each village with:	The market sedence the
ľ	12	•	10 .		not Conserr
Ì		:		sizeable SC population, in atrocities prone areas to start with and to	
		t		other areas subsequently. These groups, apart from being mobilized	This 124H
Ţ			1	for activities relating to thrift, credit and development may also be	
į,	ļ		1 .	given elementary legal training along with sessions on confidence	
į	}		1	building which equips them with knowledge and strength to take up	
			İ	cases of violence and discriminations against SC women with	
	ļ			Police/Civil functionaries and provide emotional support to the victims	
			į	in cituations of cricis. At least ansier the	
				in situations of crisis. At least one or two women in each group may be	1
			ĺ	specifically trained to draft complaints on behalf of the victims and	
				despatch them to competent authorities and Human Rights	
			1	organizations/activists, if any. Ministry of Social Justice and Empo-	1'
				werment may include this measure as a part of activities for	
				administration of SCs/STs (Prevention of Atrocities) Act, 1989.	1 2
	13		20	National Human Rights Commission with the help of State	
	']	and the state of t	
				Governments and Human Rights organizations should identify at the	The motion
			:	level of each district, where atrocities against SC women occur, a	deuninet
İ			ļ.	women's organization or its branch, a lawyer/ lawyers, human rights'	Concern
- }	- -			activist/ activists or welfare agency/ agencies, social worker, who can	Can contin
İ	ļ .	٠.	1	of be confidered by victims or members of her family in cases of	W. 104 J.
	ŀ		#	complaints regarding gender related violence where the competent	化二进乳 进
				authorities do not respond or have shown obvious bias in-dealing with	
į		٠.	ili.	It. The Identified agency may take up the matter with the competent	
;			1	authority if the complaint has not been registered or is not being	
- :				investigated properly. It may also, where necessary, take up the matter	
-	ļ		} -	with an appropriate State or a National Commission (Human Rights/	
	1			SC&STWomen).	
	14	_	23		; >
	1	•	23	National Human Rights Commission with the help of State	
	:	:		Governments and human rights organizations may identify at the level	
			1	of each district, a NGO, human rights activist or an organization with	nt
			ļ.	empathy for SCs which can be approached in case of custodial	down
				violence or any other atrocity by the victim's family or well wisher for	Concur
	:		li	help in taking up the matter with the competent authority and informing	IL. D.L.
j	1		i	the National/State Human Rights Commission so that process of	# ** ***
	,		į	enquiry is initiated expeditiously.	
	15		:24	State Governments reporting a local and the state of the	
	, 10. i:	-	-'	State Governments reporting a large number of cases of violence in	
			ł:	judicial custody may constitute an ombudsman (Committee) headed	
	l. II	•	ķ.	by a retired judicial officer, with an eminent lawyer, NGO	themes
	l:	-		Trepresentative/social activist working for Dalits, public epicited bitizen	
	<u> </u>		ŀ	Tand Teured Civil/police Officer with high reputation which may be	destit Emergi
l	l		į.	dunized by National Human Rights Commission to look into cases of	This 74th.
ļ	<u> </u>		Щ <u> </u>	custodial atrocities where prima facie State's version does not satisfy	
			# . 5	A Walk of the Control of Control of the Control of	
- 1		. •			
1	ĺ		9		, 1
27	! ;	•			•
-	i				<i>;</i>
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		programme should provide information on whom the women affected	, ,
11.	4	by the system, potential victims and their guardians should approach	
.1		for seeking intervention of the Government. The temple priests should	
		be targeted in this campaign for conveying the message that they	
		incur criminal liability in encouraging or conniving at this practice.	,
	- 1	NGOs and social activists should be actively involved in this campaign.	
22.	59	Intensive survey should be carried out by the concerned State	
`		Governments in their respective areas to identify 'Devdasis' who have	The motive
		not yet been liberated from the practice as also those who have	does not
		abandoned this practice but have not yet been brought within the	Concern This
İ		ambit of rehabilitation. This task may be accomplished with the help of	De bti .
		NGOs, Village Panchayats, women activists and social workers. The	,
		rehabilitation of such Devdasis may be taken up most expeditiously	1
	-	and completed within a specified time frame. The National	
	1	Commission of Women may monitor this.	
23.	60	The pattern and contents of the rehabilitation programme for Devdasis	
		may be completely overhauled so as to incorporate the following:	
		An integrated package which includes inputs of poverty	2
		alleviation, housing, health, nutrition for children, drinking water,	
	ĺ	education, PDS, Social security, etc., through appropriate	
	ļ	convergence of existing programmes:	1
		Confidence building measures	Concern
		Special efforts aimed at saving the girl child of Devdasis from	This Depth
	1	falling into this practice and removal of attimes for all in a state of the state o	p=
	į.	falling into this practice and removal of stigma from their children	
	ļ.	in schools.	
		The liberated Devdasis should not be subjected to loan burden in	
1	ľ	the pattern of rehabilitation worked out for them.	
	[.	There should be a single window delivery of various admissible	·
1	ļi i	benefits to remove bureaucratic red tape and other hassles.	
	i.	The entire programme implementation should be entrusted to a	
	i i	single organization with a full time functionary at the State level	;
	-	executing it.	
24.	61	The liberated Devdasis may be organized into a Society at the District	
	-	rever. The Society may be associated with the entire programme	
		concerning Devdasis and some components of programmes may be	The matte
	i.	entrusted to it for implementation as well. An apex level organization at	deep not incom
		I the State level headed by Secretary, Woman and Child Development	This pebl.
! :		I may coordinate the work of District level societies. This society should	-
ļi.		also liaise with Government agencies to sort out problems of their	
:		members and also ensure that ineligible persons do not corner	
į:	<u> </u> .	benefits meant for genuine Devdasis.	• .
25.	62	A Police Task Force should be set up in each concerned State	
;		Government to investigate complaints of trafficking in women and	The matter.
ļ: ,		Children This Task Force should the roughly investigated and	does not
1.		children. This Task Force should thoroughly investigate cases where	Contern This
1.	:	Devdasis and/or their daughters have been pushed into brothels. It	DapH.
<u> </u>	· !	should build up information on agents, middlemen, religious priests	<u>:</u>

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\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.\.	 50	86	Ministry of Social Justice	
. 🖺			Ministry of Social Justice and Empowerment in cooperation with	
		1.		The matter does not
*	ŧ.	.		Concur livin bold.
	4		National Human Rights Commission in their intensive inspection for their identification, release and rehability.	
-			their identification, release and rehabilitation by the State Gover-	-
₹ -			nments.	
7 3	31.	88	A labour catchment area development programme may be initiated to	
			target those areas which push a large number of labourers to	
		ļ	other States in search of work. Appropriate package of development	
		-	measures may be in it work. Appropriate package of development	at the second
l	•	!	measures may be implemented to remove conditions which force	The most in does not
1		İ	tabourers from these areas to migrate. Ministry of Social Justice and	Congress The
ĺ			rempowerment with the help of Ministry of Lichaus many in Social Justice and	Dept.
			Empowerment with the help of Ministry of Social Justice and areas from where SC labour migrates, get projects prepared and pro-	
			actively work to get thom to a land or or leading a land or or or land or or or land or or or or or or or or or or or or or	. ન
.			the concerned State Government of the concerned State Government Plan of the	
		<u> </u>	concerned Ministries for implement and sectoral programmes of	
3	2.	96	Where SC beneficiaries have been distributed land under any programme but they have not been given formal.	, .
			programme but they be have been distributed land under any	
			programme but they have not been given formal possession of it,	
		1	possession may be delivered to them in respect of such land and entry	The motion descrit
			to this effect may be made in relevant revenue records. Contentious	MA THE BEL CHEADER
			cases should be sorted out within a time frame and the	Coreco This soft
ŀ			cases should be sorted out within a time frame and those which are	
-		<u> </u>	Cost Support of the State's	·
33	ó.	97	Where SCs are cultivating land which belongs to the Government/	
			Gram Collars and which belongs to the Covernment	
			Gram Sabha/ Panchayat, etc., for which they have not got ownership rights, such ownership may be conferred on them in assemble.	**
			rights, such ownership may be conferred on them in accordance with	be might downit
1			the provisions of law, rules or the Government in accordance with C	eneum This Depart
34		93	TO SUBMIRATION IN the see that is a second of the second o	
107		50 .	I VVIIGE Single are wester	
ļ	j		status may be entered in the revenue records to facilitate security of	
	•	•	Tighting and protection of the security of the	
			I Provisions contained in the second state of the second state of the second se	comulte does not
35.	.	99	Couvernment land the Chata Court Idws Of the State	rein two pepth.
ļ	ĺ		distribution but not yet allotted may be distributed to eligible SCs (also	pcap ()
l			STs as not part that yet allotted may be distributed to eligible co.	. •
			STs as per priorities laid down in respective States) so that they are	e milli deconit
ļ		•	occurate disengage themselves from their tradition that they are	neum Ten Daft.
36.		100	helped to disengage themselves from their traditional degrading	WW DEPT.
""		100	1 UD Dribrity should be at	
			area of surplus ceiling land which is locked in litigation so that it is	meter does not
27			I gyallable for dietribution i has the state of the state	um Tim best
37.		101	In cases where non-Scheduled Caste persons have encroached upon the land which are owned/ cultivated by members of 20	· · · · · · · · · · · · · · · · · · ·
			the land which are	
1	- 1		Final De Jakon to make a	
1			may be taken to restore these lands to them. In case of litigation,	matte: dois not
			either the State Government should fight out the case or provide legal	ezin This Defit.
38.	1	02	States an edge of provide legal	•
			States may also make provisions in their Land Reforms Laws which	
	i	*	The Laws which	Teres de la vert
-			the control of the co	
	•			7 min 2 1 min 1
			,一直一直一直,一直一直一直,一直一直,一直一直,一直一直,一直一直,一直一	
	i			·:.
			在1000000000000000000000000000000000000	•
			"是一个一个一个人的一种数据基础,因此是实现的人员,我们这个人的是现代的人,我们是不是不是不是不是不是不是一个。""我们是这个人,我们就是这个人,我们就是这个人	;0
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			and the state of t	

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K		The state of the s	
47.	114	Ministries of Social Justice and Empowerment / Tribal Affairs may sponsor research studies on various problems relating to DNTs (of specific tribes/ communities, where necessary) to obtain valuable interventions on their upliftment, destignatization and mainstreaming.	treater to
	121	Similar exercise should be carried out by the State Governments in reservation is applicable.	Dept.
48.	130	Under-utilization, diversion and misutilization of funds—allocated for SC development under SCP and Sectoral Schemes in various States is emerging as a matter of serious concern. Planning Commission should collect details of these features state-wise and arrange discussion with defaulting States and work out strong measures to stop diversion and misutilization of funds and promote their full and proper financial consequences which create adequate pressure on State. Governments against repetition of these practices. National Commission for SCs and STs may visit defaulting States for discussion to accelerate the pressure. Ministry of Social Justice and Empowerment may monitor the impact of these measures with the help of competent research organisations.	The mater.

Jt. Secretary to the Gort. of west Bugod
Department of Marinistration

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By Speed Post

GOVERNMENT OF WEST BENGAL HOME DEPARTMENT **HUMAN RIGHTS BRANCH** WRITERS' BUILDINGS, KOLKATA - 700 001

No.76-HS/HRC/Misc-02/12,

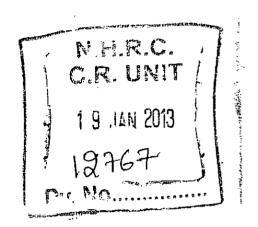
Dated, Kolkata, the 11th January, 2013.

From: Sri M.K. Kundu. Joint Secretary to the

Government of West Bengal.

Sri Rajiv Sharma, Secretary General, National Human Rights Commission. Faridkot House, Copernicus Marg.

New Delhi - 110 001.



Action Taken Report sought for by National Human Rights Commission over the recommendation of K.B. Saxena's report on "Prevention of Atrocities against Scheduled Castes".

D.O. No.20/1/2004-PRP&P, dt.04.01.2012 of the Commission.

Sir.

In continuation of this Department's earlier letter No.1630-HS/HRC/Misc-02/12, dt.18.10.2012, I am directed to send herewith the copy of the Action Taken Report sent by the District Welfare Officer, Purba Medinipur vide No.1041/BCW/Purba Medinipur, dt.23.11.2012 for favour of the kind perusal of the Commission.

Yours faithfully,

[M.K. Kundu]

Joint Secretary

Pode Stron learner Acco

434 PRP (0/1)

Government of West Bengal

Office of the District Welfare Officer

Backward Classes Welfare Purba Medinipur

obj/

Ph: & Fax: 03228-263955

Email: dwobcw.pumid@gmail.com

Memo No.

/04/ / BCW/ Purba Medinipur

Date: 23/11/2012

To
The Joint Secretary, to the Govt. of West Bengal,
Home (Special) Department
Human Rights Cell,
Writers' Buildings,
Kolkata-700001.

Sub: Furnishing of action taken report over the recommendation of K.B. Saxena's report on "Prevention of Atrocities Against SCs".

Ref: This office Memo No.776/BCW/Pu-Mid. Dated-03/09/2012 and your Memo No.1846(8)-HS/HRC/Misc. 02/12 Dated-22/11/2012.

Sir,

With reference to the above, this is to inform you that the report in question has already been sent to you as per this office Memo No. noted above, copy of which enclosed herewith.

However, a copy of the report which was sent earlier is enclosed herewith for favour of your information and taking necessary action please.

Enclo:- As stated above.

Yours' faithfully,

District Wellare Officer Backward Classes Welfare

Purba Medinipur

Govt. of West Bengal Home Department Special Section

8 . 12-12-12

NOWO-RCW/Office letter_Abhishek/Abhishek_Official letter (From 30.04.2012)/Furnishing of action taken report over the recommendation of K.B. Saxena.doca

Government of West Bengal Office of the District Maigstrate

(Backward Classes Welfare)

Purba Medinipur

Ph. & Fax: 03228-263955

Email: dwobcw.pumid@gmail.com

Memo No.

BCW/ Purba Medinipur

To

The Joint Secretary to the Govt. of West Bengal Home (Special) Department. Human Rights Cell, Writers' Buildings. Kolkata-700001.

> **第一个主要的**,在1200年中的1200年,1200年最后的1200年,1200年 Sub: Action taken Report over the recommendation of K.B.Saxena's report on "Prevention of Atrocities against Schedule Castes".

> Ref: Your Memo No.1276(9)-HS/HRC/Misc-02/12, Dated-13/08/2012 addressed to the District Magistrate, Purba Medinipur.

Sir.

With reference to the above, this is to inform you that the required report as sought for by National Human Rights Commission over the recommendation of K.B.Saxena's report on "Prevention of Atrocities against Scheduled Castes" has already been sent to the Joint Commissioner for Reservation and Ex-officio Joint Secretary to the Govt. of West Bengal, Backward Classes Welfare Department vide this office Memo No.706/BCW/Pu-Mid. Dated 07/08/2012, through special messenger.

However, copy of the said report is enclosed herewith for favour of your information and taking necessary action.

Enclo: As stated above

Yours faithfully,

District Welfare Officer Backward Classes Welfare Purba Medinipur

/ BCW/ Purba Medinipur

Date: 03/09/2012_

Copy forwarded for favour of information to: -

The Additional District Magistrate (H), Purba Medinipur.

Backward Classes Welfare

Purba Medinipur

Government of West Bengal

Office of the District Magistrate

(Backward Classes Welfare) Purba Medinipur

Ph: & Fax No:-03228-263955

Email: dwobew.pumid@gmail.com

Memo No. 7.67. /BCW/Pu-Mid.

Dated: 07/08/20/2

The Joint Commissioner for Reservation &

Ex-officio Joint Secretary to the Government of West Bengal,

Backward Classes Welfare Department,

8Writers' Buildings,

Kolkata-700001.

Furnishing of action taken report over the recommendation of K.B.

Saxena's report on "Prevention of Atrocities Against SCs". Ref.: Your Memo no. 1952(38)-BCW/MR-47/2011(Pt), Dt-04/06/2012.

With reference to the above, action taken report of Recommendation nos. as mentioned by you are

furnished below for favour of your information and taking necessary action :

Recom	and taking necessary action:
mendati	
1	Action Taken
on No.	
3.1	Annual workshop of DMs and SPs on implementation the laws may be organized by the State
	Government at State level.
5	District level vigilance and monitoring committee of death
	04/01/2012 and 1 st meeting of the committee held on 19.04.2012. Next meeting will be held
	immediately. Next meeting will be held
7	This district has no atrocity prone area.
8	State Government may institute an Annual Award for the police station/
10.3	Necessary direction may be issued by the competent authority.
10.4	Instructions of the National Hymne Picks Competent authority.
15	Instructions of the National Human Rights Commission would be followed.
	The district has no atrocity prone area. SP, Purba Medinipur is being requested to depute Woman Police Officer/ Women Police or Civil functions.
16	
- 10	S.P., Purba Medinipuris being requested to take necessary steps for setting-up woman police station at district level.
18	There is a state of the state o
10	There is no atrocities prone area in the district. SHG have been formed with SC/ST/OBC/General Caste woman in each G.P/P.S.
20	Caste woman in each G.P/P.S.
23	Steps to be taken as and when necessary and as per direction of the state Government.
25	S.C. population of the district is 14.466% as per 2001 census. As such cell has not yet been created.
20	
30	The matter related to state and central level.
35	The matter is not related for the district.
59	There is no 'Debdasis' in the district.
60	Not applicable for the district.
61	Not applicable for the district.
62	Not applicable for the district
	Not applicable for the district.

Yours faithfully, 1099000

Addl. District Magistrate (G) Purba Medinipur

By Speed Post

GOVERNMENT OF WEST BENGAL HOME DEPARTMENT **HUMAN RIGHTS BRANCH** WRITERS' BUILDINGS, KOLKATA – 700 001

No.244-HS/HRC/Misc-02/12,

Dated, Kolkata, the 6th February, 2013.

From: Sri G. Bhattacharya,

Special Secretary to the

Government of West Bengal.

Sti Rajiv Sharma, Secretary General,

National Human Rights Commission,

Faridkot House, Copernicus Marg.

New Delhi - 110 001.

N.H.R.C. C.R. UNIT

Action Taken Report sought for by National Human Rights Commission over the Sub: recommendation of K.B. Saxena's report on "Prevention of atrocities against Scheduled Castes".

D.O. No.20/1/2004-PRP&P, dt.04.01.2012 of the Commission. Ref:

Sir.

In continuation of this Department's earlier letter No.76-HS/HRC/Misc-02/12, dt.11.01.2013, I am directed to send herewith the copy of the Action Taken Report sent by the Addl. District Magistrate, Darjeeling vide Memo No.04/1(1)/SC/ST/OBC, dt.04.01.2013 for favour of the kind perusal of the Commission.

Yours faithfully,

[G. Bhattacharva] Special Secretary

2/2_

Gevernment Of West Bengal,
Office Of The District Magistrate Darjeeling,
SC/ST/OBC Department,

Mems. No 04/1() /SC/ST/OBC.

dated 04-01-2013.

To Shri M.K. Kundu, Joint Secretary to The Gavt. Of West Bengal, Home (Special) Department, Human Rights Cell, Writers Buildings-Kolkata-700 001.

Sub

2. Action taken report sought for by National Human Rights Commission over the recommendation of K.B. Xaxena's report on (Prevention of Atrocities) Act against Scheduled Casts.

Ref

:- No. 2444(27)-HS/HRC/Mise-02/12: No 606(25)-HSEHRC/Mise-02/12 dt. 26.4.2012 and no. 672025)-HS/HRC/Mise-02/12 dt. 09.05.2012.

Kindly find enclosed herewith the list of the xeroxabeing forwarded by the Superintendent Of Police, Darjeeling over the issue of Prevention of Atrocities Act upon the Scheduled Casts, which have been Regitered the case and duly ended in Charge Sheet and Final Report Of Mistate of Fact.

This is for favour of your kind perusal and

information.

Encle:- As stated.

Addl. District Magistrate,

11.1.121 ...4.1.13

Office of the Superintendent of Police Darjeeling

Memo. No. 6/39 /E-Rdr.

Dared 24/12/2012

From

The Superintendent of Police,

Darjeeling.

То

: The District Magistrate,

Darjeeling.

Sub

. Prevention of Atrocities against Scheduled Castes.

Ref.

: Your office Memo. No.273/1(1)/SC/ST/OBC Dated 13.12.2012.

Kindly find enclosed herewith the list of cases reported under SC/ST (Prevention of Atrocities) Act for the period from January 2012 to November 2012 as desired under reference.

Enclo: As stated above.

Superintendent of Police
Darjeeling

CASES OF SUSTICION ACT FOR THE PERIOD FROM JANUARY TO

- Reference Na tafteri P.S. Case no 56/12 Dated 31.3.2012 U/S 3(1)(ii)(v) of The Schedule Caste and The Schedule Tribes (Prevention of Atrocities) Act, 1989, was started and the brief fact of the case is that a 31.3.2012 received a written complaint from one Shri Sudfaram Oraon, S.O. Late Bidhai Craon of Pacca Line, Naxalbari T.E., P.S.-NXL, Dist-DJG, to the effect that three persons namely (1) Ranjit Roy, S/O Late Anil Roy, (2) Sudhan Singha, S/C Late langoy Singha and (3) Selen Roy, S/O not noted all of Bengaijote, P.S.-NXL, Dist-DJG had forcefully occupied his piece of land measuring 192 decimal at Mouza Dhakna and restrained him to enter there as well as restrained him to plough the same. They have also affixed flag of Congress party in the said land. Arrest: NIL. CI Bagdogra are supervised the case locally. The case has been ended in FRMF, Vide Naxalbari P.S. F.R.M.F. NO. 20-712 DT, 31.5.2012.
- (2) Reference Naviabari PS Case no 89/12 Dated 20.05.12 U/S 376(2)(f)/506 IPC R/W Sec C(Mi)/The SCA The ST (prevention of Atrocities) Act. This case was started over the written complant of one Smt. Fulmaith Gore of Belgachi T.E., P.S.- Navalbari, Dist- Darjeeling. The brief fact of the rainor daughter namely Preety Gore (11) was raped by one Bishal Goala (17) of same locality at ORD Tea Garden area on 12.05.2012at 16.00 hrs. Arrest: 01 (One) Juvenile conflict with law was taken in to safe custody and produced before JJB Darjeeling. Dy. SP Siliguri and C.I. Bagdogra supervised the case locally. The case has been ended in Charge sheet vide Navalbari P.S. C.S. No. 78/12 dated 7.7.2012 against 1 person.
- Reference Kurseong PS Case No 87/12 dated 13.6.12 U/S 493/376/506 IPC. Added sec. 3(i)(x)(xii) of SC & ST POA Act, 1989. This case was started over the complaint of Susri Sushila Oraon D/O Lt. Agna Oraon of Paina Kumari jote, PO Simulbari, PS Kurseong, Dist. Darjeeling. The brief fact of the case is that she was having an love affairs with one Nanda Goswami S/O Lt. Nil Madhab Goswami of Satbhaiya, PS Naxalbari, Dist. Darjeeling complainant / victim on the faise pretext of marriage. At least when sushila Oraon talked to him about their marriage in absence of her parents at her home, Nanda Goswami refused it and also he threatened with dire consequences. Arrest 01(one). The case has been ended in Charge sheet vide Kurseong P.S. C.S. No. 94/12 dated 10.9.2012 against 1 accused person.
- (4) Reference Nincalburi ps case no 112/12 dated 13.07.12 u/s 376 IPC R/W Sec. 3(i)(xii) of SC &ST (Prevention of Atrocines)Act. Complainant: Kumari Babita Bara D/O Shri Bartu Bara, of Merry View T.E., PO- Butiphisa. P.S.- Naxalbari, Dist- Darjeeling. Case details: The complainant having love affairs with one Tipan dey s/o shri tapan dey of same locality since one & half yrs. in course of which tipan dey physically invimated (raped) the complainant for several occasion in a bamboo bush situated to the river of merry view t.e. since after few days the complainant realised that and and she apprised tipan dev to marry her but he refused to marry her and also declined about any physical relation with the complainant. The complainant belongs to Schedule cast community but the accused person belongs to general cast, hence, Sec 3(i)(xi) of SC &ST (Prevention of Atrocities).4ct. Was added.Dy S.P. (Town) Siliguri, Arrest: 01(One). The principal accused was arrested. Dy, S.P. Siliguri and G.I. Bagdo ra supervised the case locally. The case has been ended in Charge sheet yide Nanalburi P.S. C.S. No. 89/12 dated 15.9.2012 against 1 accused person.

- Reference Manatosi, pa case no +15/12 dated 22 07.12 urs 363 IPC R/W Sec. 3(i)(xi) of SC & 5T (Prevention of Armenios) Act 30 · Sari P.Majumder, Dy S.P (Traffie) Siliguri, Complainant; Sri Rupées Sarbo S/O Semid Parbo of Decibandhu Para, PS- NXL, D/G Case details; on 18.7.12 at 17/35 hrs. received a prince, complaint from one rupdus saibo s/o sanital saibo of deshbandhu para ps usuabban to the office drug on 15.7.12 one swarup ghosh of babu para forcefully kidnapped her hangiter numbly nature scabo(17) on vay to her tuition from her residence. Arrest: Nil (The grain girl was recovered). Investigation is proceeding. Dy. S.P. Siliguri supervised the case locally.
- Reference Personagiow PS Case No. 47/12 dated 17.8.12 U/S 3(i) (v) (x) of SC / ST (P.O.A.) ACT (SR N.), 397(2) This case was started on the written complaint of one Shri Deepak Sharkar (p Kara S/O Lt. Bat Ram Shankar @ Kami of mali busty Ringtong T.E. PO donada in Jorebragion, dist. Darjeoling. The brief fact of the case is that on 15.8.12 at in between 21.00 hrs to 61.00 hrs the complaint neighbor namely Kamal Bahadur Mukhia S/O 12 a bhabal I dukhia of same location while the complainant was in his house having rest the said accused Kanial Baladur Mukha started abusing him and shouted and saying him to Kumi to Sarojai " fo Kaimi Ko Sartan lai katchu". You scheduled caste you lower caste thanly will be murdered and shoulted till 01.00 hrs in the morning the local people namely shyambir Rai S/O Li. Ishimial Rai, Pranay Biswakarma S/O Debraj Biswakarma and dhjuman Rai S/O R.M. Rai are witnessed in this incident the complainant below scheduled casts enteriory with nation to humiliate the members of scheduled caste violating the norms of SCIST prevention of Atrocuties Act 1989. FIR named accused person arrested and forwarded to the Life Calific Count Darjeeting. The case has been ended in Charge sheet vide Lorebanylow P.S. C.S. No. 33/12 stated 1.8.2012 against 1 accused person. CI Sadar supervised the case locally.
- Reference Kalempong P.S. c. se No. 114/12 dated 02.10.2012 U/S 498A IPC R/W Sec. 3 (V)(V(II) (N) 6.15.C. & S.T. POA) Act 1989 has been started over the complaint of Shit. Jeeca Lepcha W.O Sandeep Tshering Lepcha of Chest Clinic compound, P.S. Kalimpong that the complainant was married to Sandeep Tshering Lepcha S/O Tashi Tshering Lepcha on 06.06.2011 and fifer the marriage she has been subjected to mental and this 11/100 refley for husband and other in-laws. Her mother-in-law Renu Pradhan did not than her to cook in the house on the ground that she belongs to S.T. community and Chestern by ratios A. The pass has been ended in Charge sheet vide Kalimpong P.S. C.S. No. 59 2612 dated 2.11.2012 against 5 accused persons. Addit S.P. Kalimpong supervised the case locally.
- (8) Reference Phancidewa P. J. case No. 387/12 dated 07.11.2012 U/S 141/324/307/379/506/24 IPC R/W Sec. 3 of SC & ST (Prevention of Atrocities) Act, 1989 has been started over the complaint of Harish Chandra Mochi S/O Lt. Premlal Mochi of Vivekanunda Pully. Bidhannagar, P.S. Phansidewa, Darjeeling. On 03.11.2012 at about 13.00/11.30 hrs. while the complainant was proceeding towards Chikanmati from Dodlanugaon and marched at Bhatigich one Md. Gulam alongwith his three brothers and others, all of Bhatigach domined the complainant and his bim by sharp cutting weapon and taken away 13. 4970/c and mobile headset. As a result he sustained grievous injury and the rocurs of persons test him at that place. The local people rescued him and admitted at Bidhan Negar Hespi at Arrest of The case is under investigation. C.f. Naxalbari supervised the case locally.

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